BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI

O.A. No. 461/2025

IN THE MATTER OF:

Ms. Seema Kumari, Pradhan, Gram Panchayat, Ghaneta and others

…… .. Applicants

VERSUS

State of Himachal Pradesh and others

……Respondents

Index

Sr.No.	Particulars of documents	Page
1.	Joint Inspection Report in compliance to Hon'ble NGT's order dated 14.10.2025, passed in OA No. 461/2025.	1-15
2.	**Annexure-I:** Copy of order dated: 14/10/2025.	16-24
3.	**Annexure-II:** Copy of Attendance Sheet.	25-27
4.	**Annexure-III:** Photographs of Joint inspection conducted on date: 04/11/2025.	28-32
5.	**Annexure-IV:** Copy of documents submitted by Complainant	33-109
6.	**Annexure-V:** Copy of land ceiling exemption certificate	110-123

7.	**Annexure-VI:** Copy of Damage Report.	124-126
8.	**Annexure-VII:** Copy of report of Tea Officer Palampur.	127
9.	**Annexure-VIII:** Copy of directions issued by HPSPCB	128-129
10.	**Annexure-IX:** Copy of report of Jal Shakti Vibhag.	130
11.	**Annexure-X:** Copy of report of Assistant Town Planner, Palampur.	131-142
12.	**Annexure-XI:** Copy of e-mail dated: 15/12/2025.	143
13.	**Annexure-XII:** Copy of report of Dy. Conservator of Forests Palampur.	144-146
14.	**Annexure-XIII:** Copy of report of SDO(C), Palampur.	147-152
15.	**Annexure-XIV:** Copy of NOC of HPSPCB.	153
16.	**Annexure-XV:** Copy of recommendation of EC.	154-156

Dated: 16.12.2025
Place: Dharamshala

Through Counsel

Vaibhav Srivastava (Advocate)

Report of the Joint Committee in the matter of OA No. 461/2025; Ms. Seema Kumari, Pradhan, Gram Panchayat, Ghaneta & Ors. Versus State of Himachal Pradesh & Ors. in compliance to the orders of Hon'ble National Green Tribunal dated 14/10/2025.

1.0 Background and the orders of Hon'ble NGT:

The matter pertains to a letter petition filed by as Ms. Seema Kumari, Pradhan, Gram Panchayat, Ghaneta & Ors. on date: 14/10/2025 regarding to the rapid and illegal expansion work being carried out by Radha Soami Satsang Beas (**RSSB**) Parour in Ghaneta, Dhoran, Balla, Parour and Darang villages located in District Kangra, HP, causing damage to environment etc.

It was observed and directed by the Hon'ble NGT in its order dated: October 14, 2025 **(Annexure-I)** that:

Para 04: *Prima facie the averments made in the application raise substantialquestions relating to environment arising out of the implementation of theenactments specified in Schedule-I to the National Green Tribunal Act, 2010.*

Para 06: *In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual positionand take appropriate remedial action. Accordingly, we constitute a JointCommittee comprising of representatives of Central Pollution Control Board(CPCB), HPPCB and District Magistrate, Kangra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned projectproponent, verify the factual position and take appropriate remedial action byfollowing due course of law and submit report within two month. The HPPCB will be the nodal agency for coordination and compliance.*

2.0 Compliance of the orders of Hon'ble NGT:

2.1 Constitution of the joint committee:

In compliance of the above directions of the Hon'ble NGT, a joint committee comprising of the following members, was constituted:

i. Deputy Commissioner, Kangra at Dharamshala, Himachal Pradesh
ii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member nominated by Member Secretary, CPCB)

iii. Er. Varun Gupta, Regional Officer, HPPCB Dharamshala (Member and Nodal Officer nominated by Member Secretary, Himachal Pradesh State Pollution Control Board)

2.2 Site visit and collection of relevant information:

The joint committee conducted a site visit on date: 04/11/2025 to verify the facts mentioned in the letter petition and collect relevant information for compiling the factual report as directed by Hon'ble National Green Tribunal.

Since the Radha Swami Satsang Parour falls under the jurisdiction of SDM Palampur Ms. Netra Meti, IAS participated in the site inspection as representative of the Deputy Commissionerof Kangra. The officers of the other concerned departments namelyState Pollution Control Board, Forest Department, Department of Town &Country Planning, Jal Shakti Vibhag, Revenue officials and Technical Officer Tea, Department of Agriculture were also present during the inspection to assist the Joint committee.

The applicant Ms. Seema Kumari, Pradhan, Gram Panchayat, Ghaneta was not available to participate in the joint inspection, however other complainants in Original Application No. 461 of 2025 participated in the Joint Inspection. The representatives of the project proponent were also present during the joint inspection.

The attendance sheet is attached as **Annexure-II.**

2.3. Proceedings of the meeting/discussion held with the complainants, project proponent and concerned departments during site inspection:

The Joint Committee discussed one by one all the issues raised in the complaint by the complainants at site. The opportunity to put forward details of the concerned raised in the application was given to the applicants. The project proponent was also permitted to share the relevant documents related to the concerns raised in the application. The proceedings of the meeting/discussions held at site are summarized in **Table 1**. The photographs taken by the Joint Committee during site inspection are attached as **Annexure-III**.

Table 01: Summary of the proceedings of the meeting/discussions held at site

S. No.	Issues raised in the complaint	Record of the discussion/Proceedings
1.	Rapid and illegal expansion work being carried out by Radha SoamiSatsang Beas (RSSB) Paraur in our area.	• During the discussion, the complainants submitted additional documents (**Annexure-IV**), indicating the Khasra numbers they apprehended to have been encroached upon by Radha Soami Satsang Beas (RSSB). • In this regard, the Sub-Divisional Magistrate, Palampur directed the revenue officials to carry out demarcation of the concerned Khasra numbers within one month. She further informed that a complaint regarding hill cutting and muck dumping had been received earlier and the matter is sub judice before the court of SDO(C), Palampur. The officials of the Department of Town & Country Planning informed that the area has recently been notified as a planning area and were directed on the spot to submit a report in the matter.
2.	Expanding its premises over the past few years by acquiring lands of local people through various illegal and coercive means, thereby creating social tension, environmental imbalance, and legal violations in our area.	• The representative of RSSB informed that no land has been acquired illegally and their organization have also obtained a land ceiling exemption certificate from the Govt. of HP (**Annexure- V**). The sellers of the land are paid the purchase amount through cheques by RSSB. • The Tehsildar concerned also confirmed that whenever a land registration for sale and purchase is done in his office, it is confirmed multiple times from the seller, whether he/she is selling the land

		willingly or not. No such matters regarding acquiring lands of locals through illegal means have ever been brought to their knowledge. • The representatives of the Department of Town and Country Planning (TCP) informed that out of 05 mohal: namely Ghaneta, Dhoran, Balla, Paraur and Darang villages of Kangra district, wherein Balla, Paraur and Darang villages falls under TCP area. A report was sought in this regard from TCP.
3.	Illegal felling of trees by Radha Soami Satsang Beas Organization	The following details were shared by the Divisional Forest Officer (DFO), Palampur: • The Radha Soami Satsang Beas had *cut 14 number and 15 number of trees without permission from the competent authority on their private land in the tea garden in mohal Dhoran and 10 number of trees on the plot where current site development is going on to create a parking space in mohal Balla for which three separate damage reports have been choked out* **(Annexure- VI).** • No felling of trees has been carried out in forest area. • RSSB had obtained a permission from Divisional forest Officer (DFO), Palampur to cut 15 number of trees on the plot where current site development is going on to create a parking space in mohal Balla. • The complainants shared previous and present satellite images of the plot at

		Mohal Balla, where site development for a parking area is underway, alleging that the activity has resulted in extensive tree cutting. The Divisional Forest Officer (DFO), Palampur informed that it may not be possible to determine from the images that whether the vegetation comprised trees or large bushes.He suggested to seek a report from the Forest Survey of India to ascertain the same.
4.	Damage to protected tea garden. This garden falls under protected agricultural area in the state of HimachalPradesh, where commercial conversion of land without permission is illegal.	• The report was obtained from Technical Officer Tea, wherein no damage to protected tea garden is reported. **(Annexure- VII).**
5.	Illegal dumping of debris, digging and destruction of riparian greenery in the floodplain of Tahal Khad (river) and how the flow, ecology and drainage of the khad have been severely affected.	• The complainants informed that the Radha Swami Satsang Beas, Parour is changing the direction of Tahal khad as well as Shi nallah by dumping muck along the banks and has provided temporary road over the khad and nallah by using cement hume pipes for the flow of water. • The member representing SPCB informed that complaint was also received in their office w.r.t unscientific hill cutting and dumping of muck along the Tahal khad, in regard to which the directions were issued to RSSB for necessary compliance (copies enclosed as **Annexure- VIII).** • A report in this regard was also obtained from Jal Shakti Vibhag **(Annexure- IX)** by the Joint Committee, which is elaborated in the subsequent sections of this report.

6.	Change in the direction of Tahal Khad and Nala and how Radha Soami Satsang Beas (RSSB) organization has caused serious damage to the environmental balance by acquiring land in Paraur, Darang, Ghaneta, Dhora, Balla area.	• The Executive Engineer, Jal Shakti Vibhag (JSV) was asked to submit a detailed factual report on the facts whether the Tahal khad has got diverted due to the site development activites of RSSB or naturally due to the flooding in the monsoons during the past years. • The findings/facts provided by JSV in its report are elaborated in the subsequent sections of this report. • The Joint committee also asked the revenue department to submit the demarcation report of the plot where current site development is going on to create a parking space in mohal Balla along with river bed. The Joint Committee was informed that the report in this regard will be made available within 03 months.
8.	Lack of environmental clearance and EIA	• As the project is related to land development for car parking and presently no construction is proposed, so presently environmental clearance is not required. • It was informed by HPSPCB Member that the directions have already been issued by the State Pollution Control Board to adopt adequate protection/pollution control measures for air, noise and water **(Annexure- VIII).**
9.	Illegal construction in the flood plain of Tahal Khad	• It was observed by joint committee during inspection that presently there is no construction activity going on along the Tahal khad. • However, the work of crate wall is going

		on. To ascertain whether the land along the Tahal Khad where site development has been done and crate wall is being provided, is in the ownership of RSSB or not, revenue officials have been asked to conduct demarcation of the plot where current site development is going on to create a parking space in mohal Balla along with river. • The Joint Committee was informed that the report in this regard will be made available within 03 months.
10.	**Additional environmental and social violations**: i. Kuhul (irrigation canal) has been deliberately closed, which has completely disrupted the irrigation system of the farmers. ii. Natural water sources have also been blocked, which has not only disrupted irrigation in the fields but has also created a drinking water crisis. iii. The local government road, which was being used for the movement of villagers for years, has been	• During the spot inspection it was observed that the Kuhul (irrigation canal) passing through the private Tea garden of RSSB, which was dry during the inspection, was filled with soil for a stretch of nearly 2-3 meters at a particular stretch to facilitate vehicle crossing. • This stretch of the canal has been cleared on the day of the site inspection. • To ensure uninterrupted flow of surface water, RSSB has agreed to construct the cemented culvert in place of cement hume pipes over the Tahal khad as well as Shi nallah. • A report in this regard was also obtained from Jal Shakti Vibhag by the Joint Committee, which is elaborated in the subsequent sections of this report. • The complainants during discussion with

	forcibly closed.	the Joint Committee insisted that they need path to be restored at the location as per the revenue record. • The representative of RSSB agreed to construct/restore the foot path as per the revenue record. • The construction of the same will be started once the revenue officials demarcate the land and provide the RSSB with the revenue marking of the track/path.

3.0. Findings of the Joint Committee:

3.1. Allegation regarding Illegal Expansion Work:

The total land area of the RSSB is 529632 m^2 and is located in 05 Mohals namely Ghaneta, Dhoran, Balla, Paraur and Darang villages of Kangra district. Out of these 05 Mohals, 03 Mohals Balla, Paraur and Darang villages falls under Town and Country Planning (TCP) area.

As per information provided by Town and Country Planning Department, Himachal Pradesh vide No. SDTP0 (PLP) T-58 (Vol-VIII)/2025:643-46 dated 07/11/2025 **(Annexure- X)**:

i. The Revenue Mohals Darang Khas (hadbast No. 49), Parour Khas (hadbast No. 58) and Ballaa (Hadbast No. 57) in Sub Tehsil Sullah have been included in Palampur Planning Area vide Notification No. TCP-F05/5/2023 dated 20/08/2024.

ii. As per H.P. Govt. Notification dated 09/12/2024, the Himachal Pradesh Town and Country Planning Act, 1977 has been amended and as per newly inserted section-1(3B), the act shall now apply to *"all building and projects having plot area more than 1000 square meter to be developed on any area outside the notified Planning Areas or Special area constituted under this Act"*

iii. The site under reference was inspected by an official of TCP on 19/08/2025 and it was observed that the land cutting work in Revenue Mohal Balla (hadbast No. 57), Sub Tehsil Sullah, Distt. Kangra has been carried out by RSSB Parour. Accordingly, letters were issued to RSSB on 02/09/2025 and 01/10/2025 alongwith subsequent reminder on 07/11/2025 intimating the body (RSSB) not to carry out any development work without prior permission from TCP Department.

The above facts shared by TCP Department indicate that Radha Soami Satsang Beas (RSSB) has carried out development work at site without permission of TCP Department as on 07/11/2025.

Radha Soami Satsang Beas (**RSSB**) has not obtained the NOC from TCP as on date and the details were also sought from TCP & RSSB in this regard through email on date: 15/12/2025 **(Annexure- XI)**, however no reply has been submitted either by TCP or by RSSB

3.2. Allegations regarding Illegal/Illicit felling of Trees:

The Joint Committee obtained a report from the Forest Department regarding illegal tree felling besides physical inspection of the site on 04/11/2025. As per information provided by the Forest Department Palampur **(Annexure- XII)**:

i. A detailed field inspection was conducted by the Block Officer, Panaper and it was observed that unauthorized felling of 35 trees of various species and girth had been carried out within the tea garden without prior approval from the Competent Authority. The cognizance of this tree felling has been taken by the field staff and two damage reports have been prepared involving felling of 15 trees and 20 trees. Both cases were compounded under the provisions of the Himachal Pradesh Land Preservation Act, 1978 and total compensation of Rs. 5000/= was realized from the Offenders and deposited in the Government Treasury.

ii. Another instance of unauthorized tree felling was reported from the Balla area, where earth cutting and levelling work was being undertaken by Radha Swami Satsang Beas, Parour. Accordingly, Damage Report No. 834/085 dated 10/02/2025 was

prepared for unauthorized felling of 10 trees. The case was compounded and a compensation of Rs. 2000/= was realized and deposited in the treasury.

iii. Permission for felling of 15 trees of various species and girths for development purposes on their private land (Mohal Balla) was granted to the Area Secretary, Radha Swami Satsang Beas, Parour vide DFO Palampur Letter No. Sale/C.VII.4/PLP/4251/G dated 20/03/2025.

iv. The Forest Department imposed a condition of Compensatory afforestation requiring plantation of 350 saplings in lieu of 35 trees felled unauthorizedly within the premises of Radha Swami Satsang Beas, Parour.

v. A report has been submitted by SDM Palampur vide letter no.1529/SDK, dated: 16/12/2025 wherein it has been conveyed that as per the present record and field verification, no encroachment by Radha Swami Satsang Beas, Parour on the adjoining forest area has been detected. In order to reaffirm the existing ground position, a fresh demarcation exercise was initiated on 25.11.2025 and carried out thereafter, culminating in field verification by the revenue officials. The outcome of the said fresh demarcation confirms that no encroachment has been found. Copy of latest report is enclosed as **(Annexure- XIII).**

vi. No instance of illicit tree felling by Radha Swami Sasang Beas, Parour on forest land has been reported or detected so far.

The above factual report submitted by the Forest Department, Palampur, indicates unauthorized tree felling of 35 trees of various species and girth on their private land. However, no encroachment of forest land and illicit tree felling on the forest land by Radha Swami Satsang Beas, Parour, has been detected.

3.3. Allegation regarding damage to protected tea garden:

With regard to allegation of damage to protected tea garden, a report was sought from Technical Officer Tea, Palampur who also accompanied the Joint Committee during site

inspection. As per report received from Technical Officer Tea that the Tea Plants require pruning at regular intervals besides other facts in relation to tea cultivation. However, no damage to protected tea garden has been reported.

The Joint Committee during site inspection didn't observe any damage caused to tea garden. However, unauthorized felling of 35 trees of various species and girth carried out within the tea garden without prior approval from the Competent Authority has been elaborated at S.No. 2 above.

3.4. Allegation regarding illegal dumping of debris and diversion of water flow:

On the allegation of illegal dumping of debris, it was observed that :

i. The Kuhul (irrigation canal) passing through the private Tea garden of RSSB, which was dry during the inspection, was filled with soil for a stretch of nearly 2-3 meters at a particular stretch to facilitate vehicle crossing. However, this stretch of the canal has been cleared/cleaned by RSSB on the day of the site inspection itself.

ii. The applicants have made allegation that Radha Swami Satsang Beas, Parour is changing the direction of Tahal khad as well as Shi nallah by dumping muck along the banks and has provided temporary road over the khad and nallah by using cement hume pipes for the flow of water.During the inspection, it was observed by the committee that:

- The muck which has been cut down from the hill slope has been filled in order to raise the height of the existing land and develop the said land to create a parking space.

- The muck filling along the bank of Tahal khad as well as Shi nallah was started without providing the protection work.

- It was also observed that cement hume pipes have been used to provide temporary road for crossing Tahal Khud and Shi Nallah.

The report was also sought from the Jal Shakti Vibhag and as per information shared by Jal Shakti Vibhag vide Letter No. EE/JSD/THL/Steno/OA No. 461/2025/2025-9800-01 dated 21/11/2025:

i. ***The trust has taken up massive filling along the left bank of Tehal Khad which is likely to cause the sliding of loose earth in case of heavy rains.***

ii. The trust has started construction of crate work at various points of Tehal Khad along the site in question ***without getting the design and drawings approved from the Nodal Agency i.e, Jal Shakti.***

iii. The earth fill, if not retained properly will finally slide into the river restricting water way, polluting the water and causing damage to aquatic life as well and can erode the opposite bank of river causing damage to the property both public and private.

iv. No Kuhl or irrigation channel under the control of Jal Shakti Vibhag has been damaged.

v. ***The gravity main pipe line of 150 mm diameter of Lift Water Supply Scheme Jharet Ranjhoon that had been laid 20 years back and caters to the drinking water needs of nearly 9000 habitants of 42 villages covered by the scheme, was severely damaged and became defunct beyond repair or recovery due to tonnes of earth fill over the alignment of main gravity pipe.*** Jal Shakti Vibhag had to lay afresh Pipe-150 mm diameter of 700 mtr to make the scheme functional and an expenditure of 10 Lacs was incurred to restore the scheme. It is likely that the pipe line will be damaged in near future due to cutting filling of earth at site.

The above facts indicate that Radha Swami Satsang Beas has been involved in unscientific dumping of muck/loose earth along the banks of the Tahal Khud, leading to the damage of the pipe line of water supply scheme of Jal Shakti Vibhag, although diversion of flow of Khad could not be ascertained.

3.5. Allegation regarding Forcibly closing the local government road :

An allegation has been made in the letter petition and was also reiterated during the meeting of Joint Committee at site that the local government road (path), which had been used by villagers for many years, has been forcibly closed.

It was observed by the Joint Committee during site inspection that the local government road/path is presently closed due to ongoing development work at site by RSSB and the villagers are required to use alternate route.

3.6. Allegations regarding violation of environmental norms:

i. Since the project is related to land development for car parking and presently no construction is proposed at site, therefore presently environmental clearance is not required.

ii. However, as per the order dated: 13/01/2023 in CWPIL 13/2021 titled Kusum Bali vs State of H.P. & ors. Passed by Hon'ble High Court of H.P. it is mandatory to obtain No Objection Certificate (NOC) from State Pollution Control Board (SPCB) before starting any development work at Site.

iii. It was observed that the development work at site has been started by Radha Swami Satsang Beas, Parour without obtaining mandatory NOC from HPSPCB.

iv. HPSPCB has now granted No Objection Certificate (NOC) for Hill Cutting and Levelling of the Land to RSSB for developing parking area for Satsang Programme vide No. PCB/Non-Polluting/RO (D/Sala)/2025-6327 dated: 21/11/2025. **(Annexure- XIV).**

In view of the above facts, RSSB has carried out development work at site prior to 21/11/2025 without having valid No Objection Certificate (NOC) from HPSPCB.

4.0. Action Taken and Suggestions for Remedial Action:

In view of the shortcomings/violations reported in Section 3.0. the following actions have been taken and remediation actions have been proposed by the concerned departments:

i. The Forest department has realized total compensation of Rs. 7000/= under the provisions of the Himachal Pradesh Land Preservation Act, 1978 for unauthorized felling of 45 trees on the private land.

ii. The Forest department has imposed a condition of Compensatory Afforestation (CA) requiring 350 saplings in lieu of 35 trees felled with authorization within the premises of Radha Swami Satsang Beas, Parour.

iii. After inspection of the site and observing development work at site, Town and Country Planning (TCP) Department has issued letters to RSSB on 02/09/2025 and 01/10/2025 alongwith subsequent reminder on 07/11/2025 intimating the body (RSSB) not to carry out any development work without prior permission from TCP Department. Unit has not obtained the NOC from TCP as on date and the details were also sought from TCP & RSSB in this regard through email on date: 15/12/2025 **(Annexure- XI)**, however no reply has been submitted either by TCP or by RSSB.

iv. Jal Shakti Vibhag has provided a working estimate of nearly 60 Lacs for the repair of pipe line in future and realignment of pipe line out of the boundaries of the trust campus, to Trust authorities to deposit the same with Jal Shakti Vibhag in public interest.

v. It is suggested that the Trust should get the design and drawings for the undergoing construction of crate work approved from Jal Shakti.

vi. The proper and permanent arrangement should be provided by Radha Swami Satsang Beas, Parour for crossing the Tahal Khud and Shi Nallah instead of Cement Hume Pipes without restricting the flow of water.

vii. The Revenue department shall provide the demarcation/marking of path/track as per revenue record, for restoration of the same by Radha Swami Satsang Beas.

viii. The following actions have been taken by HPSPCB for carrying out the development work prior to 21/11/2025 without obtaining mandatory No Objection Certificate (NOC):

a). Environmental Compensation (EC) of Rs. 1.00 Lakh has been recommended against Radha Swami Satsang Beas, Parour to the Member Secretary, HPSPCB, Shimla vide letter no. HPPCB/Public Complaint/RO(D/sala)/2025-5869, dated: 29/10/2025 followed

by letter no: PCB/Court Case File/PF/25-6418, dated: 26/11/2025 for dumping the muck along the Taal Khad without any protection wall in view of Hon'ble NGT order dated: 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. & Ors. which is under process. (Copies enclosed as Annexure- XV)

ix. Nodal agency through Forest Department should approach Forest Survey of India to get satellite images provided by the applicant interpreted through available data to ascertain the presence of trees present in the area and the actual damage caused by the Radha Swami Satsang Beas, Parour.

5.0. Submission:

The above report of the Joint Committee covering all the points of Hon'ble NGT Order dated 27/10/2025, is being submitted for the consideration of Hon'ble National Green Tribunal, which may kindly be taken on record.

The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.

Varun Gupta 16/12/25

Er. Varun Gupta
Regional Officer
HPSPCB, Dharamsala

16/12/25

Dr. Narender Sharma
Scientist 'F'
CPCB, RD, Chandigarh

Hemraj Bairwa, IAS
Deputy Commissioner
Kangra.

Date: December 16, 2025

ANNEXURE-I

Item No.03 Court
No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 461/2025

Ms. Seema Kumari, Pradhan, Gram Panchayat, Ghaneta & Ors. Applicants

Versus

State of Himachal Pradesh & Ors. Respondents

Date of hearing: 14.10.2025

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: Some of the Applicants in person through V.C.

ORDER

1. Ms. Seema Kumari Pradhan and others have sent the present letter petition to this Tribunal by post, which has been treated and registered as O.A. No. 461/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

xxx.....xxx.....xxx

"सविनय निवेदन है कि हम जिला कांगड़ा के घनेटा, धोरन, बल्ला, परौर, तथा दरंग गावों के निवासी हैं। हम आपके ध्यान में एक अत्यंत गंभीर, बहुआयामी और जनहित से संबंधित विषय लाना चाहते हैं, जो हमारे क्षेत्र में राधा स्वामी सत्संग ब्यास (RSSB) परौर द्वारा किए जा रहे तेज़ और अवैध विस्तार कार्यों से जुड़ा है।
यह संस्था बीते कुछ वर्षों से स्थानीय लोगों की जमीनें विभिन्न अवैध और दबावपूर्ण तरीकों से अधिग्रहित कर अपने परिसर का विस्तार कर रही है, जिससे हमारे क्षेत्र में सामाजिक तनाव, पर्यावरणीय असंतुलन, और कानूनी उल्लंघन की स्थिति उत्पन्न हो गई है।

1

राधा स्वामी सत्संग ब्यास (परौर) द्वारा की जा रही गतिविधियाँ निम्नलिखित केंद्रीय पर्यावरणीय अधिनियमों और राष्ट्रीय हरित अधिकरण अधिनियम, 2010 के प्रथम अनुसूची (Schedule 1) के अंतर्गत उल्लिखित कानूनों का घोर उल्लंघन कर रही हैं:

1. जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974;
2. जले (प्रदूषण की रोकथाम और नियंत्रण) उपकर अधिनियम, 1977;
3. वन (संरक्षण) अधिनियम, 1980;
4. वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981;
5. पर्यावरण (संरक्षण) अधिनियम, 1986;
6. जन उत्तरदायित्व बीमा अधिनियम, 1991;
7. जैविक विविधता अधिनियम, 2002;

उपरोक्त सभी अधिनियम राष्ट्रीय हरित अधिकरण अधिनियम, 2010 की * अनुसूची-1 के अंतर्गत आते हैं, और इनकी अवहेलना पर **NGT की धारा 14, 15, 17, 19 (4) (j) और 34 (1)** के अंतर्गत प्रत्यक्ष सुनवाई, प्रतिबंधात्मक निर्देश एवं दंडात्मक कार्यवाही की जा सकती है।

इन कानूनी प्रावधानों का निरंतर उल्लंघन न केवल हिमाचल प्रदेश की पारिस्थितिकी के लिए विनाशकारी है, बल्कि यह पर्यावरणीय न्याय एवं सतत विकास के मूल सिद्धांतों की भी अवमानना है। इस संबंध में सख्त प्रशासनिक और न्यायिक हस्तक्षेप की आवश्यकता है।

भारत के उच्चतम न्यायालय द्वारा अनेक ऐतिहासिक निर्णयों में यह स्पष्ट किया गया है कि पर्यावरण संरक्षण, स्वच्छ जल, वायु और पारिस्थितिकी का संतुलन, अनुच्छेद 21 के दायरे में आता है। इस प्रकार, वर्तमान स्थिति में नागरिकों का यह संवैधानिक अधिकार सीधे तौर पर प्रभावित हो रहा है, जो राज्य की ओर से तत्काल हस्तक्षेप और दायित्व निर्धारित करता है।

संलग्नक (Annexures) का विस्तृत विवरण:

1. * **परिशिष्ट-1**: राधा स्वामी सत्संग ब्यास संस्था द्वारा अवैध रूप से पेड़ों की कटाई के दृश्य प्रमाण। इन चित्रों में स्पष्ट रूप से बिना अनुमति के वनस्पति हटाई गई है, जो पर्यावरण (संरक्षण) अधिनियम, 1986 और वन (संरक्षण) अधिनियम, 1980 का उल्लंघन है। 2. **परिशिष्ट-2**: संरक्षित चाय बगान को नुकसान पहुँचाने के साक्ष्य। यह बगान हिमाचल प्रदेश राज्य में संरक्षित कृषि क्षेत्र के अंतर्गत आता है, जहाँ पर भूमि का व्यावसायिक रूपांतरण बिना अनुमति अवैध है।
3. * **परिशिष्ट-3**: ताहल खड्ड (नदी) के बाढ़ क्षेत्र में अवैध रूप से मलबा भराई, खुदाई एवं तटवर्ती हरियाली को नष्ट करने के प्रमाण। इन चित्रों से यह स्पष्ट होता है कि किस प्रकार से खड्ड के प्रवाह, पारिस्थितिकी और जल निकासी पर गहरा प्रभाव डाला गया है। 4. **परिशिष्ट-4**: पहाड़ी क्षेत्र की स्थिति का तुलनात्मक विश्लेषण पहले और बाद के चित्रों के माध्यम से यह सिद्ध होता है कि संस्था द्वारा व्यापक स्तर पर वनों की कटाई, पारिस्थितिकीय विनाश, मिट्टी क्षरण और भूमि परिवर्तन किया गया है।
5. **परिशिष्ट-4**: सेटेलाइट चित्रों के आधार पर ताहल खड्ड और नाले की दिशा बदलने का प्रमाण। यह परिशिष्ट उन सेटेलाइट चित्रों और 3D दृश्यों पर आधारित है जो यह स्पष्ट रूप से दर्शाते हैं कि राधा स्वामी सत्संग ब्यास (RSSB) संस्था द्वारा किस प्रकार से परौर, दरंग, घनेटा, धोरन, बल्ला क्षेत्र में भूमि का अधिग्रहण कर पर्यावरणीय संतुलन को गंभीर क्षति पहुँचाई गई है।

इन सभी परिशिष्टों से यह स्पष्ट होता है कि राधा स्वामी सत्संग ब्यास संस्था द्वारा की जा रही गतिविधियाँ उपरोक्त कानूनी प्रावधानों का उल्लंघन करती हैं।

प्रमुख आपत्तियाँ और तथ्य:

1. अवैध भूमि अधिग्रहण व अतिक्रमण

स्थानीय निवासियों पर दबाव डालकर या भ्रम में रखकर जमीनें खरीदी जा रही हैं। राजस्व रिकॉर्ड दर्शाते हैं कि भूमि उपयोग में कोई वैध परिवर्तन नहीं किया गया, फिर भी कृषि और वन भूमि पर निर्माण हो रहा है। यह हिमाचल प्रदेश भू-राजस्व अधिनियम एवं नगर एवं ग्राम नियोजन अधिनियम का उल्लंघन है।

2. वनों की अंधाधुंध कटाई

संस्था द्वारा क्षेत्र में बड़े पैमाने पर अवैध रूप से सैकड़ों पेड़ों की कटाई की गई है, जिसके लिए न तो कोई वैधानिक अनुमति वन विभाग से प्राप्त की गई, और न ही किसी प्रकार की सार्वजनिक जानकारी या पूर्व स्वीकृति दी गई। इन पेड़ों में कई स्थानीय प्रजातियाँ जैसे बान, काफल, अंजीर, चीड़, खैर तथा विभिन्न औषधीय एवं पर्यावरणीय रूप से संवेदनशील वृक्ष शामिल हैं।
इस व्यापक कटाई से हमारे क्षेत्र की:

वायुगुणवत्ता (Air Quality) में गिरावट,
मिट्टी कटाव और क्षरण (Soil Erosion) में वृद्धि
और स्थानीय वर्षा चक्र (Local Rainfall Pattern) में गड़बड़ी उत्पन्न हो रही है।
यह कार्य न केवल बन (संरक्षण) अधिनियम, 1980, बल्कि भारतीय वन अधिनियम, 1927, और हिमाचल प्रदेश वृक्ष संरक्षण आदेश का भी स्पष्ट उल्लंघन है।
इसके अतिरिक्त, कटे हुए वृक्षों और खुली भूमि के दृश्य प्रमाण स्वरूप घटना स्थल की दिनांकित फ़ोटोग्राफ़ संलग्न की गई हैं, जो प्रशासन को वास्तविकता का वस्तुपरक मूल्यांकन करने में सहायक होंगी।
इन तथ्यों के आलोक में, हम आपसे अपेक्षा करते हैं कि इस अवैध कटाई की तत्काल जांच कर संबंधित संस्था एवं व्यक्तियों के विरुद्ध विधिक कार्रवाई की जाए तथा भविष्य में ऐसे कृत्यों पर प्रतिबंध और निगरानी व्यवस्था सुनिश्चित की जाए।
3. संरक्षित चाय बगान को क्षति
एक ऐतिहासिक और राज्यस्तरीय संरक्षित चाय बगान, जो इस क्षेत्र की पहचान और रोजगार का स्रोत है, को समतल कर निर्माण हेतु उपयोग में लाया जा रहा है। यह चाय अधिनियम, 1953 और हिमाचल प्रदेश की चाय नीति का घोर उल्लंघन है।
4. स्थानीय जैव विविधता का ह्रास
परिसर के विस्तार के दौरान अनेक प्रजातियों का प्राकृतिक निवास स्थान नष्ट हुआ है। पक्षी, कीट-परागण जीव, जलीय जीव, और औषधीय वनस्पतियाँ लुप्तप्राय स्थिति में पहुंच रही हैं, जो जैव विविधता अधिनियम, 2002 के विपरीत है। पर्यावरणीय अनुमति और EIA का अभाव
इस संस्थान ने अपने निर्माण कार्यों हेतु राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA) या किसी अन्य वैधानिक निकाय से कोई अनुमति नहीं ली है। ना ही जनसुनवाई का आयोजन किया गया है। यह सीधे तौर पर पर्यावरण (संरक्षण) अधिनियम, 1986 का उल्लंघन है।
6. तहल खड्डु के बाढ़ क्षेत्र में अवैध निर्माण:
सबसे खतरनाक स्थिति यह है कि संस्था ने ताहल बहु, जो एक सक्रिय प्राकृतिक जलधारा है, के समीप एवं उसके बाढ़ क्षेत्र (floodplain)
में निर्माण कार्य आरंभ कर दिए हैं। इससे-
- बरसात के मौसम में बाढ़ आने की आशंका बढ़ गई है।
जल निकासी बाधित हो रही है जिससे आसपास के गांवों में जलभराव और गंदगी की स्थिति बन गई है।
- खड्डु के जल में निर्माण मलबा और अपशिष्ट गिराया जा रहा है, जिससे जल प्रदूषण और जलीय जीवों का विनाश हो रहा है।
प्रासंगिक विधिक प्रावधान एवं NGT सिद्धांत:
- NGT अधिनियम 2010 की धारा 14 और 15
- Precautionary Principle और Polluter Pays Principle
- सुप्रीम कोर्ट का निर्णय: Vellore Citizens Welfare Forum vs Union of India
- Right to Life under Article 21, जिसमें स्वच्छ पर्यावरण का अधिकार निहित है।
7. अतिरिक्त पर्यावरणीय और सामाजिक उल्लंघन
इसके अतिरिक्त, संस्था द्वारा स्थानीय निवासियों की सुविधा और क्षेत्र के पारिस्थितिक संतुलन को प्रभावित करने वाले निम्नलिखित गंभीर कदम उठाए गए हैं:

- कुहल (सिंचाई नहर) को जानबूझकर बंद कर दिया गया है, जिससे किसानों की सिंचाई व्यवस्था पूर्णतः बाधित हो गई है।
- प्राकृतिक जल स्रोतों को भी अवरुद्ध कर दिया गया है, जिससे न केवल खेतों में सिंचाई बाधित हुई है, बल्कि पेयजल संकट भी उत्पन्न हो गया है।
- स्थानीय सरकारी रास्ता, जो वर्षों से ग्रामीणों की आवाजाही के लिए प्रयोग में लाया जा रहा था, उसे जबरन बंद कर दिया गया है।
- प्राकृतिक नालों की धारा को कृत्रिम रूप से मोड़ दिया गया है, जिससे बाढ़ का खतरा उत्पन्न हो गया है और जल निकासी की पारंपरिक व्यवस्था ध्वस्त हो गई है।
- तहल खड्ड में भारी मात्रा में मलबा डालकर उसकी दिशा मोड़ दी गई है, जिससे जलधारा अब पास के खेतों की ओर बह रही है, जिससे खेतों को भारी क्षति पहुँच रही है।
- जल प्रदूषण के कारण तहल खड्ड में जलजीवों, विशेषकर मछलियों की भी मृत्यु हो रही है, जो इस जलधारा की पारिस्थितिकी के विनाश को दर्शाता है।

उपरोक्त सभी गतिविधियाँ पारिस्थितिकीय संतुलन के साथ-साथ स्थानीय जीवन और आजीविका पर गंभीर प्रभाव डाल रही हैं, जिन्हें तत्काल रोके जाने की आवश्यकता है।

हमारी मांगें:

1. जिला प्रशासन द्वारा संयुक्त जांच समिति का गठन किया जाए, जिसमें राजस्व, वन, पर्यावरण एवं जलग्रहण विभाग शामिल हों।
2. ताहल खड्ड के बाद क्षेत्र व अन्य संवेदनशील क्षेत्रों में सभी गतिविधियों पर तत्काल रोक लगाई जाए।
3. उपरोक्त उल्लंघनों की विधिसम्मत जांच कर जिम्मेदार संस्थान के विरुद्ध कार्यवाही की जाए।
4. यदि आवश्यकता हो, तो यह प्रकरण राष्ट्रीय हरित अधिकरण (NGT) को स्थानांतरित किया जाए।
5. स्थानीय जनता की सहभागिता से जनसुनवाई आयोजित की जाए ताकि उनकी समस्याओं को सीधे सुना जा सके।
6. हम आपसे यह भी अनुरोध करते हैं कि आप राधा स्वामी सत्संग ब्यास (परौर) को असीमित भूमि खरीदने के प्रावधानों को रद्द करें।
6. ताहल खड, घनेटा के पुराने मार्गों की, कुहल, और पानी के स्लोतों की पुनः डिमार्केशन की जाये।।"

3. English translation of the relevant part of the letter petition made by the Registry of this Tribunal reads as under:-

"It is submitted that we are the residents of Ghaneta, Dhoran, Balla, Paraur and Darang villages of Kangra district. We would like to bring to your notice a very serious, multi-faceted and public interest related issue, which is related to the rapid and illegal expansion work being carried out by Radha Soami Satsang Beas (RSSB) Paraur in our area.

This organization has been expanding its premises over the past few years by acquiring lands of local people through various illegal and coercive means, thereby creating social tension, environmental imbalance, and legal violations in our area.

The activities being carried out by Radha Soami Satsang Beas (Parour) are in gross violation of the following Central Environmental Acts and the laws mentioned under Schedule 1 of the National Green Tribunal Act, 2010:

1. The Water (Prevention and Control of Pollution) Act, 1974;

2. The Water (Prevention and Control of Pollution) Cess Act, 1977;
3. Forest (Conservation) Act, 1980;
4. Air (Prevention and Control of Pollution) Act, 1981;
5. Environment Protection Act, 1986;
6. Public Liability Insurance Act, 1991;
7. Biological Diversity Act, 2002;

All the above Acts fall under **Schedule-1** of the National Green Tribunal Act, 2010 and their violation attracts direct hearing, prohibitory orders and punitive action under Sections 14, 15, 17, 19 (4) (j) and 34 (1)* of the NGT.

The continued violation of these legal provisions is not only disastrous for the ecology of Himachal Pradesh but is also a violation of the basic principles of environmental justice and sustainable development. Strict administrative and judicial intervention is required in this regard.

Several landmark judgements by the Hon'ble Supreme Court of India have clarified that environmental protection, clean water, air and ecological balance fall within the ambit of Article 21. Thus, in the present situation, this constitutional right of citizens is being directly affected, which calls for immediate intervention and responsibility on the part of the State. Detailed description of the Annexures:

1. **Appendix-1**: Visual evidence of illegal felling of trees by Radha Soami Satsang Beas Organisation. These pictures clearly show vegetation being removed without permission, which is violation of the Environment (Protection) Act, 1986 and the Forest (Protection) Act, 1980.
2. **Appendix-2**: Evidence of damage to protected tea garden. This garden falls under protected agricultural area in the state of Himachal Pradesh, where commercial conversion of land without permission is illegal.
3. "Appendix-3*: Evidence of illegal dumping of debris, digging and destruction of riparian greenery in the floodplain of Tahal Khad (river). These pictures clearly show how the flow, ecology and drainage of the khad have been severely affected.
4. ** Appendix-4**: Comparative analysis of the condition of the hilly area Before and after images prove that the organization has carried out large scale deforestation, ecological destruction, soil erosion and land conversion.
5. ** Appendix-4**: Evidence of change in the direction of Tahal Khad and Nala based on satellite images. This appendix is based on satellite images and 3D visuals which clearly show how Radha Soami Satsang Beas (RSSB) organisation has caused serious damage to the environmental balance by acquiring land in Paraur, Darang, Ghaneta, Dhora, Balla area.

It is clear from all these appendices that the activities being carried out by Radha Soami Satsang Beas organisation violate the above legal provisions.

Key objections and facts:

1. Illegal land acquisition and encroachment

Lands are being acquired by pressurising or misleading local residents. Revenue records show that no legal change in land use has been made, yet construction is going on the agricultural and forest land. This is a

violation of the Himachal Pradesh Land Revenue Act and the Town and Country Planning Act.

2. Indiscriminate felling of forests

The organisation has carried out large-scale illegal felling of hundreds of trees in the area without obtaining any statutory permission from the Forest Department, nor was any kind of public information or prior approval given. These trees include many local species such as Ban, Kafal, Fig, Pine, Khair and various medicinal and environmentally sensitive trees. This widespread felling is causing:

Deterioration in the air quality of our region,

Increase in soil erosion and degradation,

and disruption of local rainfall patterns.

This practice is in clear violation of not only the Forest (Conservation) Act, 1980, but also the Indian Forest Act, 1927, and the Himachal Pradesh Tree Preservation Order.

In addition, dated photographs of the incident site have been attached as visual evidence of felled trees and open land, which will help the administration to objectively assess the reality.

In light of these facts, we expect you to immediately investigate this illegal felling and take legal action against the concerned organization and individuals and ensure a ban and monitoring system on such acts in future.

3. Damage to protected tea garden

A historic and state-level protected tea garden, which is the identity of the area and a source of employment, is being levelled and used for construction. This is a gross violation of the Tea Act, 1953 and the Tea Policy of Himachal Pradesh.

4. Loss of local biodiversity

The natural habitat of many species has been destroyed during the expansion of the complex. Birds, insect pollinators, aquatic life, and medicinal plants are becoming endangered, which is against the Biodiversity Act, 2002.

5. Lack of environmental clearance and EIA

The institute has not taken any permission from the State Environmental Impact Assessment Authority (SEIAA) or any other statutory body for its construction work. No any public hearing has been organised. This is a direct violation of the Environment (Protection) Act, 1986.

6. Illegal construction in the floodplain of Tahal Khaddu:

The most dangerous situation is that the organization has started construction work near and in the floodplain of Tahal Khad, which is an active natural water stream. This has -

- increased the risk of flooding during the rainy season.
- Water drainage is being obstructed, which has led to waterlogging and filth in the surrounding villages.
- Construction debris and waste are being dumped in the water of the khaddu, causing water pollution and destruction of aquatic life. Relevant legal provisions and NGT principles:
- Section 14 and 15 of NGT Act 2010

Precautionary Principle and Polluter Pays Principle

Supreme Court judgment: Vellore Citizens Welfare Forum vs Union of India

- Right to Life under Article 21, which includes the right to clean environment.

7. Additional environmental and social violations

In addition, the following serious actions have been taken by the institution affecting the convenience of local residents and the ecological balance of the area:

Kuhul (irrigation canal) has been deliberately closed, which has completely disrupted the irrigation system of the farmers.

Natural water sources have also been blocked, which has not only disrupted irrigation in the fields but has also created a drinking water crisis.

The local government road, which was being used for the movement of villagers for years, has been forcibly closed.

The course of natural drains has been artificially diverted, leading to flood hazards and the traditional drainage system has collapsed.

- The direction of Tahal Khad has been diverted by dumping a large amount of debris in it, due to which the stream is now flowing towards the nearby fields, causing heavy damage to the fields.

- Due to water pollution, aquatic life, especially fishes, are also dying in Tahal Khad, which shows the destruction of the ecology of this stream.

All the above activities are causing serious impact on the ecological balance as well as local lives and livelihoods, which need to be stopped immediately.

Our request is as under:

1. A joint investigation committee should be formed by the district administration, which should include the departments of Revenue, Forest, Environment and Watershed.

2. All activities in the floodplains and other sensitive areas of Tahal Khad should be stopped immediately.

3. The above violations should be investigated legally and action should be taken against the responsible institution.

4. If necessary, this case should be transferred to the National Green Tribunal (NGT).

5. A public hearing should be organized with the participation of the local people so that their problems can be heard directly.

6. We also request you to cancel the provision of unlimited land purchase to Radha Soami Satsang Beas (Paraur).

6. The old routes of Tahal Khad, Ghaneta, Kuhl and water sources should be re-demarcated. Conclusion: This issue is not only related to the environment but also to democratic rights, livelihood, and ecological security. Therefore, we request you to ensure quick and strict action on this, so that the biodiversity and ecology of Himachal Pradesh can be protected."

4. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

5. In view of the averments in the application, we consider it appropriate to have response of (1) State of Himachal Pradesh through Secretary, Department of Environment, Science Technology and Climate Change, Government of H.P. (2) District Magistrate, Kangra (3) Himachal Pradesh Pollution Control Board (HPPCB) through Member Secretary who stand impleaded as respondents No. 1 to 3. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 3 requiring them to file their reply/response within two months.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), HPPCB and District Magistrate, Kangra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit report within two month. The HPPCB will be the nodal agency for coordination and compliance.

7. List on 18.12.2025 for further consideration.

8. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, HPPCB and District Magistrate, Kangra by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

October 14th, 2025

ANNEXURE – II

Attendance sheet for the joint inspection in reference to order dated: 14.10.2025 passed by the Hon'ble NGT in Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P. conducted on date: 04/11/2025.

Sr No.	Name	Name of the Department/ Address	Mobile No./e-mail	Signature
1	Sandeep Chaudhary	XEN – JSV Thural	7018027100	
2.	Dr. Sanjeev Sharma	Dep Palampur Forest Department	9418026494	
3.	Om P. Chandel	ACF, Palampur Forest Division	9816982747	
4	Dikshant Sharma	ATP Palampur HP-TCP	7018219485	
5	Adarsh Kumar	P.O. Palampur HP-TCP	9459961722	
7	Lokender Singh	U.B.O. Kandbari Addl. Palampur	8629027949	
8.	Sanjay Rana	State secretary RSSB Patan	9816063589	
9.	Harikrishan	A.S. Patan RSSB	8219641123	
10	R.D. Sharma	Law Bewadar	9418227366	
11		Bewadar		
12				
13	Sanjeev Kaul	Bewadar		
14	Rakesh Kumar	Bewadar		
15	Sh. Gloria Ram	Bewadar		

Attendance sheet for the joint inspection in reference to order dated: 14.10.2025 passed by the Hon'ble NGT in Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P. conducted on date: 04/11/2025.

Sr No.	Name	Name of the Department/ Address	Mobile No./e-mail	Signature
16	Pankaj Kumar	GHANETA	7814350561	
17	Ajay Rana	Ghaneta	7009324040	
18	Amita Devi	Dharam.	9418714140	
19	[illegible]	GHANETA	7018089785	
20	[illegible]	DAV	9816146071	
21	Er. Dimple Kumar	AE JSV Sub Division Dheera	7730051000	
22	Monika.	Office Kanungo Revenue Department	9459083522	
23	Tilok Singh	Field manager Sukiah	9816304962	
24	PRAKASH CHAND	NT	8219083839	
25	SUNIL PATIAL	Technical office Tea, Bilaspur Deptt. of Agriculture CH.G	9418070515	
26	Babita Chaudhary	Patwari Dairy	9805052946	
27	Ashok Kumar	VPO Samula P/C Parour	9805286858	
28	Sunny Kumar	Parour	9816190127	
29	ANKUSH KUMAR	A. P. Forest Officer	8219972894	

Attendance sheet for the joint inspection in reference to order dated: 14.10.2025 passed by the Hon'ble NGT in Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P. conducted on date: 04/11/2025.

Sr No.	Name	Name of the Department/ Address	Mobile No./e-mail	Signature
30	Vanshika	Forest/ V.& P.O Parore	6230403104	Vanshika
31	RAHUL MANSOTRA	FOREST	8219433964	Rahul Mansotra
32	Abhishek	Forest Department	7876726503	Abhishek.
33	Nehru Mehi	SDM Palampur	9840732099	
34	Dr. Narender Sharma	HPCB	9814004372	
35	Pritam Singh	Farmer	9882673536	
36	Surender Singh	Pradhan (In absence/ Farmer)	9816035556	
37	D.S. Chauhan	Ghaneta	9466907698	
38	[illegible] Singh	GHANETTA	7807088046	
39	Dayanand	Ghaneta	7059324040	
40	[illegible]	Ghaneta	7032875815	
41	Er. Rajat Kumar Jr. Env. Engineer	HP State Pollution Control Board, Dharamshala	98165-74454	Rajat
42	Varun Gupta, Regional officer	HP State Pollution Control board, Dharamshala	9418012852	
	/	/		/

Annexure- III

Photographs taken during the inspection of alleged site of Radha Swami Satsung Beas, Parour, Distt. Kangra, HP conducted by Joint commitee on date: 04/11/2025

1. Joint Inspection committee alongwith complainants and respondents:

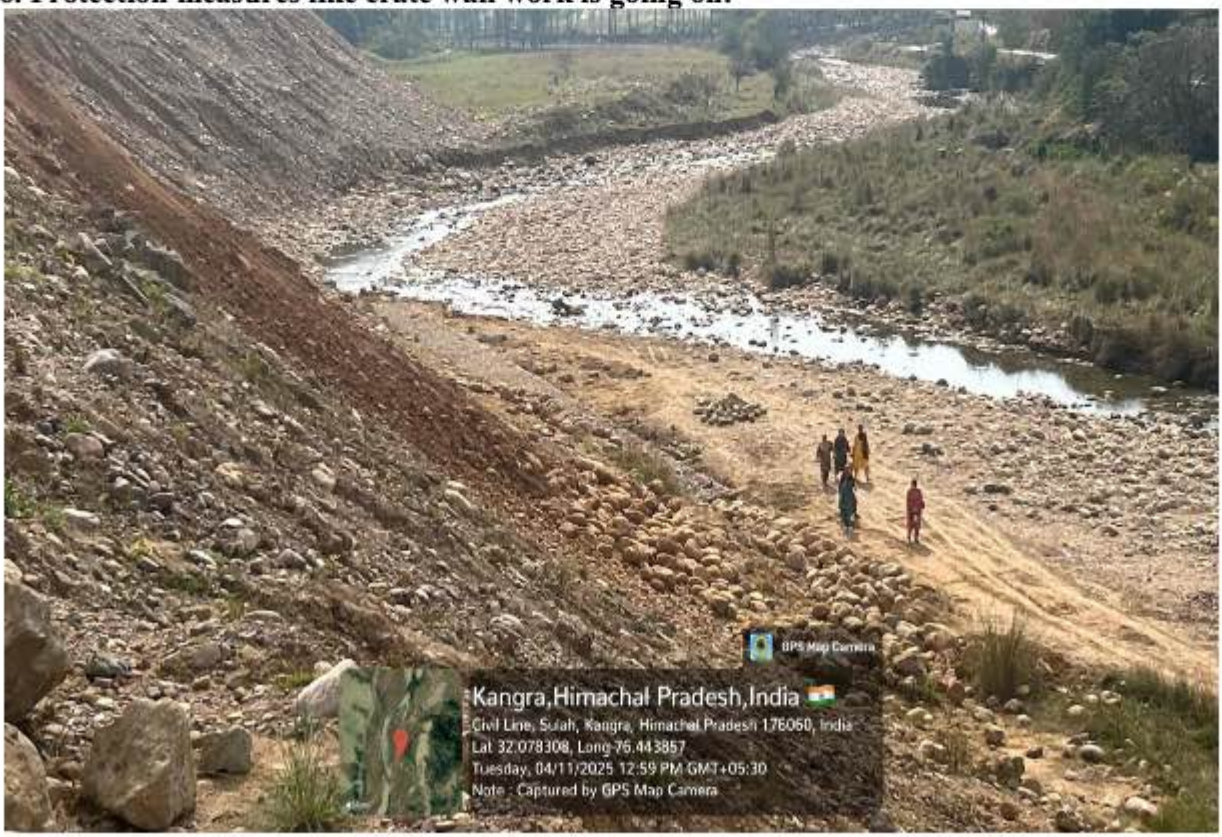
2. Hill cutting/dumping site Radha Swami Satsung Beas, Parour:

3. Muck dumped along the Shi nallah without any protection wall:

4. Water stream of Shi nallah stagnant due to muck dumped in the nallah:

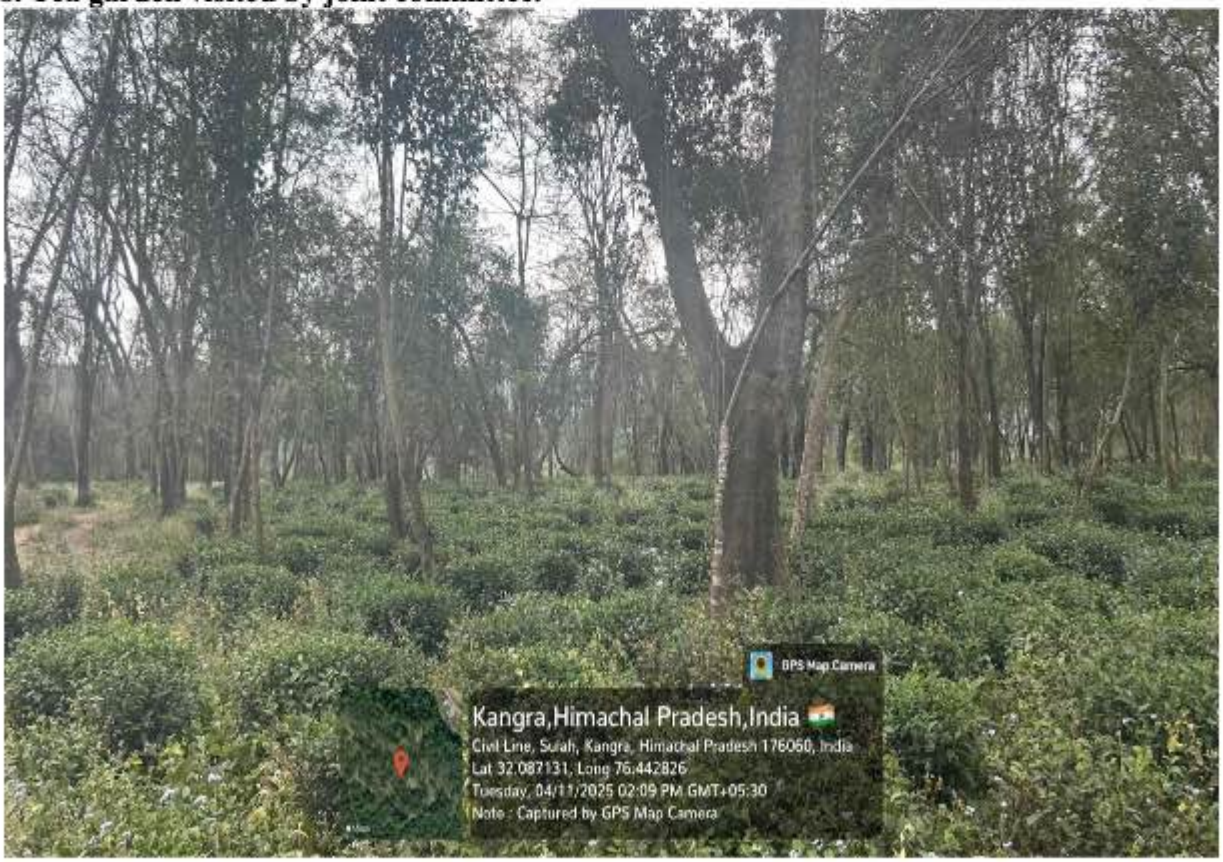
5. Muck dumped along the Taal khad without any protection wall:

6. Protection measures like crate wall work is going on:



7. Site visited by joint committee alongwith the complainants and respondents:

8. Tea garden visited by joint committee:



9. Kuhl filled with loose earth. No water was observed flowing upstream and downstream of this point, at the time of inspection.

10. Kuhl filled with loose earth. No water was observed flowing upstream and downstream of this point, at the time of inspection.

ANNEXURE-IV

To

The Chairman
National Green Tribunal,
Faridkot House Copernicus Marg,
New Delhi, 110001

The Deputy Commissioner,
District Kangra,
Dharamsala,

The Principal Secretary Forest
to Govt. of HP,
HP Govt. Secretariate Shimla.

The Principal Chief Conservator of forest
HP Forest Department, Talland Shimla, 171001,

The Conservator of Forest
Dharamshala

The Divisional Forest Officer Palampur,
Palampur,

The SDM Palampur
Palampur

The Asstt. Environmental Engineer,
Him Parivesh Bhavan, Dari, Dharamshala Distt Kangra.

Subject: Complaint regarding illegal land encroachment, environmental damage, deforestatic and interference in the floodplain of Tahal Khad by Radha Soami Satsang Beas Sanstha.

Sir,

With reference to the complaint previously submitted vide letter no nil dated: 08 May 2025 (copy enclosed) (A16), We respectfully wish to further bring to your attention the following critical concerns, given the impending visit of the National Green Tribunal Committee. The matter had already been raised with various authorities, including the Deput Commissioner Kangra at Dharamsala, the Principal Secretary Revenue to the Government of Himachal Pradesh, the Principal Secretary Forest to the Government of Himachal Pradesh, th Principal Chief Conservator of Forests, the Conservator of Forests Dharamsala, the Divisiona Forest Officer Palampur, and the Sub-Divisional Magistrate Palampur vide letter no. RTI/Special 301-307 dated: 15/06/2015 (copy enclosed) (A1), but no effective remedial acti has been forthcoming to date.

1. Land Acquisition, Non-compliance, and Environmental Degradation: (A2, A3)
Radha Soami Satsang Beas, Dera Baba Jaimal Singh, District Amritsar, is registered as an agricultural society. The institution originally possessed a modest parcel of land at Parour p to 1966, preceding the reorganization of Himachal Pradesh and its districts. The Parour Cer proceeded to purchase a tea garden property, amounting to 23-61-17 hectares (evidence attached), from Her Highness Yashoda Devi, wife of Bhupendra Bahadur of Patiala, in

November 1993 (with related RTI documentation attached). According to the legal stipulations of Himachal Pradesh, only bona fide agriculturists of the State are eligible to acquire agricultural land, strictly for agricultural use, not for the creation of Satsang facilities. This expansive area, situated atop a scenic hill, had once supported a flourishing tea garden comprising approximately 258,000 tea plants (A15) and countless mature trees, as corroborated by satellite images before 2000 (all supporting documents attached). Rather than engaging in agricultural activity, the Centre undertook the systematic demolition of this verdant plantation and all trees during 2003-2004, subsequently constructing an immense shed measuring approximately 1200 feet long by 400 feet wide, alongside toilet blocks and numerous paved roads from 2005 through 2012. These actions were initiated almost at the outset of this century. Such conduct constitutes a manifest violation of land use regulations, as all alterations were executed without procuring permissions from competent authorities. The installation of permanent structures has further prohibited any resurgence of natural growth across the site, resulting in devastating ecological loss, as illustrated by photographic and satellite evidence of the property post-development. Immediate action in accordance with the law, including under the Environmental Protection Act, is requested.

2. Unlawful Encroachment on State Land: (A4, A5)

Radha Soami Satsang Beas Centre has intruded upon Himachal Pradesh government land within Khasra numbers 25, 26, 27, 30, 31, 32, 33, 34, 35, and 37, collectively measuring 1-97-40 hectares (accompanying RTI information and official records attached). This expanse was formerly enveloped by dense forest upon a naturally sloping hill, now egregiously flattened, with hundreds of mature trees exterminated and the original vegetative cover obliterated. This illegally occupied land must be reclaimed and rehabilitated through the restoration of tree plantation and full afforestation. Legal action for the unlawful deforestation is also warranted.

3. Violations on Forest Land under Khasra No. 28: (A6, A7, A8, A9)

The entirety of forest land in Khasra number 28, spanning 3-03-31 hectares (substantiating documents attached), has been subject to infringements. Particularly, a segment under Khasra number 28/I, measuring 0-47-29 hectares and situated adjacent to National Highway 154 (Pathankot to Mandi Road), is illegally controlled by the Centre. Previously this land was densely forested—home to hundreds of Cheel (pine) trees—but has since been cleared, with substantial retaining walls and paved roads constructed in their place.

The area warrants immediate evacuation and handover to the Forest Department for ecological restoration as per prior status. The infractions violate multiple forest statutes and require commensurate legal recourse. Although the Divisional Forest Officer, Palampur, via letter 2158/G dated 21/08/2015 and the Forest Range Officer via RTI/558/P dated 18/08/2015, acknowledged these issues and initiated action under section 163 with the Tehsildar Palampur, unfortunately, no tangible progress has ensued so far.

4. Expropriation and Destruction of Railway Land: (A10, A11)

Within Khasra numbers 39 and 40 lies railway property, the width of which averages 100 meters and, in certain places, extends to 110 meters, bisecting the Parour Centre. Prior to 2001, this stretch consisted of a naturally sloping hill covered with thousands of pine (cheel) and other valuable tree species—such as harad, bherda, amla, and mango. The Centre has now constructed retaining structures on the upper side, retaining walls on the lower side, and utilizes the entire parcel, decimating forest coverage almost entirely. Consequently, prospects for regeneration are nearly nonexistent, as the area is constantly utilized by the Centre for its operations. This

property ought to be vacated and restored to the railway authorities, with barbed wire fencing installed to prevent further trespass, thereby facilitating the revival of natural tree growth, as evidenced in satellite imagery from two decades ago.

5. Illegal Creation of Pucca Paths on Forest Property: (A12)
An 8-foot wide pucca concrete pathway has been established by the Centre through reserved forest land, stretching from the main entrance on the national highway to the hilltop pandal. The execution of this work caused the destruction of hundreds of trees, in violation of prohibitions against paved path and road construction within forest lands. Swift legal enforcement in accordance with the Forest Conservation Act is imperative.

6. Incremental Expansion of Roads in Forested Area:
Around two decades ago, a footpath was constructed within forest territory, roughly 100 meters from the main gate towards Parour, extending to the pandal. Over time, this trail was upgraded, first to a path navigable by jeeps, subsequently widened to accommodate trucks, and has now become a 20-foot wide, fully metaled and tarred road—all within forest jurisdiction, with hundreds of pine trees felled in the process. Such action is an unequivocal contravention of the Forest Conservation Act and necessitates immediate punitive intervention.

7. Deforestation and Land Clearing at Dhroat Village: (A13)
Between 2008 and 2013, the Parour Centre bought 4-31-34 hectares (an area of 112 kanal and 6.5 marla, with RTI verification attached) at Village Dhroat, previously blanketed by scores of pine and other tree species. In 2012-2013, the entirety of this land was stripped and the hilltop rendered barren, resulting in the complete annihilation of what was once thriving forest cover.

8. Destructive Maintenance of Unpaved Road During Satsang:
Each year, an unpaved (kaccha) road extending from Darang to the pandal is cleared and refurbished within forest land for vehicular movement during the Satsang in April and May. This recurring process leads to the comprehensive removal of sporadic forest growth which could otherwise mature into significant trees. The ongoing eradication of saplings and brush effectively impedes forest regeneration, delivering severe environmental harm to the wider ecosystem.

9. Debris Dumping and Complete Dispossession of Forest and Railway Land (Khasra 44):
Between the pandal shed and Khasra numbers 39 and 40 of railway holdings lies forest property (Khasra number 44, 2-17-37 hectares), originally dense with pine and various other trees. The Centre has dumped debris excavated from the demolished tea garden up to an approximate height of 100 feet, both on forest and railway lands. This reckless disposal has resulted in the obliteration and burial of hundreds of trees; the region is now entirely under the Centre's unauthorized occupation. It is crucial that this land is restored to the Forest and Railway Departments, appropriate fencing is erected, and future trespass rigorously prohibited.

10. Routine Devastation of Forest Land During Annual Satsang: (A14)
Annually, in April or May, a Satsang is conducted at the Parour Centre, drawing two to three hundred thousand participants. Each year, the Forest Department, at the behest of the Area Secretary of the Centre, routinely grants symbolic permission to use the surrounding forest land for parking and tent installation. However, in actual practice, the entire area is utilized, involvin

the systematic removal of all growing vegetation, including saplings with the potential to evo into a substantive forest canopy in the future. This recurs year after year, resulting in adjac forest belts becoming markedly thinner, with trees now sparsely distributed. Associated documentation—a letter by the Area Secretary, DFO permission, and payment receipts—are attached. This practice is not only illegal but, alarmingly, perpetuates the erasure of all newly grown plantation annually and virtually extinguishes prospects for natural reforestation.

The above mentioned or some records of their illegal land use and environmental destruction up to year 2014, many similar activities or done by Radha Soami Satsang parour which need to be investigated. We urge your good self to investigate such activities which were carried out in similar fashion between 2014 to 2025. In light of the above ten factual points, representing severe and repeated violations—including illegal land use, environmental destruction, and unlawful occupation of government and railway lands—it is earnestly implored that immediate and decisive legal action be initiated under prevailing environmental laws, including the Forest Conservation and Protection Acts. Only strict enforcement, combined with the restoration of all affected sites, can safeguard the region's environmental integrity.

Yours faithfully,
Members
Gram panchayat of Darang, Dhoran and Ghaneta

Dated:

Ajay kumar
PAWAN KALAR
BALDEV JAMWAL

List of Annexures:

1) Copy of the RTI application, letter no. RTI/Special 301-307 dated: 15/06/2015.
2) Copy of Jamabandi, supplied under RTI act.
3) Copy of Comparative satellite imagery.
4) Coly of Nakal Jammabandi, supplied under RTI act.
5) Copy of detailed Map supplied under RTI act.
6) Copy of Jmabandi Mahal Parour Khasra Number 28, supplied under RTI act.
7) Copy of Map Mahal Parour Khasra Number 28/1, supplied under RTI act.

8) Copy of Reply of RTI Dated: 17/08/2015.
9) Copy of Reply of RTI Dated: 18/08/2015.
10) Copy of jamabandi Khasra number 40 of mohal Parour.
11) Copy of RTI number 73 dated:31/3/2014.
12) Copy of map details.
13) Copy of RTI dated: 13/04/2015.
14) Copy of RTI dated: 30/04/2014.
15) Calculation sheet of Tea plats uprooted.
16) Copy of Application.
17) Copy of Jamabandi Khasra number 44.

No RTI/Special 301-307 Dated... 15/06/2015

To

The Deputy Commissioner
District Kangra
at Dharamshala

Subject:- Illegal activities of Radha Soami Satsang Paror (Beas) District Kangra H.P.

Sir,

(1) Public information officer Cum Tehsildar Palampur has informed that Radha Soami Satsang Paror (Beas) District Kangra H.P. Purchased a Tea garden at Paror vide registration No. 89 dated 01-11-93 and mutation No. 326 dated 22-11-93 which has been ***registered in the name of Radha Soami Satsang Beas Dera Baba Jaimal Singh Amritsar.*** The tea Garden was Purchased from Her Highness Smt. Yashodha Devi widow of Bhuphinder Bahadur s/o Mohinder Bahadur of Patiala (Punjab). In reply to another RTI , PIO cum Tehsidar Palampur vide his letter No 151/ RTI/14-270 Dated 30-06-14, has intimated that this land is situated in khasra No 4,5,6,7,19,20,45,46,47,48,49,52,2668/23,2669/23,24,41,42, Total seventeen areas measuring 24-87-39 Hactares. However the Tatima taken from Lok Mitra Kendra Shows the said land as 23-69-88 Hactares as a tea Garden

That this land consisted of thick , dense and healthy plantations of tea plants on the top of the beautiful hill. The Radha Soami Satsang Paror (Beas) Centre has changed the land use demolishing/ uprooting approximately 5,35,000 tea plants (calculation sheet attached) and other trees as well. The entire hill of tea plantation has been cut with bulldozer, JCB, Tracters Tipper etc. and brought to a level ground where a huge pandal Shed of about, 2500 ft length and 700 ft breadth approximatly has been erected, 50 wide pucca roads have been made and big community toilets on both side of shed have been made. The entire Topography of tea garden hill has been changed.

This is a grave violation of HP land use act where tea Garden cannot be used for other purposes

As per information supplied by the PIO cum Tehsildar Palampur, there is no record available for any kind of permission granted to change the land use of tea Gardern by the HP Govt. Hence ***Radha Soami Paror Centre has changed the land use of tea garden without obtaining permission from the H.P. Govt. which is illegal.***

Therefore action as per law may kindly be taken for this gross violation of HP land law use act.

(2) Public information officer cum tehsildar Palampur vide his letter No. 74/RTI/14-182/A- Dated 28-04-2014 and letter No. 151/RTI/14-270 dt 06/06/2014 has intimated that Radha Soami Satsang Paror (Beas) have illegally encroached upon Himachal Pradesh government land in Min 340 khatauni No. 716 Khasra No. 25,26,27,30,31,32,33,34,35,37 (Total ten) comprising in 1-97-40 Hectares (52 Kanals Approximatly)

Recved Rs 4/- 22-6-15 (Form I. Dept H.)

(2)

The Public information officer cum tehsildar Palampur has further informed that no action has been taken yet to get the illegal encroachment vacated as yet. More than one year has been passed,but no action to get this govt. land vacated from illegal occupation of Radha Soami Satsang Paror (Beas) has been taken, which may be expedited now.

(3) The public information officer cum Divisional forest officer Palampur vide his letter No. 1933/G Dated 04/09/14 has intimated illegal encroachment on forest land, photo copy of Khasra No. 28 min 340 Khatoni No 725 comprising of 3-03-31 Hactares (79 Kanals approximately) as its tatimas also, which has been illegally encroched upon by the Radha Soami Satsang Paror (Beas). This portion of forest land consisted of hillock with thick chil trees forest cover. This portion of hill has now been cut with bulldogzer, JCB, Tracters and Tippers in the year 2011 & 2012. Now a retaining wall and boundary wall above the retaining wall, in about 700 feet length along Pathankot, Mandi National Highway in this forest land has been constructed and area enclosed by the Radha Soami Paror Centre. Two No. 30 ft .wide Pacca roads, from Gate No 2 to Pandal and another Pacca road from Gate No 1 to langer and further to Pandal have been made. A big septic tank and soakpit was also construced in the year 2011-12. Huge breastwalls, inside the roads were constructed to retain the debris, while cutting this dense forest covered hillock which has been done in 2011-12. This entire land is in illegal occupation of Radha Soami Paror (Beas) Centre.

The entire topography of this forest land has been changed to their requirement. The boundary of the forest department, demarcating this land have been removed which is a serious offence.

More than Nine months have been passed but the Divisional forest officer, Palampur is reluctant to take action to get the illegal encroachment vacated.

(4) Radha Soami Satsang Paror, While cutting the tea garden Hillock with machinery, have put the debris with machinery on valley sides of the area in forest land thus increasing their land and destroying the forest land and the chil trees vegetation. Most of the boundary pillar of the forest department demarcating the forest land, have been removed of shifted back.

(5) Radha Soami Paror centre have constructed huge create work of G.I. wires above the railway line in forest land and the cut debris from tea Garden was retained in this forest land which consisted of dense chil trees forest and now the chil trees are not found there.
This forest land has illegally been occupied by Radha Soami Paror (Beas) centre.

(6) An illegal concrete foot path with 10' wide concrete was constructed from gate No. 1 to Paror Pandal shed in the year 2011. This is clear violation of HP forest land conservation act as no pucca road/ path can be constructed through forest land as it prevents the further growth of forest cover in the area.

(7) Radha Soami Paror center constructed four roads in forest land illegally as mentioned below: bifurcating from National highway to Huge Pandal Shed.

(1) A 30 ft. wide Pacca road from Gate No 2 to Pandal in a length of $1\frac{1}{4}$ km in forest land.

(2) An another 30ft. wide road Partially Pacca & Partially Kacha road form Paror khas to Pandal in about 1 km length.

(3) A 30ft. wide Pacca road from gate No 1 to langer store and then to Pandal in about $1^1/_4$km length.

(4) And an another 15'-20' wide road from Darang to Pandal shed in about $1^1/_2$km length.

All these roads mentioned above have been constructed illegally in forest land, destroying the thick forest cover & trees which is being used for plying of vehicles by the Radha Soami Satsang Paror. These roads through forest land are bifurcating from differents points on National Highway ,leading from Pathankot to Mandi and endup in huge Pandal Shed Located on higher location.

(8) The documents supplied by Public information officer Cum divisional forest officer Palampur vide his letter no RTI 1214/ G Dated 15-07-14 reveal that every year in Summer, during Satsang days, forest land is given on rent at Paror to use parking of vehicles and providing tentage. Toilets are also constructed in forest land un officially. Bistra Sheds are also made in forest land. The permission to use forest land is just for justification and symbolic. Infact, the entire surrounding forest land is virtually occupied by the Radha Soami at Paror. The entire vegetation growth is removed and the forest land is dressed up properly for its use to visitors. The repeated action every year has finished the chances of forest growth in area therefore the density of forest cover is getting thinner & thinner every year which can be seen at site.

As discussed above, action needs to be taken by the respective departments to get the illegal encroachments vacated and restrict their illegal activities in the area at Paror.

N. K Mahajan
V.& P.O. Barol
Teh. Dharamshala Distt. Kangra

Copy for information and necessary action is forwarded to

1) Principal Secretary revenue to Govt. of Himachal Pradesh Shimla-2.
2) Principal Secreatry forest to govt of Himachal Pradesh Shimla-2.
3) Principal Chief conservator of forests, H.P. Shimla.
4) Conservator of forests Dharamshala District Kangra H.P.
5) Divisional forest officer Palampur Division Teh. Palampur Distt. Kangra.
6) Sub. Divisional Magistrate Palampur.

N. K Mahajan
V. & P.O. Barol
Teh. Dharamshala Distt. Kangra

ईन्दराज जमाबन्दी

SAREEN TRADING CO. JAL

गांव पौर खास

सन् 2009-10 नम्बर हदबस्त 58 तहसील पालमपुर जिला कांगड़ा

1	2	3	4	5	6	7	8	9	10	11	12
खेवट या जमाबन्दी	नम्बर खतौनी	नाम पता य तरफ	नाम मालक और हाल	नाम काश्तकार और हाल	सिंचाई के साधन	नम्बर खसरा	क्षेत्रफल य जमीन की किस्म	लगान जो मुआफ़ी के हर और गिनती का ब्यौरा	हिस्सा या मालिक का पैमाना	मामला घर माल और सिंचाई	ब्यौरा
310	608		राधा स्वामी सत्संग ०आसी पौर	काश्त व कब्जा स्वभ		4	08-07-22 बागीचा बारानी चाम			साल 512-10	नोट:- रकबा न० 4-6-7-45 47-52 बागीचा होने के कारण रहन बै बिना सरकार की अनुमति से होगा।
						5	00-01-16 गै०मु०साली				
						6	00-08-12 बागीचा बारानी चाम				
						7	00-18-10 बागीचा बारानी चाम				
						19	00-08-71 बारानीअव्वल				
						20	00-01-04 गै०मु०आबी				
						45	01-78-10 बागीचा बारानी चाम				
						46	00-01-20 गै०मु०आबी				
						47	12-36-44 बागीचा बारानी चाम				
						48	00-00-55 गै०मु०आबी				
						49	00-14-10 गै०मु०आबी				
						52	09-19-19 बागीचा बारानी चाम				
						निशा 12	23-87-93				
						कुल	अक्षर				
						23-61-93	डेढ़ कुमाबी				
						बारानीअव्वल 00-08-71 बागीचाबारानी चाम 23-61-17	00-18-05				

Supplied under RTI Act
Attested
18/2015
Palampur (H.P.)

ईन्दराज जमाबन्दी

गांव परौर

सन् 2000-01 नम्बर हदबस्त 58 तहसील पालमपुर जिला कांगड़ा

1	2	3	4	5	6	7	8	9	10	11	12
खेवट या जमाबन्दी	नम्बर खतौनी	नाम पता व तरफ	नाम मालक और हाल	नाम काश्तकार और हाल	सिंचाई के साधन	नम्बर खसरा	क्षेत्रफल व जमीन की किस्म	लगान जो मुआफ़ी के सिवा और तिनदी का ब्यौरा	हिस्सा या मालिक का पैमाना	मामला दर माल और सिंचाई	ब्यौरा
310 मौक़ा	609			रघुवे-आम		51	00-00-30 शी॰कु॰बारी				
	610			शारे आम		50	00-03-68 शी॰मु॰रास्ता				
			जोड़ भू॰-समीन			मिसल कुल 23-6-88 सामानी आबाद 00-01-71 बाशिन्दा गांव 23-6-17	23-11-91 आबाद शी॰मुसाफ़ा 00-22-03				

Supplied under 6
Attested
P.I.O-cum-Supdt.-G-II 26/03/2015
Palampur (H.P.)

श्री मान जी

आपके आदेश तहसील दार स्लाईड ५
क्रमांक 150/RTI/14 दिनांक 6-6-14 के सन्दर्भ
मांगी गई सूचना मद वार निम्न प्रकार से है
मद नं० I नाम का मागीया वसीयत रजिस्ट्रड (अडी)
नम्बर 89 दिनांक 1-11-1993 को रजीट्र
गया है। राजस्व अधिकारी द्वारा इन्तका
नम्बर 326 दिनांक 22-11-93 को राधा
सतसंग व्यास डेरा बाबा जैमल सिंह महत
के नाम पर मन्जूर हुआ है।
मद नं:- 2 पर नाम का मागीया हरदीप नैस स्त्री
परमोदा देवी विधवा श्रेनन्द वासी पुरा
मेहर वहादर निवासी पटियाला से रा
स्वामी सतसंग व्यास डेरा बाबा जैमल सिं
अपीलट ने खरीद किया है।
अतः रिपोर्ट अगली कार्यवाही हेतु सेवा
प्रस्तुत है।

P10/Supdt

Supplied under RTI Act
Attested

P.I.O.-Cum-Tehsildar
Palampur H.P. 27/6/14

अपील दाता
दस्खती
19/6/14

कार्यालय 519 दिनांक 23-06-14

श्रीमानजी,

रिपोर्ट पत्रावली के अनुसार R.T.I. के अन्तर्गत मांगी गई अपेक्षित सूचना संलग्न कर दी गई है। राधास्वामी सतसंग व्यास पपीरा महाल पपीरा में इन्तकाल रसीद नं०89 दिनांक 1-11-93 को हरदीप जीमती परमोदा विधवा श्रेनन्द वहादर वासी पटियाला से खरी

किया गया है। जिसका ई० नं० 326 दिनांक 22-11-93 को C.R.O. द्वारा मन्जूर किया गया है। अतः रिपोर्ट सेवा में प्रेषित है।

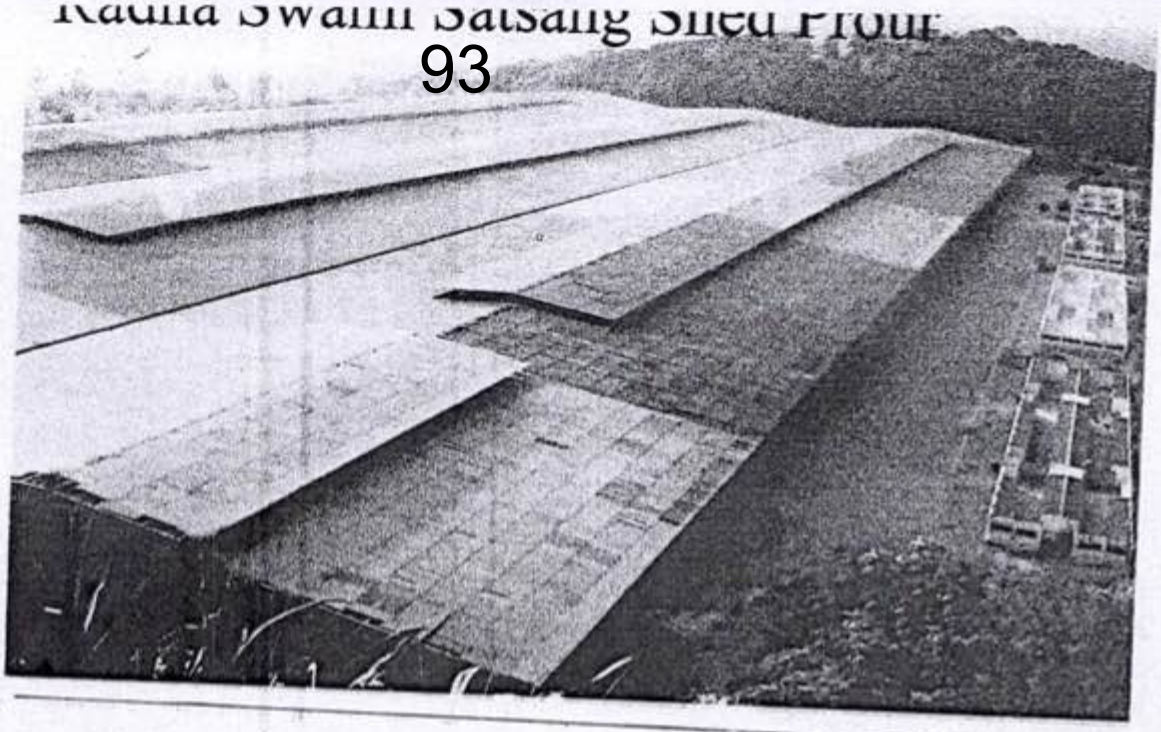
[redacted]

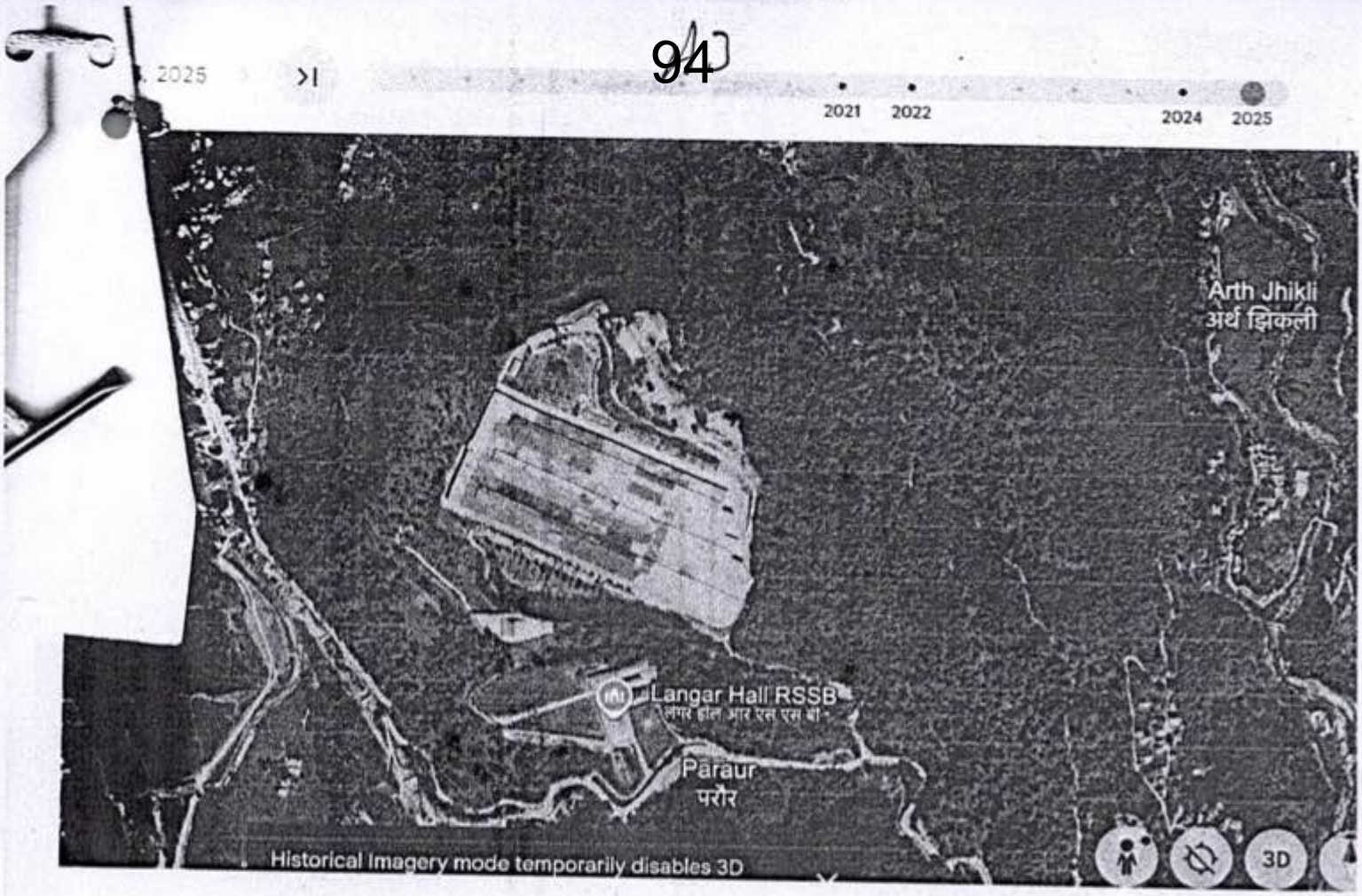
Supplied under RTI Act [redacted]
Attested

P.I.O. Cum-Tehsildar
Palamour (A.P.)

Radha Swami Satsang Shed Floor

93




2025
2021
2022
2024
2025
Arth Jhikli
अर्थ झिकली
Langar Hall RSSB
लंगर हॉल आर एस एस बी
Paraur
परौर
Historical Imagery mode temporarily disables 3D
3D

Nov 4, 2010
1985
2010
2014
2016
2017
2018
Arth Jhikli
अर्थ झिकली
Langar Hall RSSB
लंगर हॉल आर एस एस बी
Paraur
परौर
Historical Imagery mode temporarily disables 3D
3D

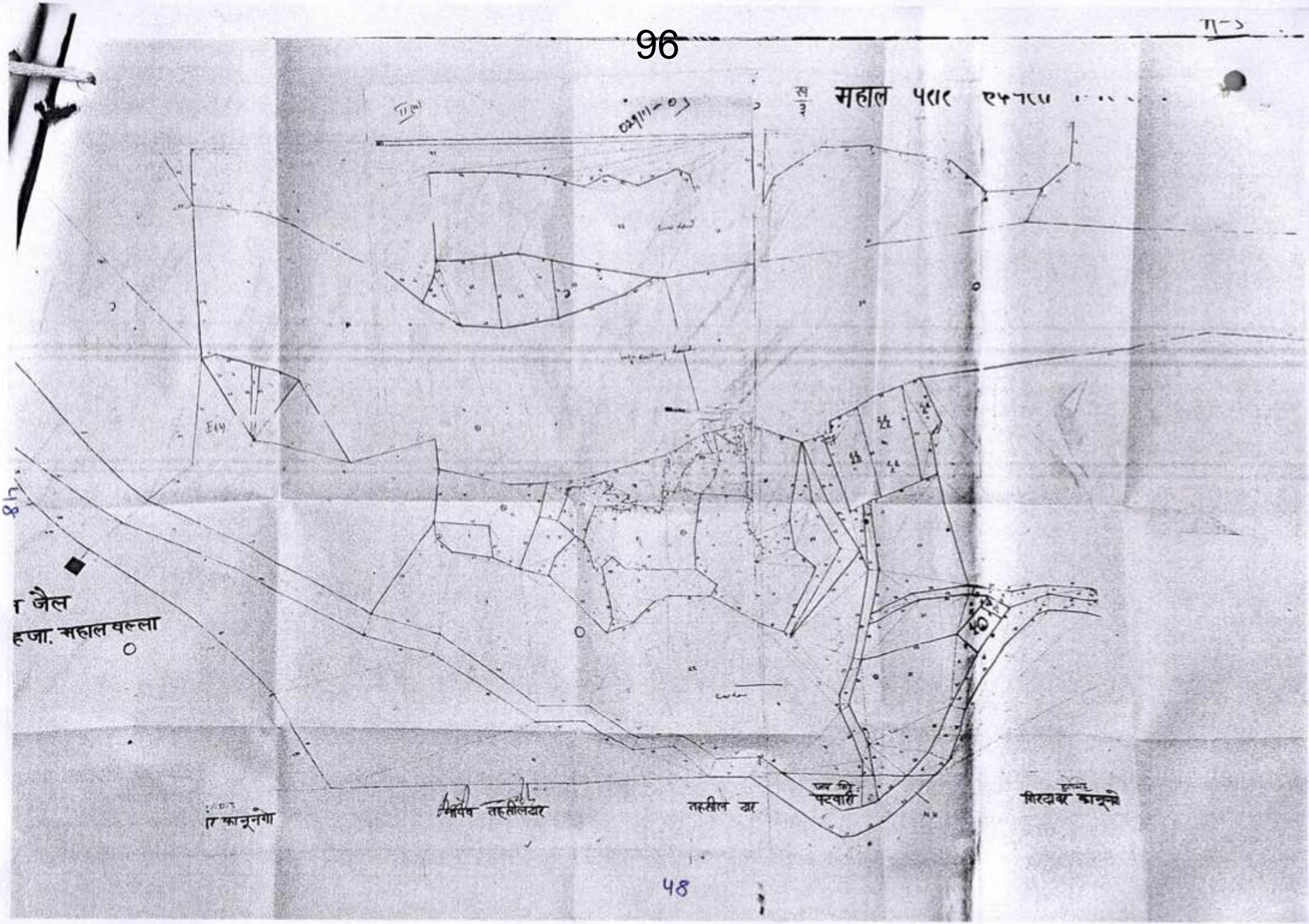
नकल जमाबन्दी वर्ष 2009-10 मौजा पर्यो महाल पर्यो खाल तहसील पालमपुर जिला कांगड़ा D.L.R. Form

नं खेवट या जमाबन्दी	नम्बर खतौनी	नाम पति या तरफ मय नाम नम्बरदार व तादात मुआमला	नाम मालिक व ऐहवाल	नाम कास्तकार व ऐहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर हाय डसरा	रकबा हर खेत व मिक्दान व खाता मय किस्म अराजी बीघों में	मीट्रिक इकाईयों में	लगान जो मुजारा अदा करता है व तफसील शरह व तादाद	हिस्सा पैमाना इकीयत व तरीका आब	मुआवजा व दर मुआवजा व वर्ग	टिप्पणी
1	2	3	4	5	6	7	8		9	10	11	
340 किल	716		सरकार (हिमाचल प्रदेश)	रकबा दी राखा खोदी सलेजा व्याह पर्यो नयायल समिति (रेलवे डुल)		25	0-11-2 गैर मुमकिन		बिला लगान			
						26	0-11-60 गैर मुमकिन पैदा		बिला लगान रकबा खारज			
						27	0-14-89 गैर मुमकिन सड़क					
						30	0-4-95 गैर मुमकिन नाला					
						31	0-52-55					
							0-52-41 गैर मुमकिन नाला					
							0-0-09 गैर मुमकिन देण					
						32	0-20-88 गैर मुमकिन पैदा					
						33	0-11-21					
							गैर मुमकिन सड़क					
						34	0-42-14 गैर मुमकिन पैदा					
						35	0-10-54					
							गैर मुमकिन सरकाघाट					
						37	0-17-82 गैर मुमकिन सरकाघाट					
						किद 10	1-97-40					
									गैर मुमकिन 1-97-40			

Supplied under RTI Act
Attested
P.I.O.
Palampur

5/4/14

47


महाल
जैल
हजा. महाल वल्ला
तहसील दार
पटवारी
तहसीलदार कानूनगो
48

343

जमाबन्दी मसाला पटौर रकबा साल 2007-21 मौजा पटौर परगना तहसील का

नं. खेवट या जमाबन्दी	नम्बर खतौनी	नाम पदवी या बरफ मय नाम नम्बरदार व तादाद हिमायत	नाम मालिक व ऐहवाल	नाम काश्तकार व ऐहवाल	नाम चाह व शीयर बसायम आबपाशी	नम्बर हाय खसरा	रकबा हर खेत व मिजान साता मय किस्म अराजी		जगाह जो मुआरा अदा करता है व तफसील शरह व तादाद	हिस्सा या पैमाना हुदूदात व तरीका बाब
							बीघों में	मीट्रिक इकाईयों में		
1	2	3	4	5	6	7	8		9	10
340 मिन 329 मिन	325 मिन मुश्तरका	बमरद डिक्ट नम्बर 2	सरकार हिमाचल प्रदेश	कलां वन विभाग तावे हकूक पर्वत पर्वतवासी रिजर्वपूल		28	3-03-31 जंगल मैदानी पूला मैदान			कब्जा व पलय बमरद डिक्ट नम्बर 2

नक्ल मुताबिक असल है सही व दुरुस्त है
नक्ल बिना दस्तखत व मोहर सरकार ऐतबार की नहीं

Supplied under RTI Act 2005
ATTESTED
PIO-cum-DFO
PALAMPUR

49

कमांक सं0 / 1933/C
वन विभाग हिमाचल प्रदेश

दिनांक पालमपुर से 4/9/14

प्रेषक:

जन सूचना अधिकारी –एवम–
वन मण्डल अधिकारी,
पालमपुर वन मण्डल, पालमपुर

प्रेषित:

[redacted]

विषय:– सूचना का अधिकार नियम, 2005 के तहत मांगी गई

महोदय

इस कार्यालय के पृष्ठांकन संख्या 1198/C दिनांक 11-7-14 के कम मे।

उपरोक्त संन्दर्भ द्वारा चाही गई मद संख्या 3 व 4 की सूचना इस वन मण्डल से निम्न प्रकार से है:–

3. अवैध कब्जे की छायाप्रति ततीमा व पर्चा साथ संलग्न है तथा अवैध कब्जे, खसरा न0, क्षेत्रफल, रेलवे लाईन चाय का बगीचा वन विभाग की भूमि का रिकार्ड इस कार्यालय में उपलब्ध न है।
4. इस कार्यालय मे उपलब्ध न है।

संलग्न: 2 न0

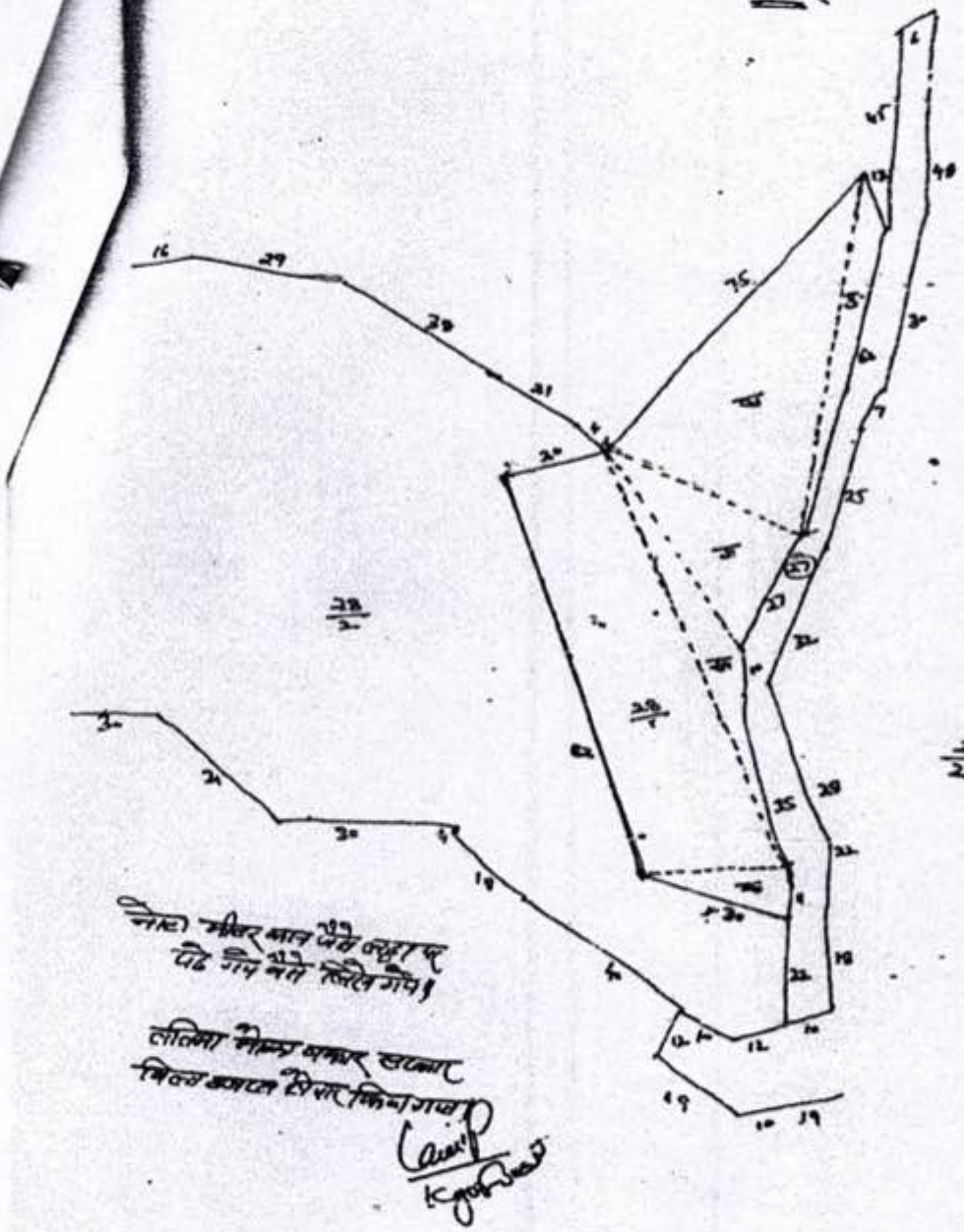
जन सूचना अधिकारी –एवम–
वन मण्डल अधिकारी,
पालमपुर वन मण्डल, पालमपुर

अमरा राजस्व फिरोजवार आवल मजरे पचौर खास मौजा पचौर तहसील चलमपुर जिला कांगड़ा हि०प्र०

345

उत्तर

पैमाना 1 इंच बराबर 20 मीटर अर्थात 1 इंच बराबर 20 मीटर



नीलड़ खुर्द

नम्बर खसरा	किस्म जमीन	रकबा	किस्म
28/1	94(18+29)/2	1974	0-47-29
क	11×29/2	= 160	जंगल मैहदूना मैहदूना
ख	88×10/2	= 440	
ग	47×22/2	517	
घ	25×38/2	1425	
ङ	7×6/2	—	
		213	
		4729	

28/2 पाणी मान्ना वगैरा 2-56-02 जंगल मैहदूना मैहदूना

कुल रकबा 3-12-31

नोट) मीजर माल पचे नक्शा पर पेढे गैर नंबरी लिखे गये।

तलिमा मौजा पचौर खास तहसील किलाग जिला

Supplied under RTI Act 2005
ATTESTED
PALAMPUR

Appx- A 8

4

RTI
No._____
HP Forest department
Dated Palampur the,

From: PIO-cum-DFO Palampur. To: PIO-cum-Tehsildar Palampur.

Subject: - **Application for Information under Right to information Act, 2005.**

Memo:

Please find enclosed herewith an applications No. RTI Paror-22 dated 11.08.2015 of Sh. Sat Pal Singh Vill. Kharouth PO Parour, Teh. Palampur, Distt. Kangra (HP) received in this office on 13.08.2015.

2. Since the information on point No. 3 & 4 are not available in this office as such above applications are transferred to your office for providing the information as mentioned above to the applicant in accordance with the provisions contained in Sub section 3 of Section 6 of the RTI Act.,2005.

Encl: As Above.

Public Information Officer
-cum- Divisional Forest Officer.
Palampur Forest Division,
Palampur.

Endst. No. 2158/G / Dated Palampur the, th 21/8/15

Copy is forwarded to Sh. Sat Pal Singh Vill. Kharouth PO Parour, Teh. Palampur. Distt. Kangra (HP) for information and necessary action. The information as point No. 1 & 2 have been received from RO Palampur vide his letter No. 558/P dated 18.08.2015 (Photocopy enclosed).

Encl: 1 No.

Public Information Officer
-cum- Divisional Forest Officer,
Palampur Forest Division,
Palampur.

पत्र संख्या RTI/ 558/P
वन विभाग दिनापुर प्रखण्ड।
दिनांक धानपुर 18-08-2015

प्रेषक :- वन मण्डल अधिकारी
धानपुर।

प्रेषित :- वन क्षेत्र अधिकारी
धानपुर वन मण्डल
धानपुर।

विषय :- सूचना का अधिकार अधिनियम 2005 के तहत माँगी गई सूचना बाबत।

सादर,

आपके कार्यालय के ई0मेल संख्या 2116/R दिनांक 17-08-15 के संदर्भ में।

उपरोक्त विषय के अनुसार चाही गई रिपोर्ट निम्नवत है।

1. वन भूमि पर अवैध मकान खसरा सं0 28/, खसरेनी सं0 725 पर है। जिसमें शिकार अवैध मकान धारा 163 के कार्यालय तहसीलदार सदर धानपुर के न्यायालय में अपनी मालवाही हेतु प्रेषित की गई है।

2. शिकार अवैध मकान धारा 163 के कार्यालय तहसीलदार सदर धानपुर के न्यायालय में भेजी गई है, जिस विचाराधीन है।

3. उपलब्ध नहीं है।

4. — कोष्ठक —

शिकायत रिपोर्ट आपकी जानकारी हेतु प्रेषित है।

वन परिक्षेत्र अधिकारी
धानपुर वन परिक्षेत्र
धानपुर

18/8/15

Supplied under RTI Act 2005
ATE/STHP
PIO-cum-DFO
PALAMPUR

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.डी.ए शीट संख्या: 43930122017[illegible]060

जिला : कांगड़ा
तहसील : पालमपुर
कानूनगोहल्का : पालमपुर
पटवार हल्का : बनोर
जमबन्दी नं. : 58 मौहाल : चरंदी खास साल : 2014-2015

नकल पृष्ठक : 1
सेवा पृष्ठक : 20
कुल पृष्ठ : 21

खेवट नं. मान फर्दी पर सरक मय अन्य जमाबन्दान खुशबख्त के शरह मुआफ्यात व हुदूद	खतौनी नं. मय मुकम्मल अदा करना है व तफसील शरह व तादाद	नाम मालिक व काश्तकार	नाम जिन्सवार व रकबात	नाम रकबा व टीका मालगुजारी आबपाशी	मालवर बमाह हाल	रकबा हर खेत में सिंचित बारानी गैरमुमकिन (जमीन)	हिस्सा मय पैमाना हकीयत व तसीम रकबा	सिंचित
1	2	3	4	5	6	7	8	9
373 मिल	753 मिल	केन्द्री व सरकार	[illegible]		46	0-00-00	[illegible]	
241	231							
[illegible]								
(1)								
51 33								
[illegible]								
31.11								
[illegible]								
20.22								
[illegible]								
0.00								
[illegible]								
0.00								
[illegible]								
0.00								
[illegible]		जोड़ (1-काश्ती						
51.33								
[illegible]		जोड़ हक - दो						
31.11								
[illegible]								

1	2	3

54

1	2	3	4	5	6	7	8
6.01					94	00-01-55	
					183	00-31-53	
					185	00-14-79	
					187	00-07-26	
					190	00-16-25	
					192	00-08-72	
					194	00-01-44	
					195	00-10-38	
					196	01-02-49	
					203	03-87-38	
					238	00-10-09	
					241	01-10-47	
					413	00-02-49	
					415	00-45-29	
					436	00-14-21	
					448	00-00-77	
					869	00-01-92	

डिस्ट्रोट : हिमाचल प्रदेश - तिमान

दिनांक: 30-Dec-2017

पृष्ठ संख्या: 2

1	2	3	4	5	6	7	8	9
					854	01-36-87		
					881	00-07-33		
					1014	00-15-26		
					1019	00-02-48		
					1067	00-08-64		
					1070	00-02-70		
					2726/1067	00-46-62		
					[illegible]	00-25-17		
					[illegible]	00-51-52		
					2726/1033	00-09-74		
					[illegible]	02-36-29		
					[illegible]	01-13-32		
					2736/1100	01-84-44		
					1101	01-97-84		
					1105	01-68-13		
					1108	01-04-01		
					1110	05-14-28		

56

56

A-11

श्रीमान जी,

आपके आदेश तहत्लिखित स्टेटस कालम्
क्रमांक 229/R-1 Dt 2.4.14 सूचना अधिकार
अन्तर्गत मांगी गई सूचना निम्न प्रकार है-

I राधा स्वामी सत्संग पटौदी सैक्टर द्वारा रेल
लाईन के किनारे ग्राम के सरकारी भूमि पर
कब्जा नाजायज किया है जिस सम्बन्ध में 340/
स्वैलगी नम्बर 716 खाता खतौनी में सरकार
हिमाचल प्रदेश व खाता खसरा में कब्जा राधास्व
सत्संग व्यास पटौदी नाजायज काबिज हुई साबत
होने पर क्या कार्यवाही की गई 10 साल तक की 1-97-4
पक्का जमाबन्दी सम्बन्ध सलग्न किया जा रहा है।

2 उक्त अवैध कब्जा को छुड़ाने के लिए सरकार
द्वारा अभी तक कोई भी कार्यवाही अमल में नहीं
लाई जा रही है क्योंकि अवैध कब्जा बन्दोबस्त
के समय का लगा है व कागजात मिल में उक्त
भी दर्ज नहीं हुई है, अतः कब्जे को छुड़ा लिया
जावेगा उक्त रेल पटरी के सरकार का जो भी आदेश
होगा कार्यवाही अमल में लाई जावेगी।
अतः रिपोर्ट देना में प्रेषित है।

[redacted]
पटवारी पटौदी
6/4/14.

57

A-11

R.T.I. No. 73 dt 31-3-2014

इस प्रश्न का सम्बन्ध निम्नप्रकार है :-

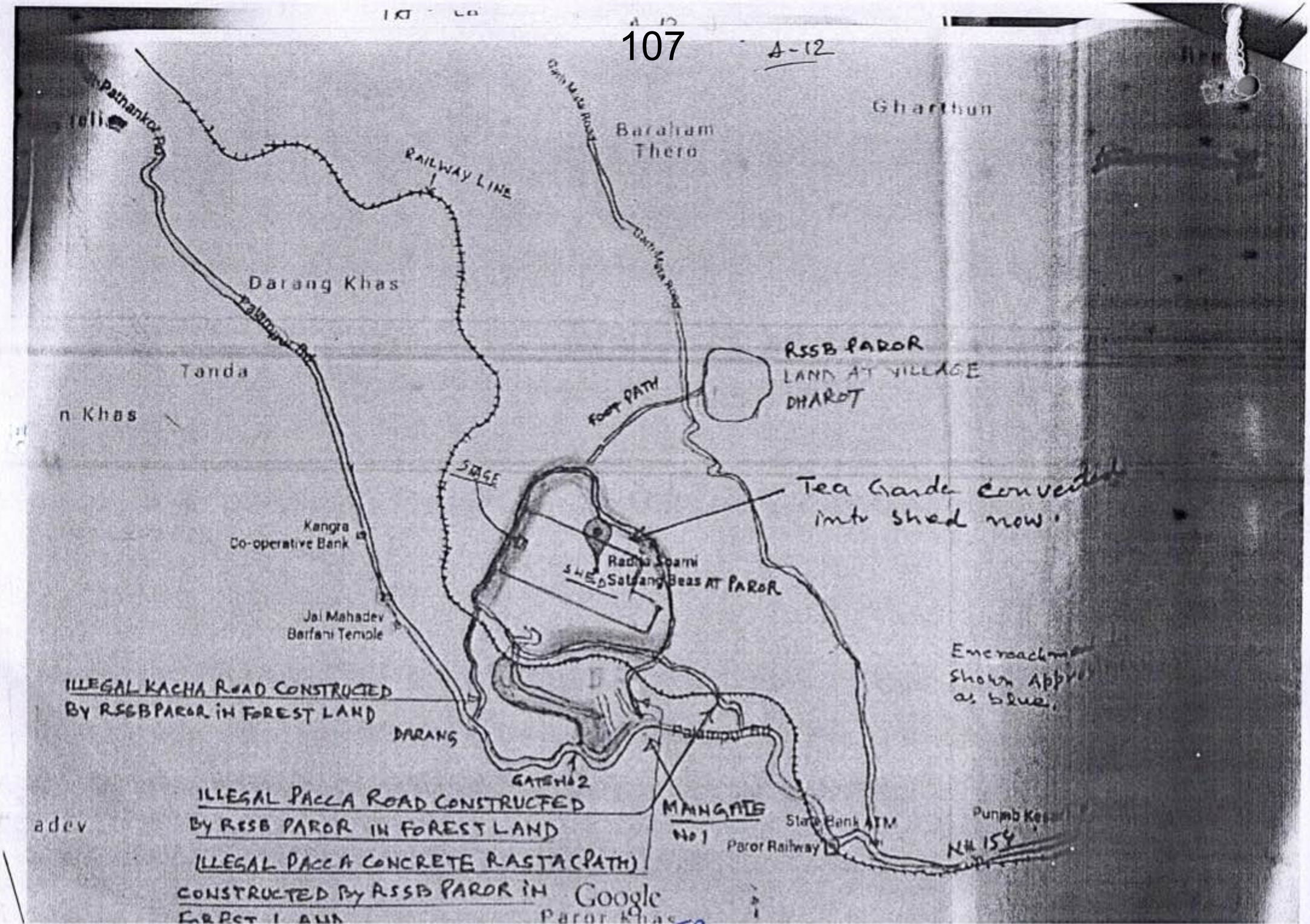
1) राधा स्वामी सत्संग परौंख जैन्टर द्वारा रेलवे लाईन की सिंचाई गाग में सरकारी ट्यूबवेल का नामकरण किया है किस्सा खसरा नं 340 मिन रकबा नं 716 ~~खसरा~~ खसरा किता 10 रकबा तादादी 01-97-40 है स्थित महाल परौंख है। इस आशय की मालमेजात मौजूद है व ~~खसरा~~ खसरा में केवल राधा स्वामी सत्संग परौंख नामक कोठरी दर्ज कांगजात माल है, पर्ची तलाशी लफ्ज लिखने की

2) इस आवेदन पत्र में सुचना के लिए सरकार द्वारा अभी तक कोई भी कार्यवाही अमल में नहीं लाई गई है क्योंकि आवेदन पत्र विचाराधीन के समय में लगा है व कागजात माल में दर्ज किया जाता है। जब तक कोई सुचना लिखित सम्बन्धित सरकार से प्राप्त नहीं होगा कार्यवाही अमल में नहीं लाई जायेगी, पटवारी व कानूनगो लिखित लेख के जिम्मेदार हैं।

28/4/14

28/4

A-12


Pathankot
Ghartiun
Baraham
Thero
RAILWAY LINE
Darang Khas
Tanda
n Khas
RSSB PAROR
LAND AT VILLAGE
DHAROT
FOOT PATH
STAGE
Tea Garde converted
into shed now.
Kangra
Co-operative Bank
Radha Soami
Satsang Beas AT PAROR
SHED
Jai Mahadev
Barfani Temple
Encroachment
shown Appro
as blue.
ILLEGAL KACHA ROAD CONSTRUCTED
BY RSSB PAROR IN FOREST LAND
DARANG
GATE NO 2
ILLEGAL PACCA ROAD CONSTRUCTED
BY RSSB PAROR IN FOREST LAND
ILLEGAL PACCA CONCRETE RASTA (PATH)
CONSTRUCTED BY RSSB PAROR IN
FOREST LAND
MANGANIS
NO 1
State Bank ATM
Paror Railway
NH 154
Google
Paror Khas

59

4-13

(1)

श्रीमान जी,

आदेश जन सूचना आयोग पानीपत आदेश क्रमांक 119/ आर टी. आई/ 2015 दिनांक शून्य 2015 की अनुपालना में वांछित सदर सूचना निम्न लिखित है:-

1. राधा स्वामी सतसंग व्यास (पंजाब) ने एवं पावर अटॉर्नी मे 4-31-34 एकड़ भूमि क्रय की है उक्त भूमि सदर्भ द्वारा सन 2008 से 2013 तक की अवधि मे क्रय की है।
2. उक्त भूमि 112 कनाल 6½ मरले है, जिसका खसरा नम्बर खाता नम्बर व खतौनी की मद संख्या 4 मे वांछित पर्चा जात जमाबंदी मे दर्ज है।
3. इस मद संख्या की सम्बन्धी सूचना वार क्रय होगी भूमि के इन्तकालात की प्रतियां जो कि संलग्न है का मुलाहजा किया जावे।
4. संलग्न है।
5. भूमि विक्रय न हुई है।
6. लागू न है।
8. लागू न है।

अतः वांछित सूचना तैयार करके नकल पत्र सूची सेवा में प्रेषित है

2008 Tehsil PANIPAT

धन्यवाद

भवदीय

पटवारी

हल्का

पूर्ण मालिक

13/04/2015

O/C

Copy of Mega dt 13.04.15

हल्का पटवारी

सूचना दी। पटवारी के तैयार करके

No 9 dt 24.4.15 फेक्स की पेज दे।

सूचना तैयार करके फेक्स की पेज दे

Mega

A-14

29

RS SB **RADHA SOAMI SATSANG BEAS**
PAROR
Distt. Kangra (H.P.)- 176 064
Tel. No. 01894- 240224

Man Chand
Area Secretary
Mob: 94180-41344

ASP/Satsang Programme-2014/Paror/C/HP/ 690 Dated: 24.04.2014

To

The Divisional Forest Officer,
Palampur, District Kangra (HP).

Subject: **BABA JI'S SATSANG PROGRAMME AT PAROR ON 31 MAY & 01 JUNE, 2014- PERMISSION TO USE FOREST LAND FOR PARKING AND TENTAGE.**

Sir,

The Annual Satsang Programme of Baba Ji, Spiritual Head of Radha Soami Satsang Beas, is scheduled to be held at Paror Satsang Complex on 31 May & 01 June, 2014. Like past years, this time also a congregation of more than Two Lac is expected to attend this Satsang Programme.

For this purpose, we intend to use the adjoining forest land for Parking and Tentage purposes at some points like past years.

You are, therefore, requested to kindly permit us to pitch/erect 25 tents (five persons capacity each) and Parking of 200 Scooters & Motor Cycles in CFS Paror. The required Fee for the purpose will be deposited by us as and when demanded, please.

With Radha Soami Greetings,

Yours faithfully,

(MAN CHAND)

ec 3.4.14

Supplied under RTI Act 2005
ATTESTED
PIO-cum-DFO
PA... ...IPUR

No. 647/65
HP Forest Department
Dated Palampur 24/5/14

From: Divisional Forest Officer,
Palampur Forest Division,
Palampur (HP).

To

Shri Man Chand,
Area Secretary,
Radha Soami Satsang Beas,
Paror, Distt. Kangra (HP).

Subject: - **Regarding permission to use forest land for parking and tentage.**

Sir,

Kindly refer to your letter No. ASP/SATSANG PROGRAMME/2014/Paror-C/HP/680 dated 24.04.2014 on the subject cited above.

2. You are permitted to pitch/erect 55 **tents** (five persons capacity) & parking of 365 Scooters & Motor Cycles in CFS Paror on **31.05.2014 & 1.6.2014** for annual Satsang Programme.

Fee amounting to Rs. **15000/-** has been realized on account of tentage/parking facilities.

You are instructed not to do any activities prohibited under prevailing Law/Acts/Rules framed there under. The premises/forest land so used for the purpose may be cleaned after the Satsang is over.

Encl: As Above.

Divisional Forest Officer,
Palampur Forest Division,
Palampur.

Endst.No. 648-50/65 Dated Palampur the, 24/5/14

Copy is forwarded to: -

1. SDM/DSP Palampur for information and further necessary action.
2. RO Palampur for information and necessary action.

Supplied under RTI Act 2005
ATTESTED
PIO-cum-DFO
PALAMPUR

Divisional Forest Officer,
Palampur Forest Division,
Palampur.
24/5/14.

*File Tenting & Parking
*Folder: Patial

62

30

31

RECEIPT

***

Received an amount of Rs.15000/- (Rs. fifteen thousand only) on account of tentage and parking fee from Shri Man Chand, Area Secretary, Radha Soami Satsang Beas, Paror, Distt. Kangra (HP) today on **24/05/2014.**

Divisional Forest Officer,
Palampur Forest Division,
Palampur.

**File Tenting & Parking*
**Holder: Patial*

Supplied under RTI Act 2005
ATTESTED
PIO-cum-DFO
PALAMPUR

RECEIPT

***

Received an amount of Rs.8880/- (Rs. Eight thousand eight hundred & eighty only) on account of tentage and student fee from Shri Shri Tashi Tsering, Khamgar Druk College, Tashi Jong, Tehsil Baijnath, Distt. Kangra (HP) today on **29/05/2014.**

Divisional Forest Officer,
Palampur Forest Division,
Palampur.

**File Tenting & Parking*
**Folder: Patial*

प्रतिपर्ण : रोकड़/चैक/ड्राफ्ट आदि/ COUNTER FOIL : CASH/CHEQUE/DRAFT ETC.

ओरियन्टल बैंक ऑफ कॉमर्स
Oriental Bank of Commerce

शाखा/BRANCH Palampur

दिनांक/DATE 24/5/14

0 6 1 5 2 0 1 0 0 1 7 1 0 0

के नाम जमा हेतु
FOR THE CREDIT OF M/S D.F.O. Palampur A/c Sports Funds.

जमाकर्ता का पता
ADDRESS OF DEPOSITOR

ओ. फ./OF. - 15

नकद / चैक का विवरण DETAILS OF CASH / CHEQUE	राशि / AMOUNT रु./Rs.	पै./P.
Cash.	15,000=00	
रु. शब्दों में/Rs. in Words Fifteen thousand only.	15,000=00	

BHAGWATI

खजांची/CASHIER

D.F.O. Palampur
प्राधिकृत हस्ताक्षरी/Authorised Signatory

Supplied under RTI Act 2005
ATTESTED
PIO-cum-DFO
PALAMPUR

64

Appx. 15 (7)

Calculation Sheet of Tea Plants Uprooted / Destroyed

Total Area of Tea Gardern
in Khasra No. 4,5,6,7,19,20,45,46,47,48,49, 52,2668/23,2669/23,24,41,42 = 24-87-39 Hactares

= 240000+8739 Sq. Mtr.

= 248739 Sq. Mtr.

= 2676432 Sq. Ft.

5 Sq. Feet area is covered by = 1 Tea Plant

2676432 Sq. Ft. area is covered by = 5,35,286 Plants

Say 5,35,000/- Plants

N. K Mahajan

V. & P.O. Barol

Teh. Dharamshala Distt. Kangra

[illegible]उपायुक्त महोदय,
[illegible]कांगड़ा,
[illegible]हिमाचल प्रदेश – 176001

विषय: राधा स्वामी सत्संग ब्यास संस्था द्वारा अवैध भूमि अतिक्रमण, पर्यावरणीय क्षति, वनों की कटाई एवं ताहल खड्ड के बाढ़ क्षेत्र में हस्तक्षेप की शिकायत।

महोदय,

विनम्र निवेदन है कि हम जिला कांगड़ा के **घनेटा, धोरन, बल्ला, परौर, तथा दरंग** गावों के निवासी हैं। हम आपके ध्यान में एक अत्यंत गंभीर, बहुआयामी और जनहित से संबंधित विषय लाना चाहते हैं, जो हमारे क्षेत्र में राधा स्वामी सत्संग ब्यास (RSSB) **परौर** द्वारा किए जा रहे ठोस और अवैध विस्तार कार्यों से जुड़ा है।
यह संस्था बीते कुछ वर्षों से स्थानीय लोगों की जमीनें विभिन्न अवैध और दबावपूर्ण तरीकों से अधिग्रहित कर अपने परिसर का विस्तार कर रही है, जिससे हमारे क्षेत्र में सामाजिक तनाव, पर्यावरणीय असंतुलन, और कानूनी उल्लंघन की स्थिति उत्पन्न हो गई है।

राधा स्वामी सत्संग ब्यास (परौर) द्वारा की जा रही गतिविधियाँ निम्नलिखित केंद्रीय पर्यावरणीय अधिनियमों और राष्ट्रीय हरित अधिकरण अधिनियम, 2010 के प्रथम अनुसूची (Schedule I) के अंतर्गत उल्लिखित कानूनों का घोर उल्लंघन कर रही हैं:

1. **जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974;**
2. **जल (प्रदूषण की रोकथाम और नियंत्रण) उपकर अधिनियम, 1977;**
3. **वन (संरक्षण) अधिनियम, 1980;**
4. **वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981;**
5. **पर्यावरण (संरक्षण) अधिनियम, 1986;**
6. **जन उत्तरदायित्व बीमा अधिनियम, 1991;**
7. **जैविक विविधता अधिनियम, 2002;**

उपरोक्त सभी अधिनियम राष्ट्रीय हरित अधिकरण अधिनियम, 2010 की **अनुसूची-1** के अंतर्गत आते हैं, और इनकी अवहेलना पर **NGT की धारा 14, 15, 17, 19(4)(j) और 34(1)** के अंतर्गत प्रत्यक्ष सुनवाई, प्रतिबंधात्मक निर्देश एवं दंडात्मक कार्यवाही की जा सकती है।
इन कानूनी प्रावधानों का निरंतर उल्लंघन न केवल हिमाचल प्रदेश की पारिस्थितिकी के लिए विनाशकारी है, बल्कि यह पर्यावरणीय न्याय एवं सतत विकास के मूल सिद्धांतों की भी अवमानना है। इस संबंध में सख्त प्रशासनिक और न्यायिक हस्तक्षेप की आवश्यकता है।

भारत के उच्चतम न्यायालय द्वारा अनेक ऐतिहासिक निर्णयों में यह स्पष्ट किया गया है कि पर्यावरण संरक्षण, स्वच्छ जल, वायु और पारिस्थितिकी का संतुलन, अनुच्छेद 21 के दायरे में आता है। इस प्रकार, वर्तमान स्थिति में नागरिकों का यह संवैधानिक अधिकार सीधे तौर पर प्रभावित हो रहा है, जो राज्य की ओर से तत्काल हस्तक्षेप और दायित्व निर्धारित करता है।

संलग्नक (Annexures) का विस्तृत विवरण:
1. **परिशिष्ट-1**: राधा स्वामी सत्संग ब्यास संस्था द्वारा अवैध रूप से पेड़ों की कटाई के दृश्य प्रमाण। इन चित्रों में स्पष्ट रूप से बिना अनुमति के वनस्पति हटाई गई है, जो **पर्यावरण (संरक्षण) अधिनियम, 1986 और वन (संरक्षण) अधिनियम, 1980** का उल्लंघन है।
2. **परिशिष्ट-2**: संरक्षित चाय बगान को नुकसान पहुँचाने के साक्ष्य। यह बगान हिमाचल प्रदेश राज्य में संरक्षित कृषि क्षेत्र के अंतर्गत आता है, जहाँ पर भूमि का **व्यावसायिक रूपांतरण** बिना अनुमति अवैध है।
3. **परिशिष्ट-3**: ताहल खड्ड (नदी) के बाढ़ क्षेत्र में अवैध रूप से मलबा भराई, खुदाई एवं तटवर्ती हरियाली को नष्ट करने के प्रमाण। इन चित्रों से यह स्पष्ट होता है कि किस प्रकार से खड्ड के प्रवाह, पारिस्थितिकी और जल निकासी पर गहरा प्रभाव डाला गया है।

4. **परिशिष्ट-4**: पहाड़ी क्षेत्र की स्थिति का तुलनात्मक विश्लेषण — पहले और बाद के चित्रों के माध्यम से यह सिद्ध है द्वारा व्यापक स्तर पर वनों की कटाई, पारिस्थितिकीय विनाश, मिट्टी क्षरण और भूमि परिवर्तन किया गया है।

5. **परिशिष्ट-4**:सेटेलाइट चित्रों के आधार पर ताहल खड्ड और नाले की दिशा बदलने का प्रमाण । यह परिशिष्ट उन सेटेलाइट और 3D दृश्यों पर आधारित है जो यह स्पष्ट रूप से दर्शाते हैं कि राधा स्वामी सत्संग ब्यास (RSSB) संस्था द्वारा किस प्रकार से पर्यावरण घनेटा, धोरन, बल्ला क्षेत्र में भूमि का अधिग्रहण कर पर्यावरणीय संतुलन को गंभीर क्षति पहुँचाई गई है।

इन सभी परिशिष्टों से यह स्पष्ट होता है कि राधा स्वामी सत्संग ब्यास संस्था द्वारा की जा रही गतिविधियाँ उपरोक्त कानूनी प्रावधानों का उल्लंघन करती हैं ।

प्रमुख आपत्तियाँ और तथ्य:

1. अवैध भूमि अधिग्रहण व अतिक्रमण

स्थानीय निवासियों पर दबाव डालकर या भ्रम में रखकर ज़मीनें खरीदी जा रही हैं। राजस्व रिकॉर्ड दर्शाते हैं कि भूमि उपयोग में कोई वैध परिवर्तन नहीं किया गया, फिर भी कृषि और वन भूमि पर निर्माण हो रहा है। यह हिमाचल प्रदेश भू-राजस्व अधिनियम एवं नगर एवं ग्राम नियोजन अधिनियम का उल्लंघन है।

2. वनों की अंधाधुंध कटाई

संस्था द्वारा क्षेत्र में बड़े पैमाने पर **अवैध रूप से सैकड़ों पेड़ों की कटाई** की गई है, जिसके लिए न तो कोई **वैधानिक अनुमति वन विभाग से प्राप्त की गई**, और न ही किसी प्रकार की सार्वजनिक जानकारी या पूर्व स्वीकृति दी गई। इन पेड़ों में कई **स्थानीय प्रजातियाँ** जैसे बान, काफल, अंजीर, चीड़, खैर तथा विभिन्न **औषधीय एवं पर्यावरणीय रूप से संवेदनशील वृक्ष** शामिल हैं।

इस व्यापक कटाई से हमारे क्षेत्र की:

- **वायुगुणवत्ता** (Air Quality) में गिरावट,
- **मिट्टी कटाव और क्षरण** (Soil Erosion) में वृद्धि,
- और **स्थानीय वर्षा चक्र** (Local Rainfall Pattern) में गड़बड़ी उत्पन्न हो रही है।

यह कार्य न केवल **वन (संरक्षण) अधिनियम, 1980**, बल्कि **भारतीय वन अधिनियम, 1927**, और **हिमाचल प्रदेश वृक्ष संरक्षण आदेश** का भी स्पष्ट उल्लंघन है।

इसके अतिरिक्त, कटे हुए वृक्षों और खुली भूमि के दृश्य प्रमाण स्वरूप **घटना स्थल की दिनांकित फ़ोटोग्राफ़ संलग्न की गई हैं**, जो प्रशासन को वास्तविकता का वस्तुपरक मूल्यांकन करने में सहायक होंगी।

इन तथ्यों के आलोक में, हम आपसे अपेक्षा करते हैं कि इस अवैध कटाई की तत्काल जांच कर संबंधित संस्था एवं व्यक्तियों के विरुद्ध **विधिक कार्रवाई** की जाए तथा भविष्य में ऐसे कृत्यों पर **प्रतिबंध और निगरानी व्यवस्था** सुनिश्चित की जाए।

3. संरक्षित चाय बगान को क्षति

एक ऐतिहासिक और राज्यस्तरीय संरक्षित चाय बगान, जो इस क्षेत्र की पहचान और रोज़गार का स्रोत है, को समतल कर निर्माण हेतु उपयोग में लाया जा रहा है। यह चाय अधिनियम, 1953 और हिमाचल प्रदेश की चाय नीति का घोर उल्लंघन है।

4. स्थानीय जैव विविधता का ह्रास

परिसर के विस्तार के दौरान अनेक प्रजातियों का प्राकृतिक निवास स्थान नष्ट हुआ है। पक्षी, कीट-परागण जीव, जलीय जीव, और औषधीय वनस्पतियाँ लुप्तप्राय स्थिति में पहुंच रही हैं, जो जैव विविधता अधिनियम, 2002 के विपरीत है।

[illegible] अनुमति और EIA का अभाव

[illegible] ने अपने निर्माण कार्यों हेतु राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA) या किसी अन्य वैधानिक निकाय से कोई [illegible] नहीं ली है। ना ही जनसुनवाई का आयोजन किया गया है। यह सीधे तौर पर पर्यावरण (संरक्षण) अधिनियम, 1986 का उल्लंघन है।

[illegible] खड्ड के बाढ़ क्षेत्र में अवैध निर्माण:

[illegible] खतरनाक स्थिति यह है कि संस्था ने ताहल खड्ड, जो एक सक्रिय प्राकृतिक जलधारा है, के समीप एवं उसके बाढ़ क्षेत्र (floodplain) में [illegible] निर्माण कार्य आरंभ कर दिए हैं। इससे—

- [illegible] के मौसम में बाढ़ आने की आशंका बढ़ गई है।
- [illegible] निकासी बाधित हो रही है जिससे आसपास के गांवों में जलभराव और गंदगी की स्थिति बन गई है।
- खड्ड के जल में निर्माण मलबा और अपशिष्ट गिराया जा रहा है, जिससे जल प्रदूषण और जलीय जीवों का विनाश हो रहा है।

[illegible] विधिक प्रावधान एवं NGT सिद्धांत:

- NGT अधिनियम 2010 की धारा 14 और 15
- Precautionary Principle और Polluter Pays Principle
- सुप्रीम कोर्ट का निर्णय: Vellore Citizens Welfare Forum vs Union of India
- Right to Life under Article 21, जिसमें स्वच्छ पर्यावरण का अधिकार निहित है।

7. अतिरिक्त पर्यावरणीय और सामाजिक उल्लंघन

इसके अतिरिक्त, संस्था द्वारा स्थानीय निवासियों की सुविधा और क्षेत्र के पारिस्थितिक संतुलन को प्रभावित करने वाले निम्नलिखित गंभीर कदम उठाए गए हैं:

- कुहुल (सिंचाई नहर) को जानबूझकर बंद कर दिया गया है, जिससे किसानों की सिंचाई व्यवस्था पूर्णतः बाधित हो गई है।
- प्राकृतिक जल स्रोतों को भी अवरुद्ध कर दिया गया है, जिससे न केवल खेतों में सिंचाई बाधित हुई है, बल्कि पेयजल संकट भी उत्पन्न हो गया है।
- स्थानीय सरकारी रास्ता, जो वर्षों से ग्रामीणों की आवाजाही के लिए प्रयोग में लाया जा रहा था, उसे जबरन बंद कर दिया गया है।
- प्राकृतिक नालों की धारा को कृत्रिम रूप से मोड़ दिया गया है, जिससे बाढ़ का खतरा उत्पन्न हो गया है और जल निकासी की पारंपरिक व्यवस्था ध्वस्त हो गई है।
- तहल खड्ड में भारी मात्रा में मलबा डालकर उसकी दिशा मोड़ दी गई है, जिससे जलधारा अब पास के खेतों की ओर बह रही है, जिससे खेतों को भारी क्षति पहुँच रही है।
- जल प्रदूषण के कारण तहल खड्ड में जलजीवों, विशेषकर मछलियों की भी मृत्यु हो रही है, जो इस जलधारा की पारिस्थितिकी के विनाश को दर्शाता है।

उपरोक्त सभी गतिविधियाँ पारिस्थितिकीय संतुलन के साथ-साथ स्थानीय जीवन और आजीविका पर गंभीर प्रभाव डाल रही हैं, जिन्हें तत्काल रोके जाने की आवश्यकता है।

हमारी मांगें:

1. जिला प्रशासन द्वारा संयुक्त जांच समिति का गठन किया जाए, जिसमें राजस्व, वन, पर्यावरण एवं जलग्रहण विभाग शामिल हों।
2. ताहल खड्ड के बाढ़ क्षेत्र व अन्य संवेदनशील क्षेत्रों में सभी गतिविधियों पर तत्काल रोक लगाई जाए।
3. उपरोक्त उल्लंघनों की विधिसम्मत जांच कर जिम्मेदार संस्थान के विरुद्ध कार्यवाही की जाए।

4. यदि आवश्यकता हो, तो यह प्रकरण राष्ट्रीय हरित अधिकरण (NGT) को स्थानांतरित किया जाए।

5. स्थानीय जनता की सहभागिता से जनसुनवाई आयोजित की जाए ताकि उनकी समस्याओं को सीधे सुना जा सके।

6. हम आपसे यह भी अनुरोध करते हैं कि आप राधा स्वामी सत्संग ब्यास (परौर) को असीमित भूमि खरीदने के प्रावधानों को रद्द करें

6. ताहल खड , घनेटा के पुराने मार्गों की, कुहल, और पानी के स्त्रोतों की पुन: हिमार्केशन की जाये। ।

निष्कर्षत:, यह विषय केवल पर्यावरण का ही नहीं, बल्कि लोकतांत्रिक अधिकार, आजीविका, और पारिस्थितिक सुरक्षा से भी जुड़ा है। अत: हम निवेदन करते हैं कि आप इस पर त्वरित और कठोर कार्रवाई सुनिश्चित करें, जिससे हिमाचल प्रदेश की जैव विविधता और पारिस्थितिकी की रक्षा की जा सके।

सादर/ प्रेषक,

05 May 2025

प्रधान, पंचायत प्रतिनिधि एवं निवासी, घनेटा, धोरन, दरंग , बल्ला तथा परौर,

Miss. Aparna Kumari (Pradhan (Chairperson))

1 Chander Mr Katal Kabi

L.P Parchan G.P Balla

Neelam Rajput

Kiran Devi

Sukhdev Singh

Sukhdev Singh

Ajay Kumar

Jaswinder Kumar

Ashok Kumar

Babita Singh

Baldev Singh

Hukam Singh

पत्राचार पता: प्रधान, ग्राम पंचयात घनेटा,
डाकघर दरंग
तहसील: पालमपुर
जिला: कांगड़ा, हिमाचल प्रदेश, 176060,
मोबाइल नं.: 8628929205/9882673556

प्रतिलिपि प्रेषित:

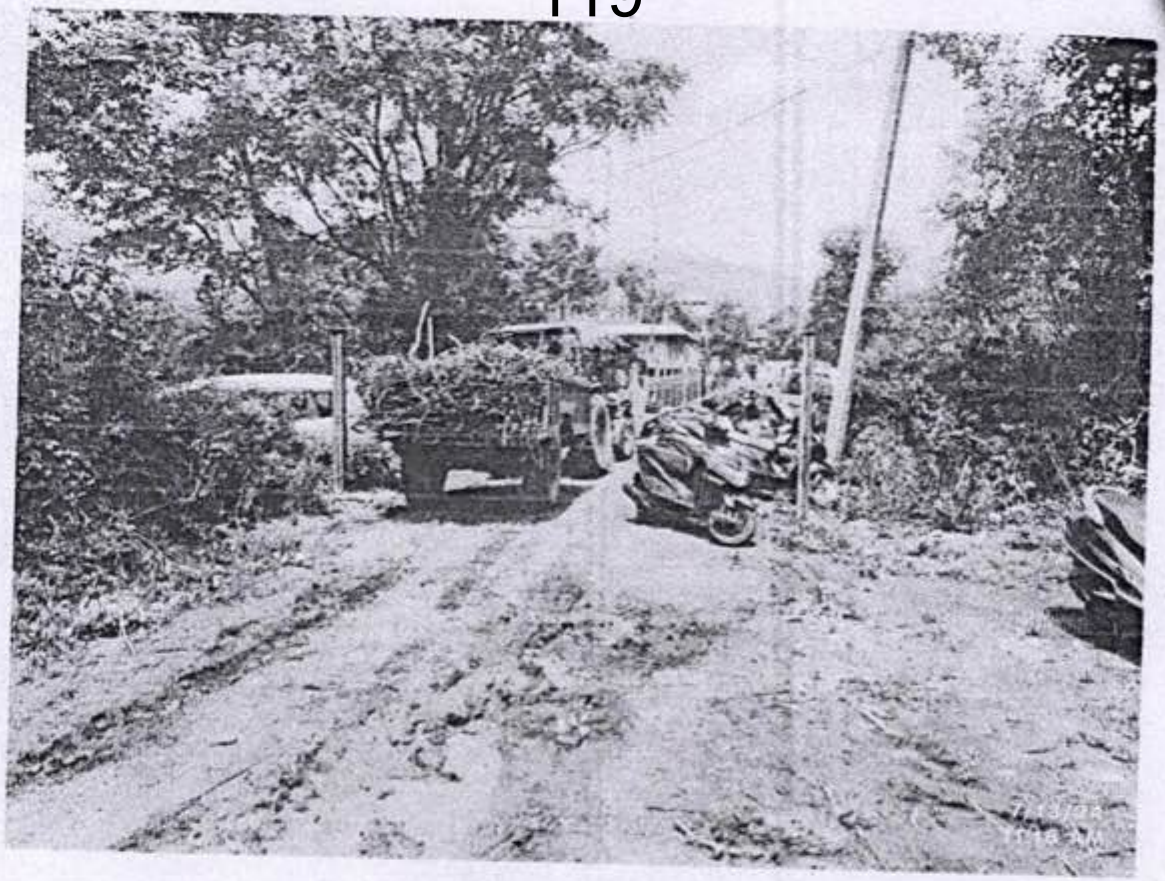
- जिला वन अधिकारी, पालमपुर , कांगड़ा
- प्रधान मुख्य वन संरक्षक हिमाचल प्रदेश राज्य-
- राज्य हरित अधिकरण, शिमला
- राष्ट्रीय हरित अधिकरण, दिल्ली
- वन एवं पर्यावरण मंत्री भारत सरकार, दिल्ली
- मुख्यमंत्री एवं वन मंत्री, हिमाचल प्रदेश सरकार शिमला।
- प्रधानमंत्री भारत, दिल्ली
- राष्ट्रपति भारत, दिल्ली

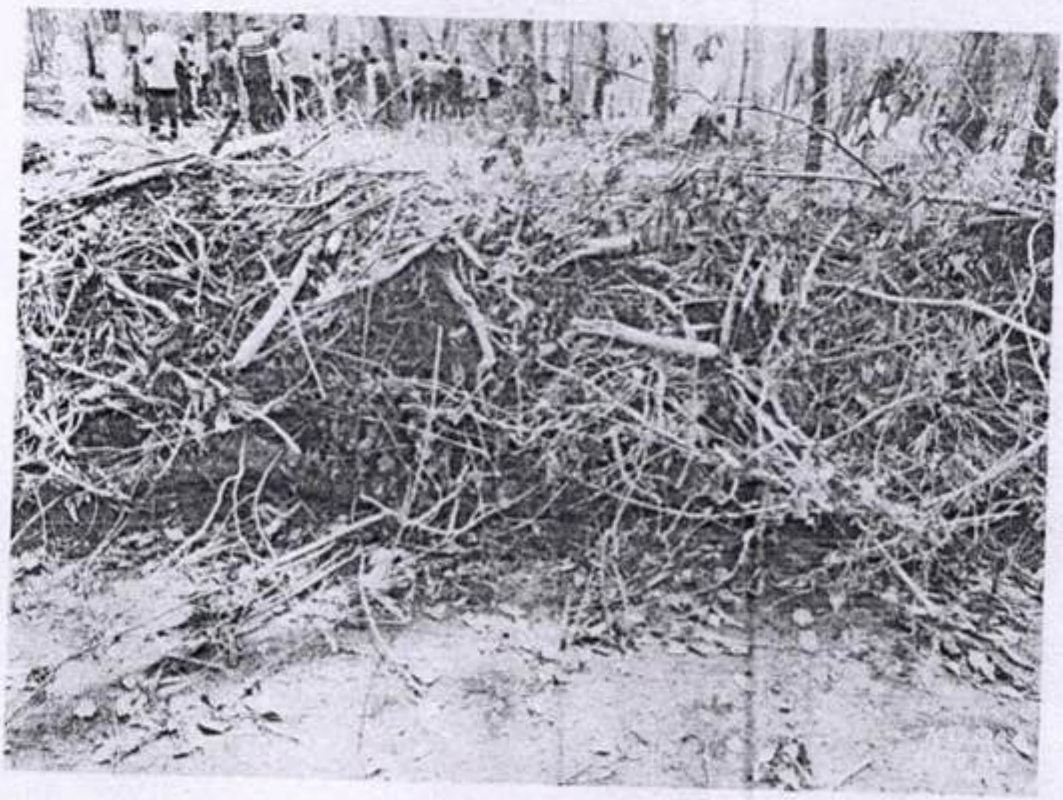
Pritam Singh

परिशिष्ट (Annexures)

परिशिष्ट 1: अवैध वृक्ष कटाई के प्रमाण

इस परिशिष्ट में वे चित्र शामिल हैं जो राधा स्वामी सत्संग ब्यास संस्था द्वारा बिना अनुमति की गई पेड़ों की कटाई को दर्शाते हैं।



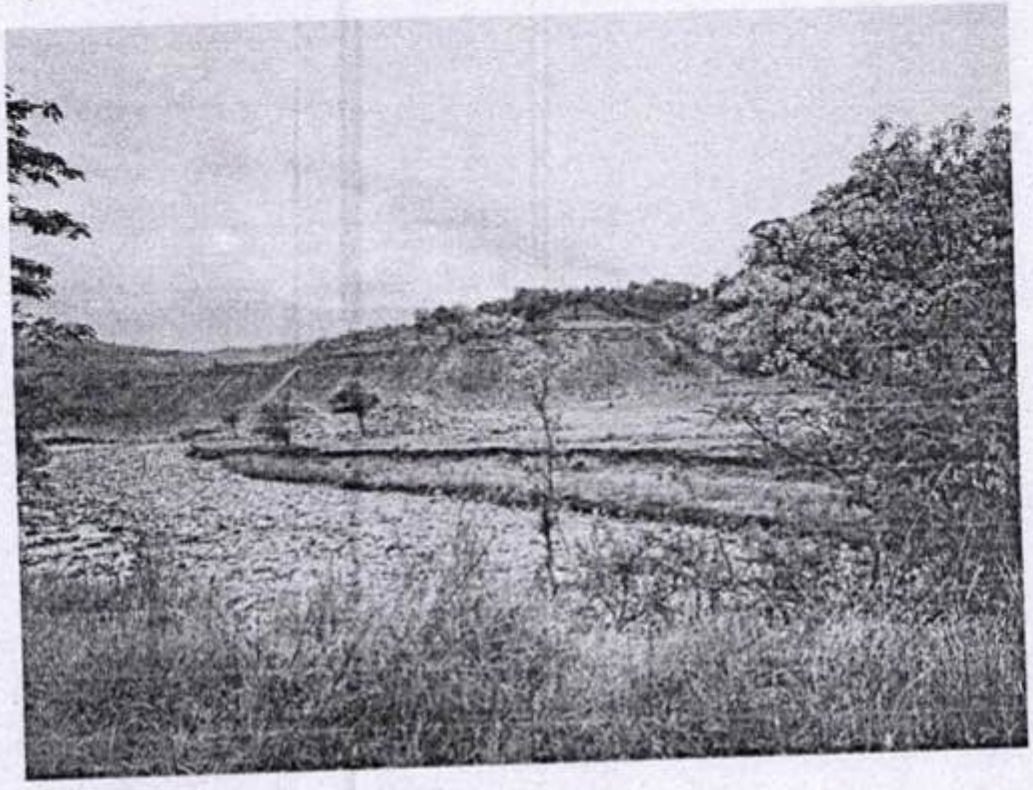


परिशिष्ट 2: संरक्षित चाय बगानों को नुकसान

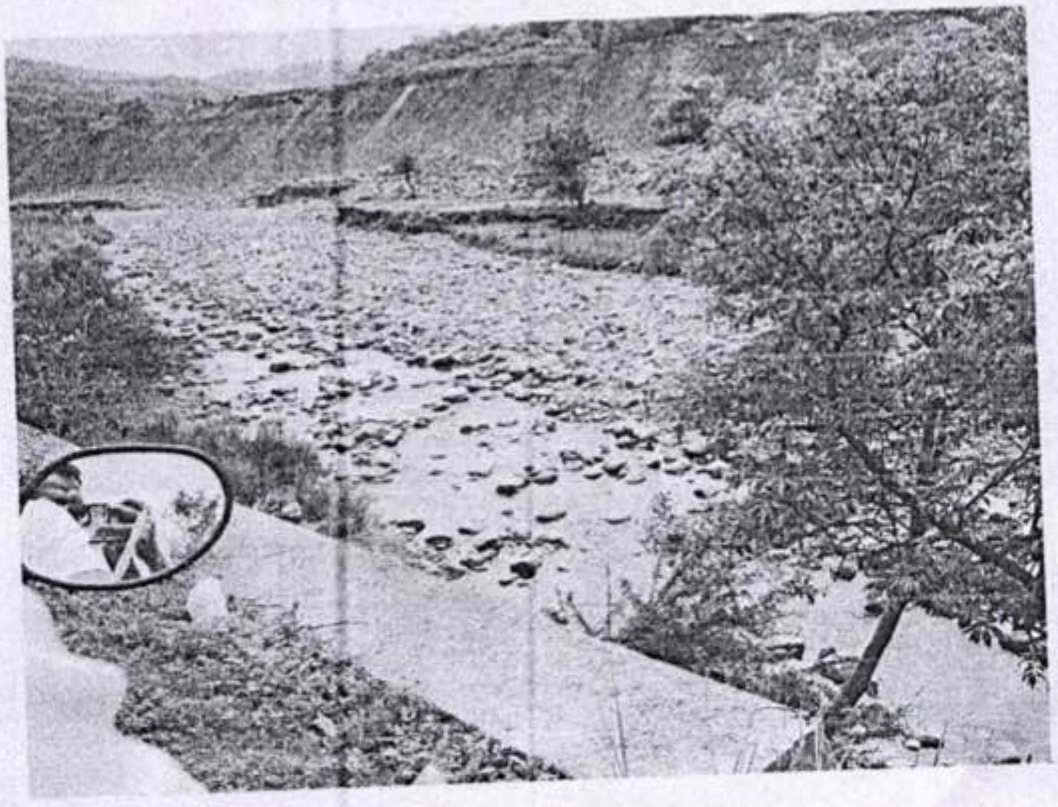
इस परिशिष्ट में उन प्रमाणों को संलग्न किया गया है जो संस्था द्वारा संरक्षित चाय बगान क्षेत्र को नुकसान पहुँचाने से संबंधित हैं।

परिशिष्ट 3: ताहल खड्ड के बाढ़ क्षेत्र में अवैध मलबा भराई

इस परिशिष्ट में 10 चित्र संलग्न हैं जो ताहल खड्ड (नदी)के बाढ़ क्षेत्र में भारी मात्रा में मलबा भराई और अतिक्रमण को दर्शाते हैं।

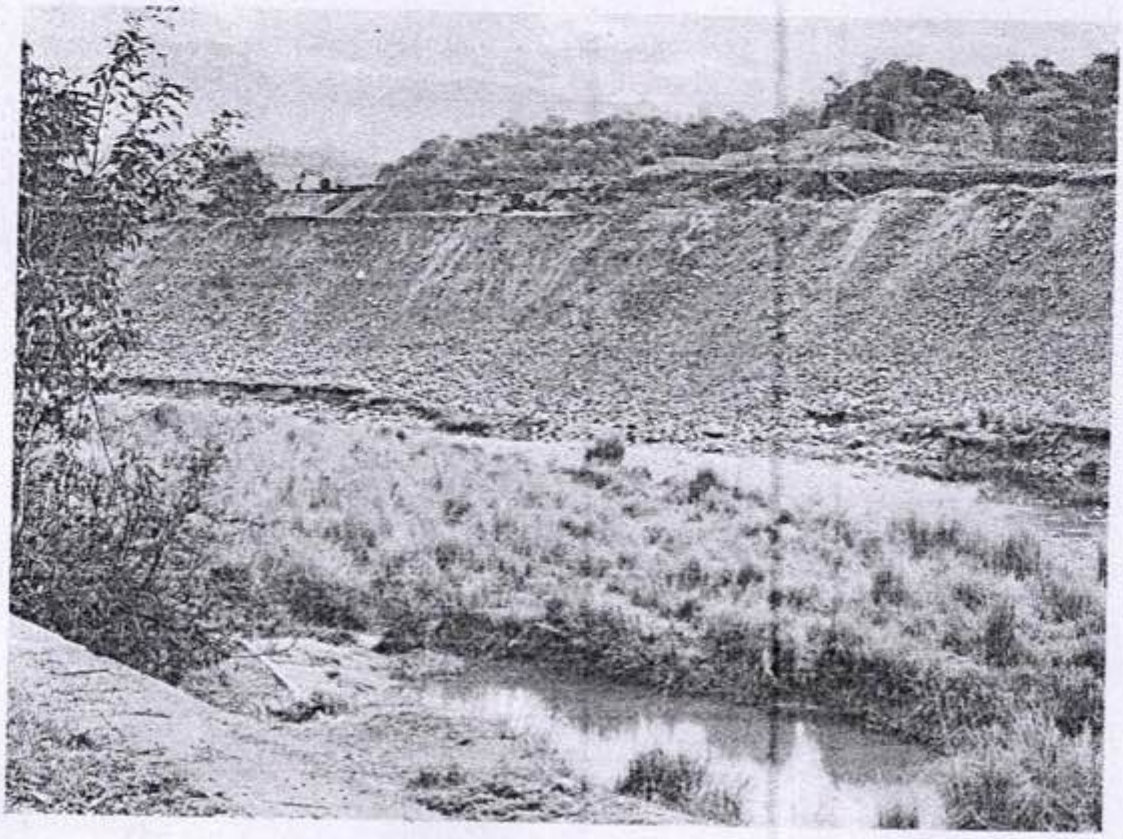


चित्र 1: तहल खड्ड के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।



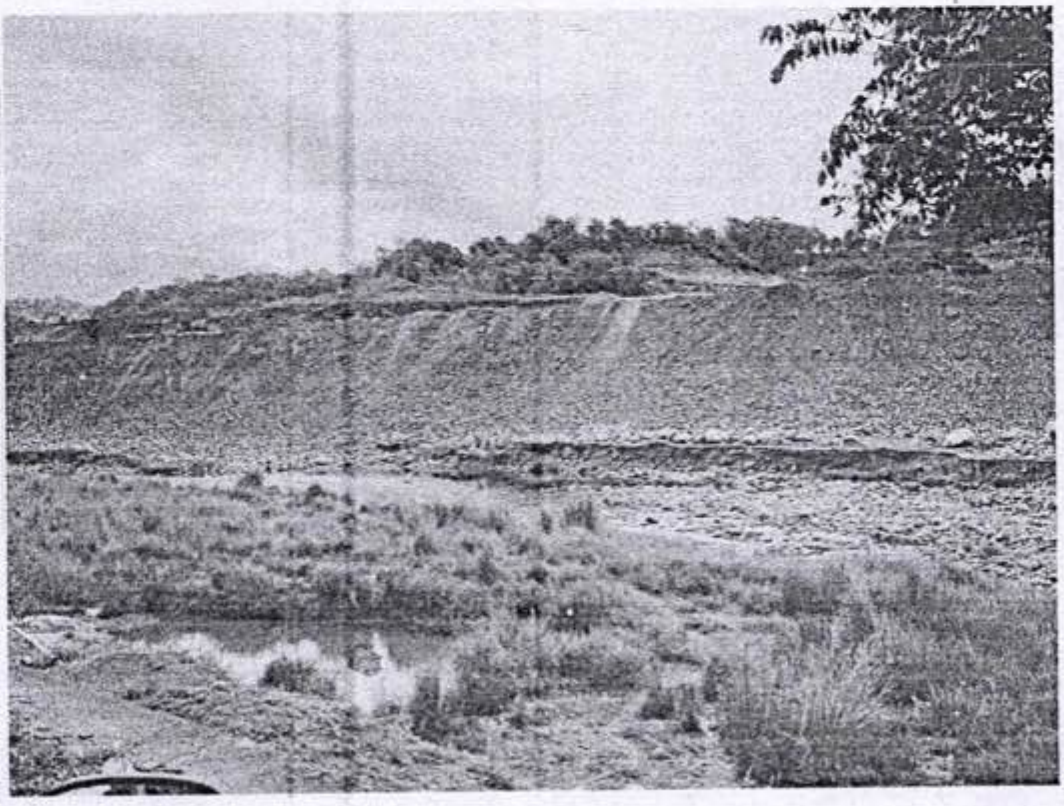
चित्र 2: तहल खड्ड के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

चित्र 3: तहल खड़ु के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

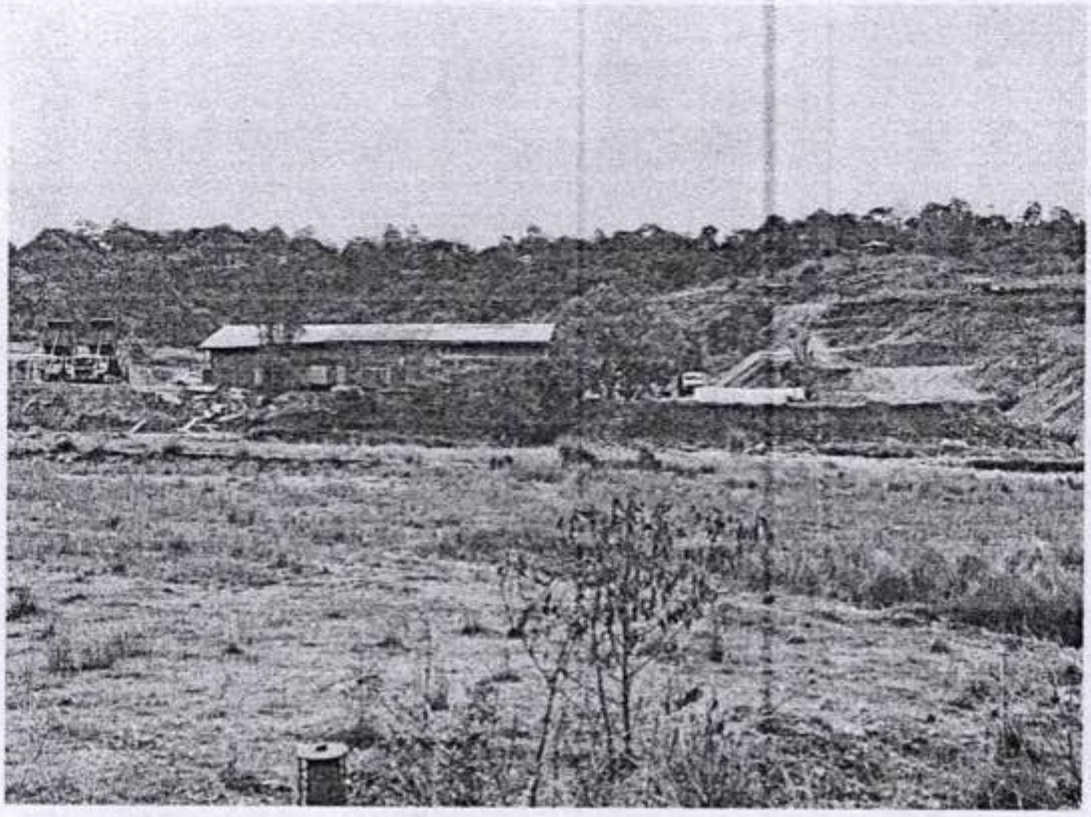


चित्र 4: तहल खड़ु के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

चित्र 5: तहल खड्ड के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

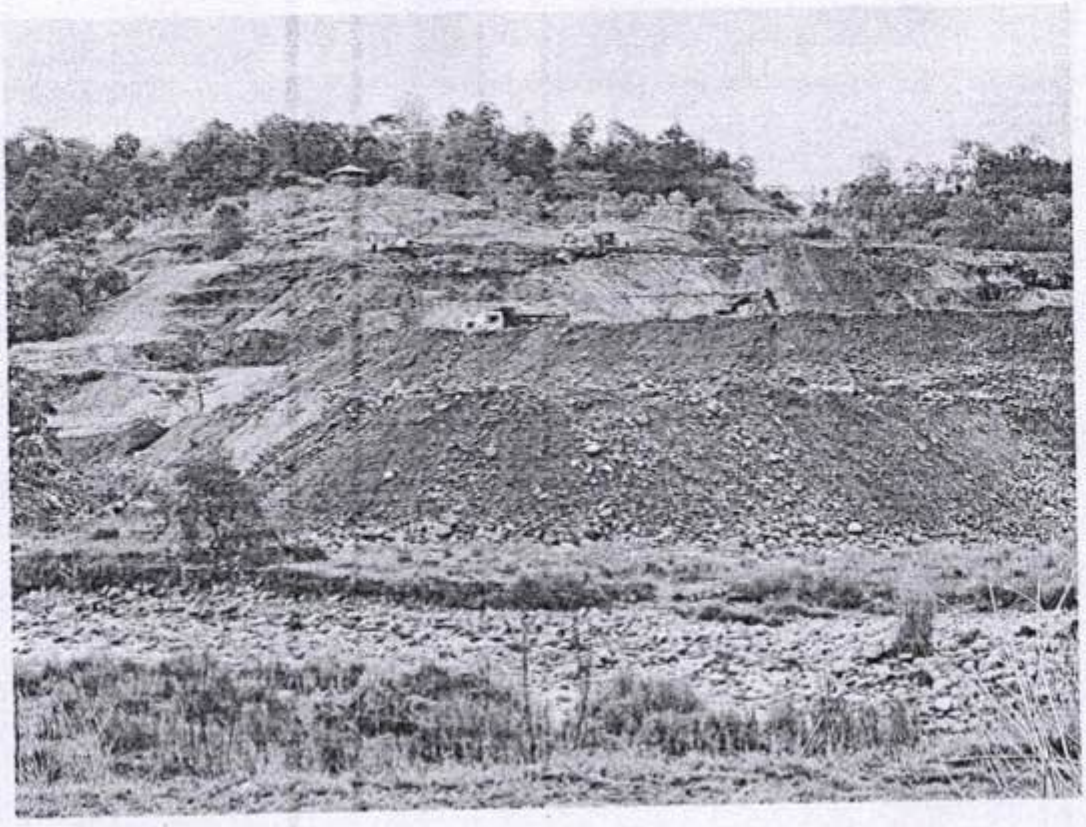


चित्र 6: तहल खड्ड के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।



चित्र 7: तहल खड़ के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

चित्र 8: तहल खड़ के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

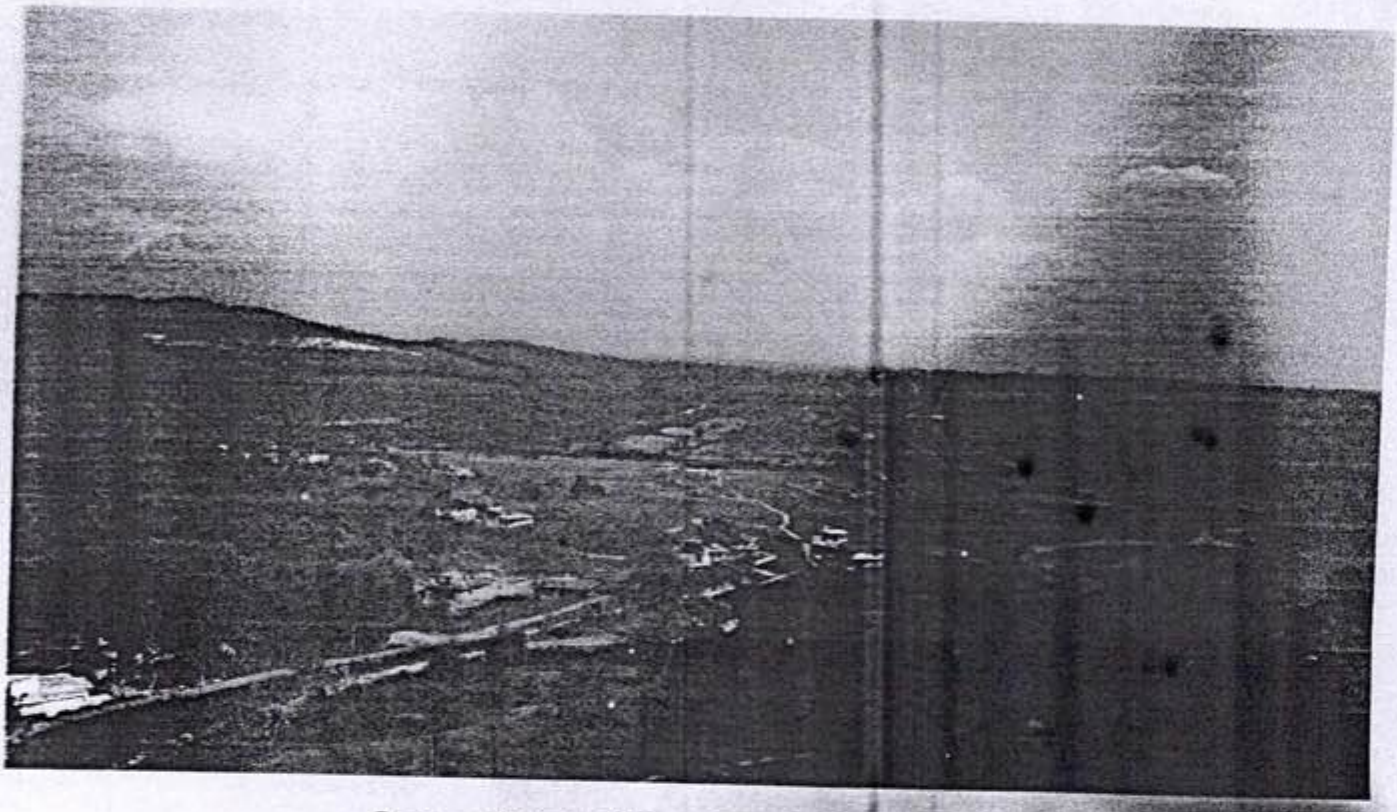


चित्र 9: तहल खड्ड के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

चित्र 10: तहल खड्ड के बाढ़ क्षेत्र में मलबा भराई का प्रमाण।

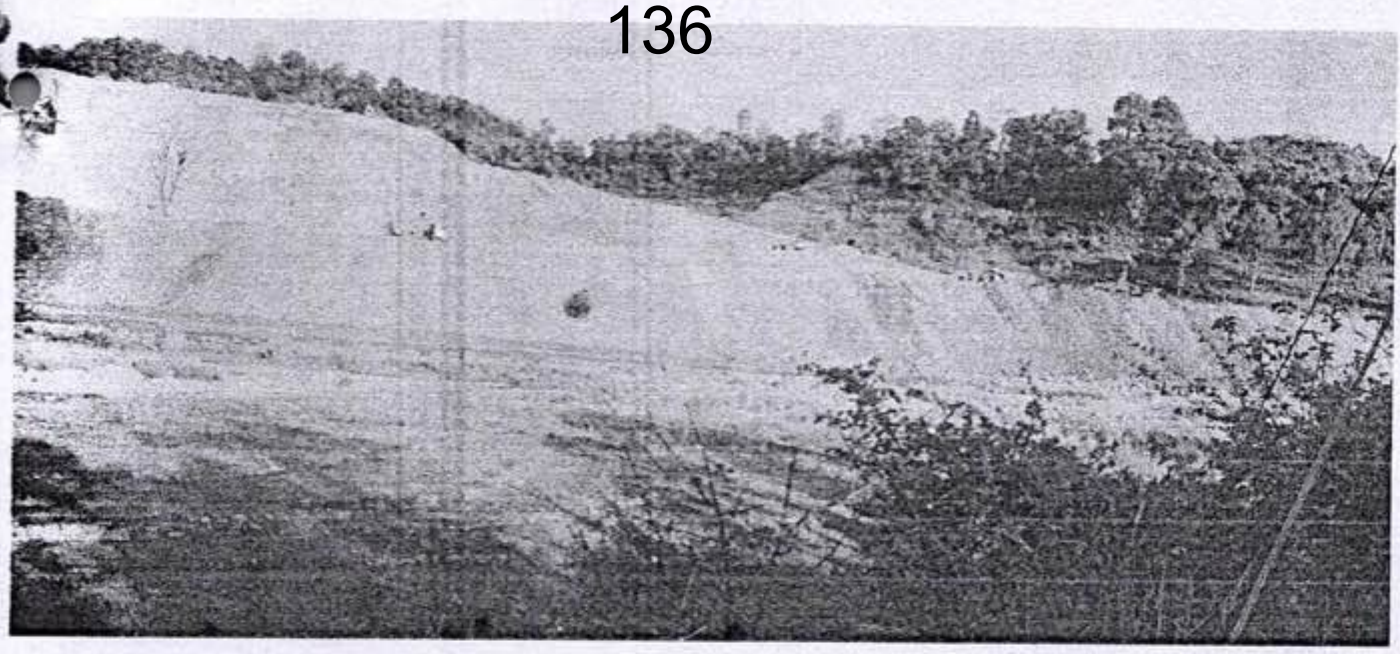
परिशिष्ट 4: पहाड़ी क्षेत्र का तुलनात्मक विश्लेषण

इस परिशिष्ट में 7 चित्रों द्वारा उस क्षेत्र का तुलनात्मक दृश्य प्रस्तुत किया गया है जहाँ पहले हरियाली और वन क्षेत्र मौजूद था, जिसे संस्था द्वारा पूरी तरह समतल कर दिया गया है। चित्र 1 पुराने पहाड़ी क्षेत्र का दृश्य है जिसमें लाल रेखा से चिह्नित क्षेत्र को बाद के चित्रों में स्पष्ट रूप से नष्ट होते देखा जा सकता है।

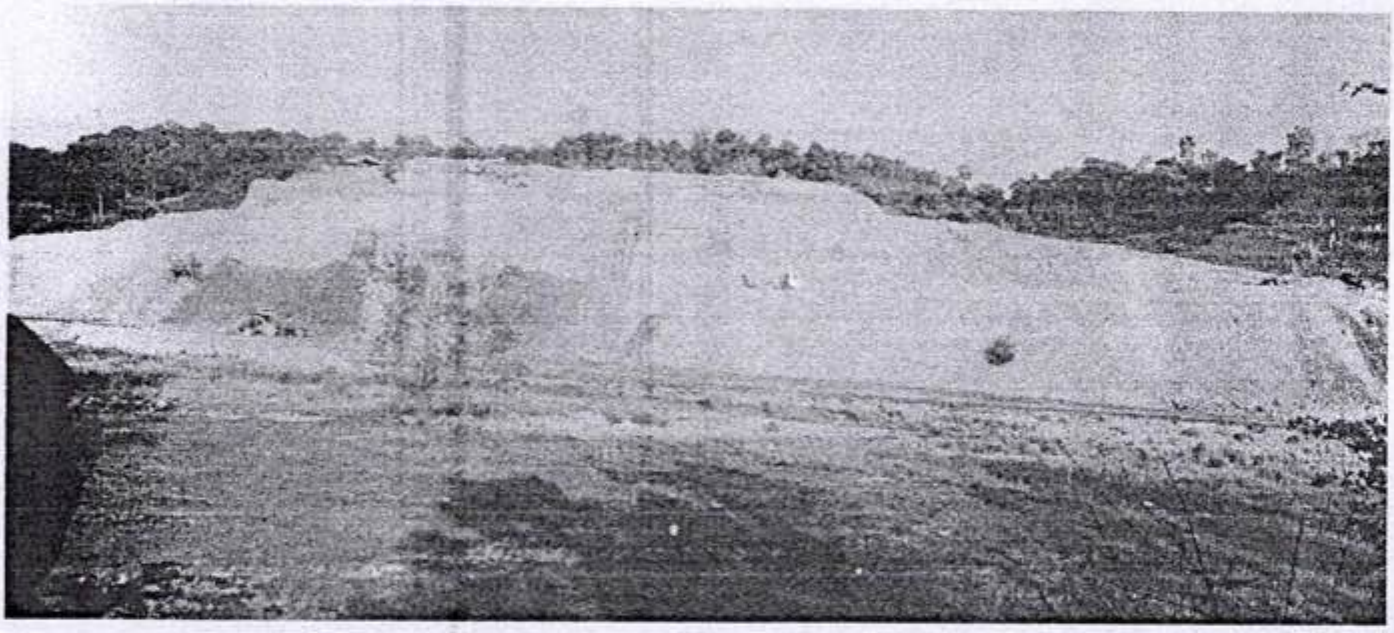


चित्र 1: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण

चित्र 2: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण।

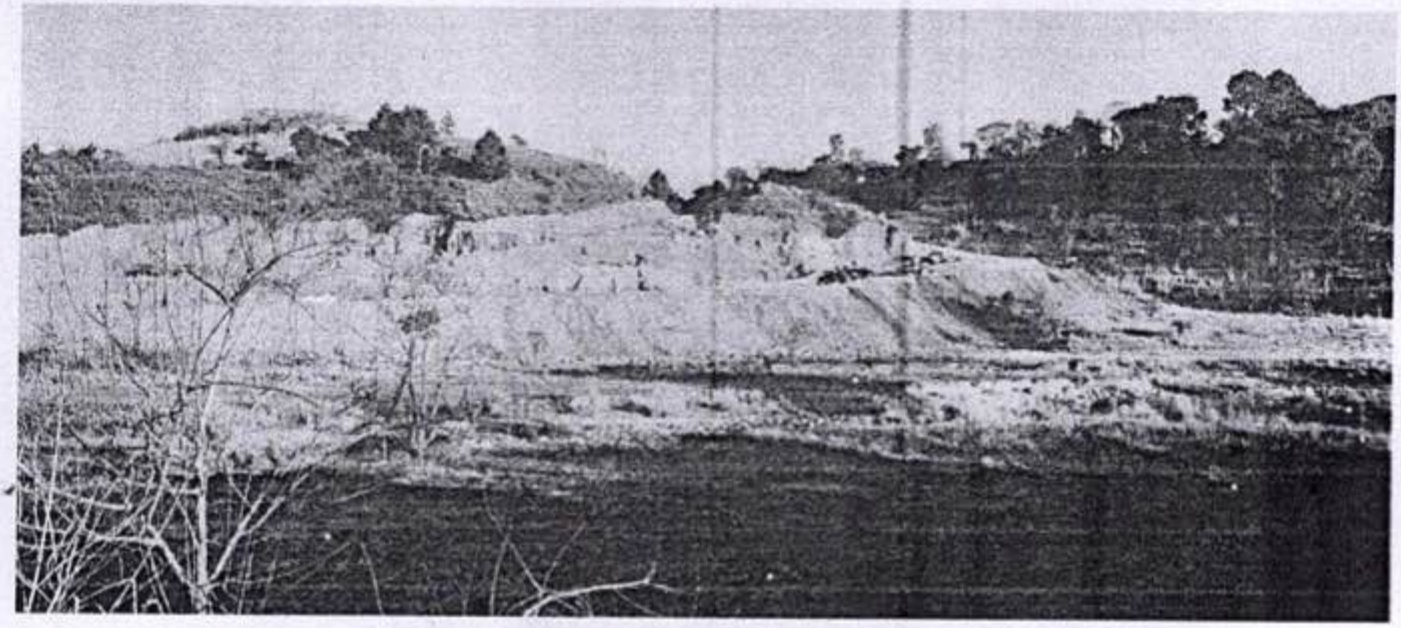


चित्र 3: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण।



चित्र 4: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण।

चित्र 5: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण।



चित्र 6: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण।

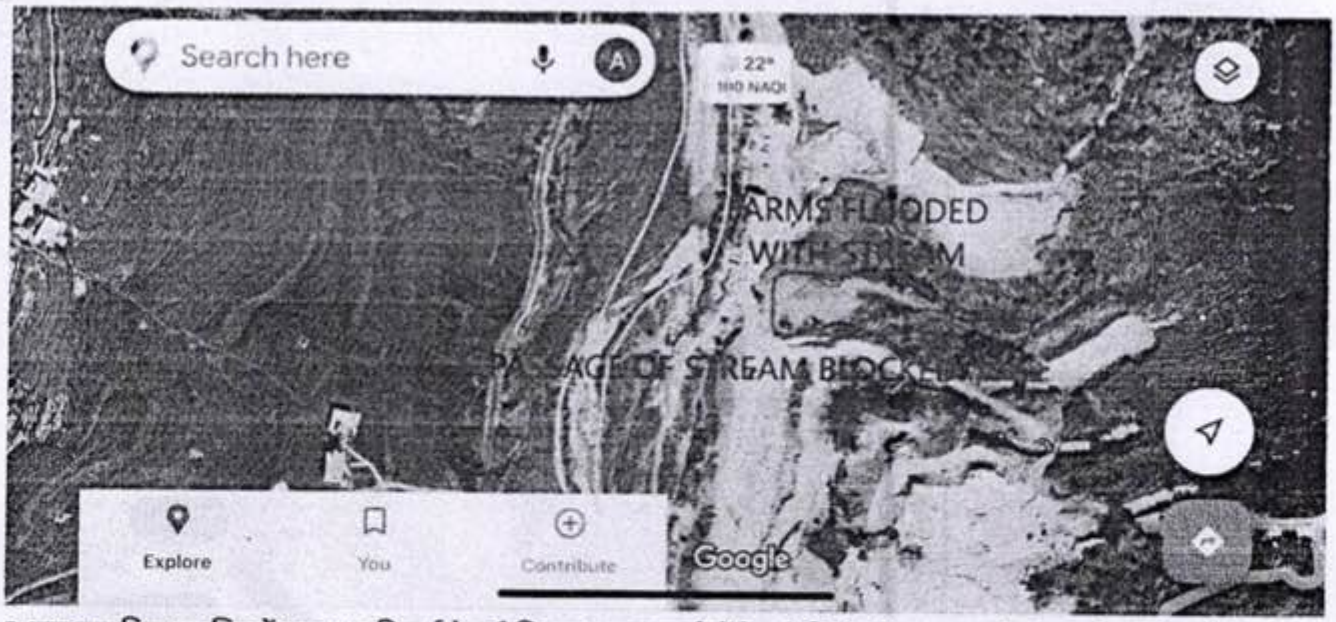
चित्र 7: पहाड़ी क्षेत्र में वनों की कटाई और भूमि समतलीकरण।

परिशिष्ट 5: सेटेलाइट चित्रों के आधार पर ताहल खड्ड और नाले की दिशा बदलने का प्रमाण

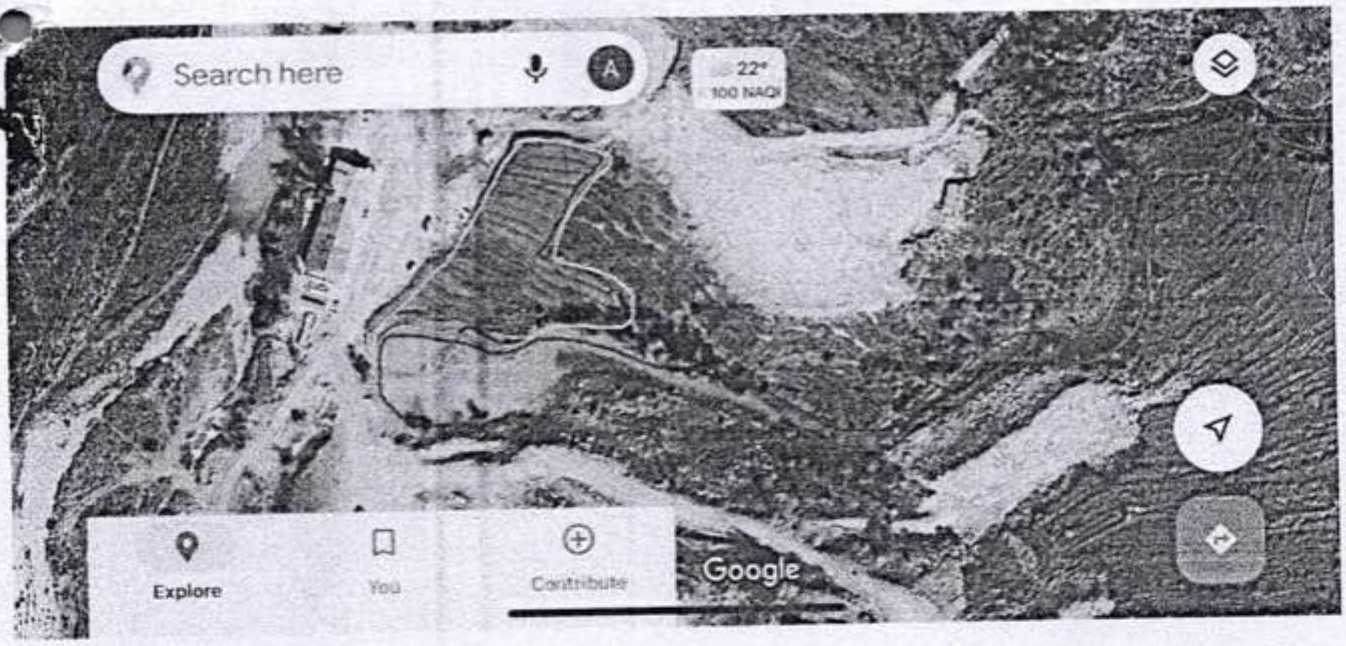
यह परिशिष्ट उन सेटेलाइट चित्रों और 3D दृश्यों पर आधारित है जो यह स्पष्ट रूप से दर्शाते हैं कि राधा स्वामी सत्संग ब्यास (RSSB) संस्था द्वारा किस प्रकार से परौर, दरंग, घनेटा, धोसन, बल्ला क्षेत्र में भूमि का अधिग्रहण कर पर्यावरणीय संतुलन को गंभीर क्षति पहुँचाई गई है।

1. एक सेटेलाइट चित्र यह दिखाता है कि "लाल नाला" (नदी/जलधारा) का वास्तविक प्रवाह "पीले रंग से चिह्नित तहल खड्ड" से मिलता था।

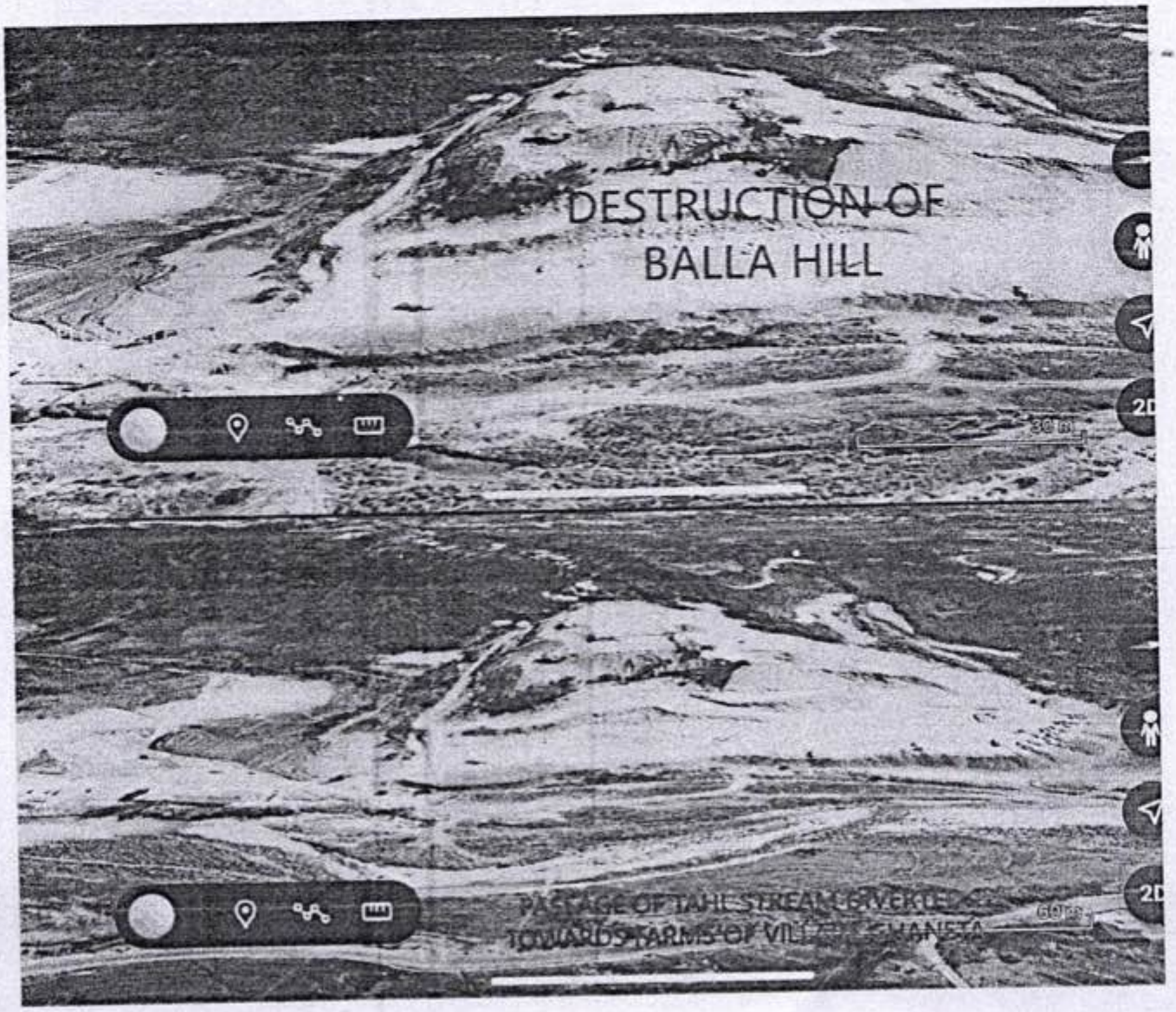
2. दूसरे चित्र में यह दर्शाया गया है कि इस नाले के प्राकृतिक प्रवाह को पत्थरों, रेत और बजरी डालकर अवरुद्ध कर दिया गया है तथा उस पर अस्थायी सड़क बना दी गई है। इससे जल का बहाव अब ग्रामीणों के खेतों की ओर मोड़ दिया गया है।



3. एक ज़ूम किए गए चित्र में यह साफ़ दिखाई देता है कि यह नाला अब खेतों के बड़े हिस्से को ढक चुका है और वर्षा ऋतु में भारी बाढ़ का ख़तरा बना हुआ है।

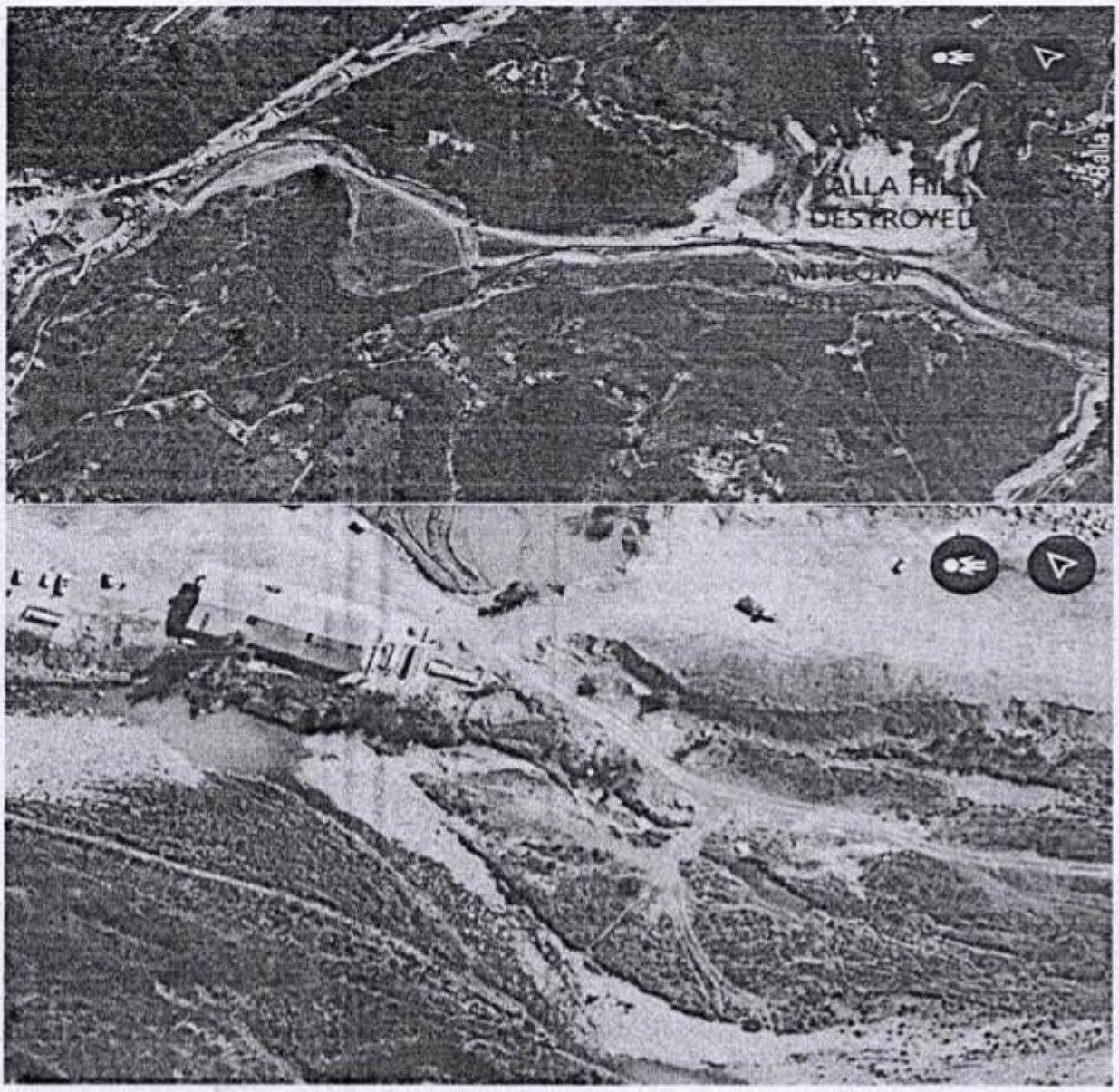


4. 3D दृश्य में यह स्पष्ट है कि किस प्रकार नाले का मार्ग अवरुद्ध किया गया और खेतों पर कब्ज़ा किया गया।

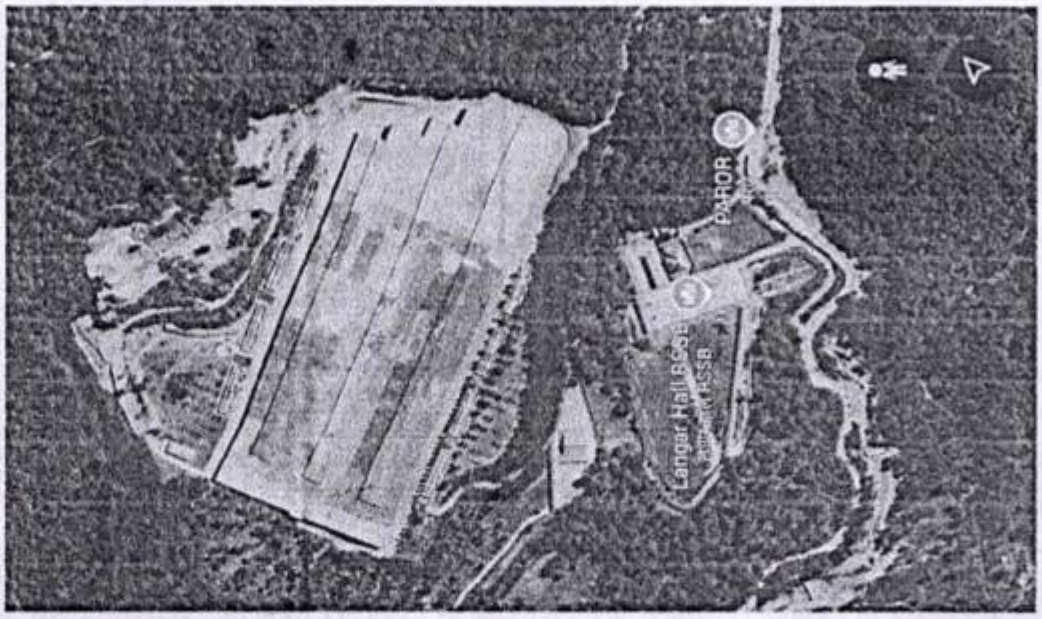


Q2

5. एक अन्य चित्र में यह देखा जा सकता है कि किस तरह अवैध सड़क बनाई गई है, जिसके ऊपर से खुदाई कर हरित पहाड़ी क्षेत्र को नष्ट किया गया है। ट्रक, जेसीबी, ट्रैक्टर, और भारी मशीनें इन चित्रों में स्पष्ट रूप से देखी जा सकती हैं।



6. एक चित्र 2024 से पूर्व RSSB द्वारा परौर क्षेत्र में की गई भूमि अधिग्रहण को दर्शाता है।

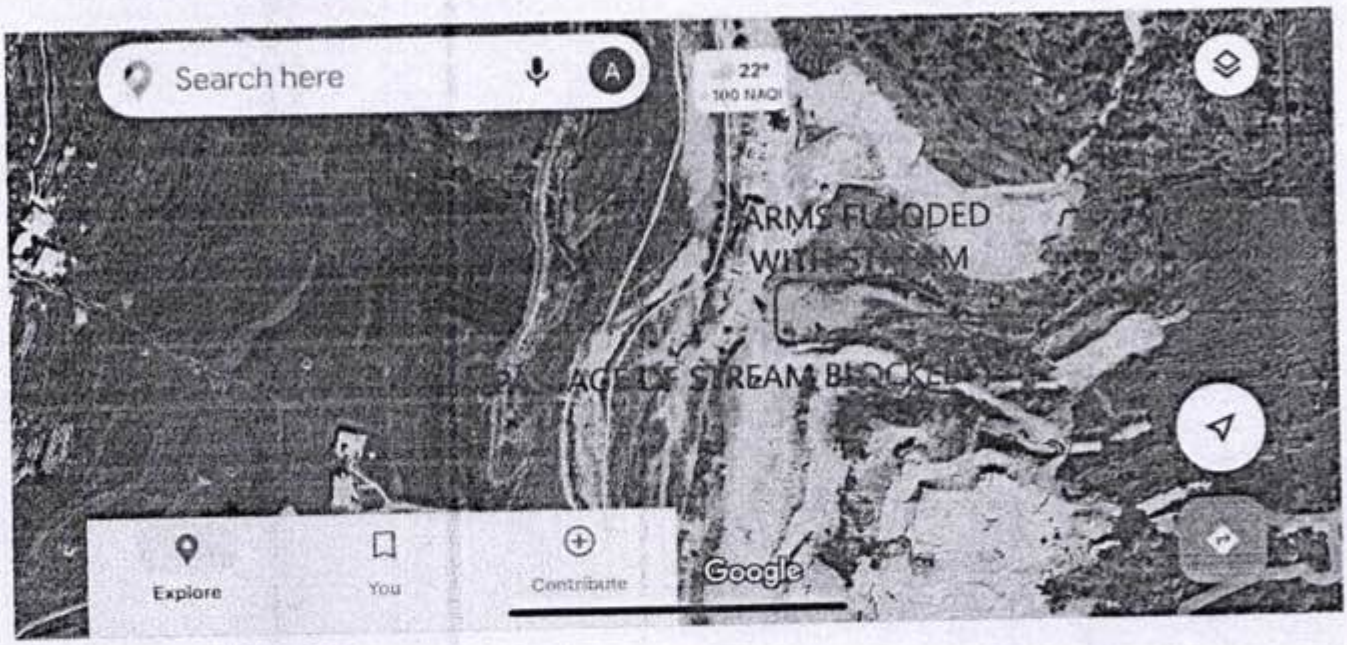


7. अंतिम चित्र 2024 के पश्चात RSSB द्वारा परौर, दरंग, धोसन, घनेटा, बल्ला आदि क्षेत्रों में लाल रेखा से चिह्नित किए गए बड़े भू-भाग को दिखाता है, जो स्पष्ट रूप से एक संगठित, चरणबद्ध और व्यापक अतिक्रमण की प्रक्रिया को उजागर करता है।

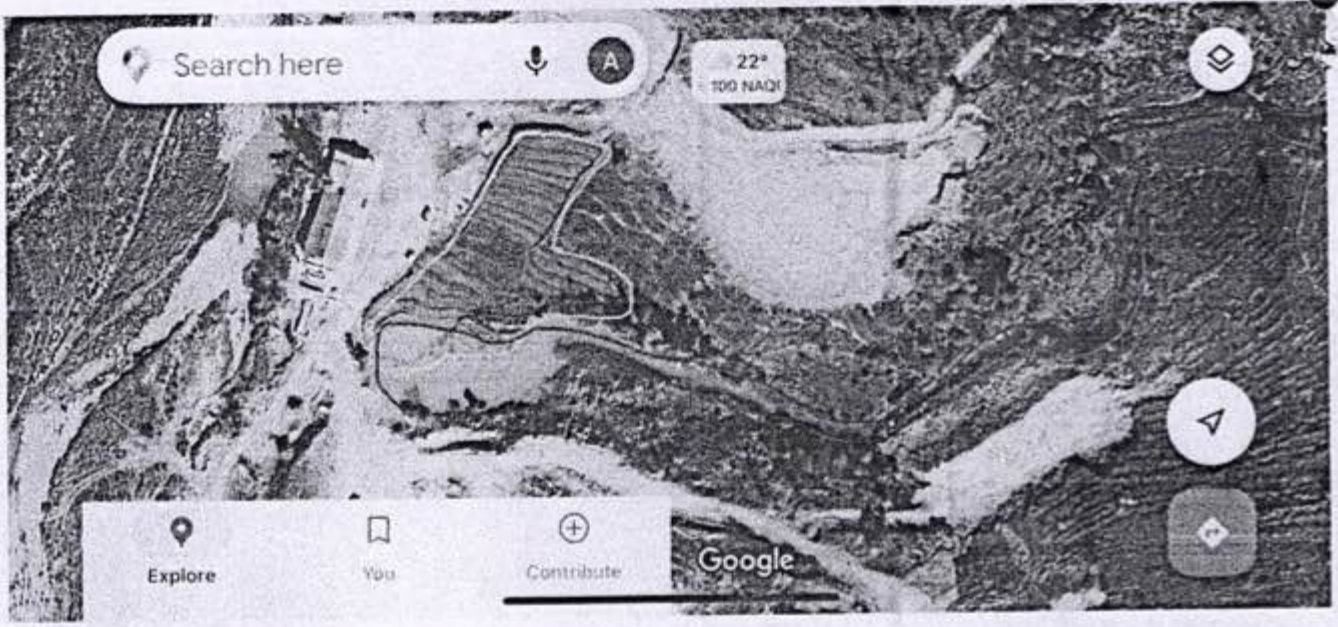
उपरोक्त सभी चित्र इस बात के प्रमाण हैं कि संस्था द्वारा क्षेत्र की प्राकृतिक जलधाराओं, कृषि भूमि, और वनों के पारिस्थितिकी को बड़े पैमाने पर क्षति पहुंचाई जा रही है।

1. Satellite image showing the actual flow of red Nala (Stream) meeting the yellow **Tahl K[illegible]d.**

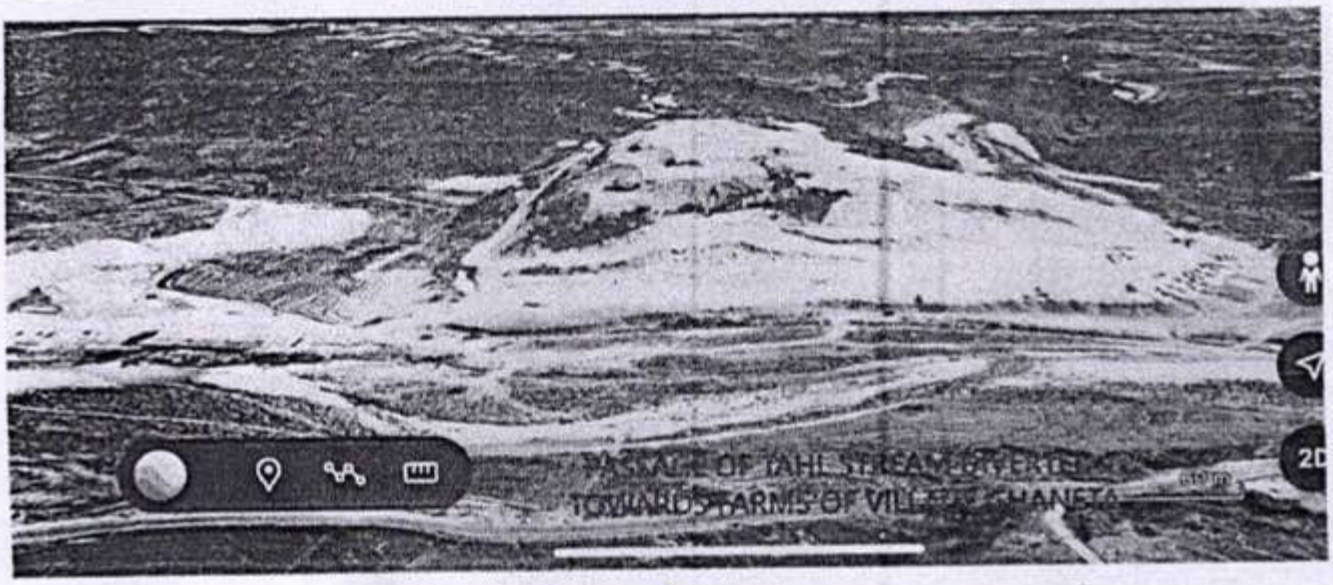
2. Satellite image showing the passage of Nala has been blocked by dumping stones, sand, gravel and used as a road, evantually forcing the flow of Nala towards a villagers farms. During monsoon and heavy rainfall these farms will be covered by this Nala.



3. Zoomed-in Satellite image showing how the Nala has now covered a part of the farms.

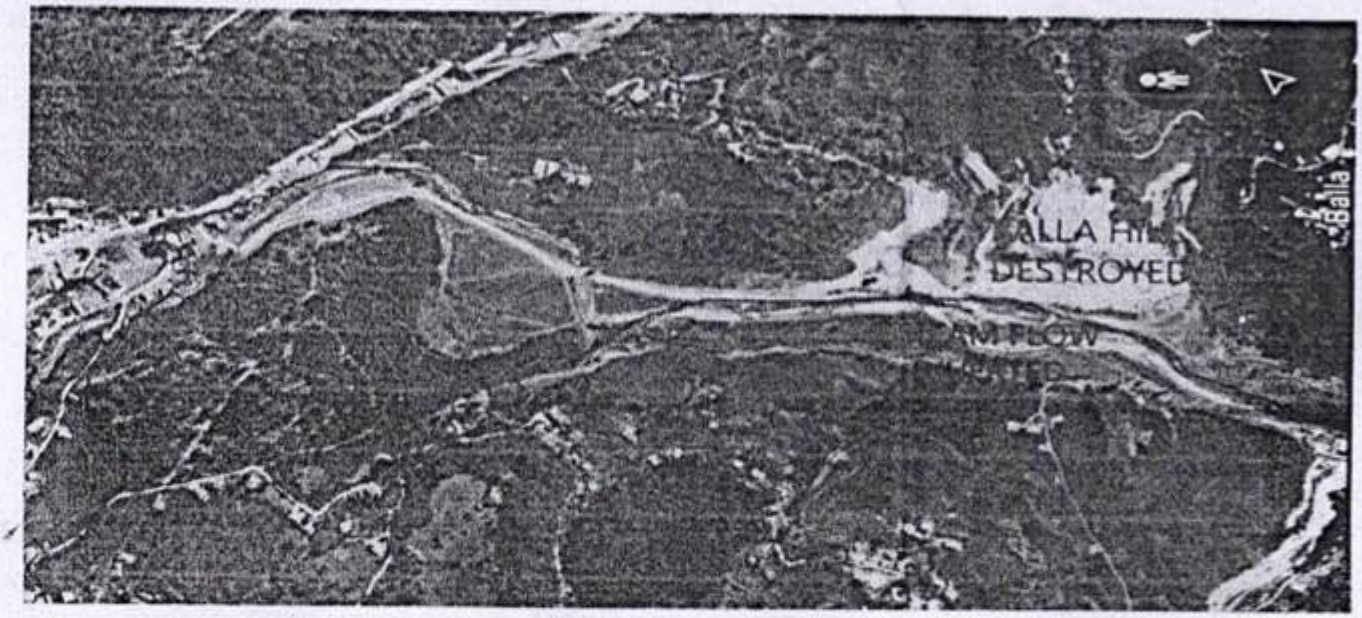


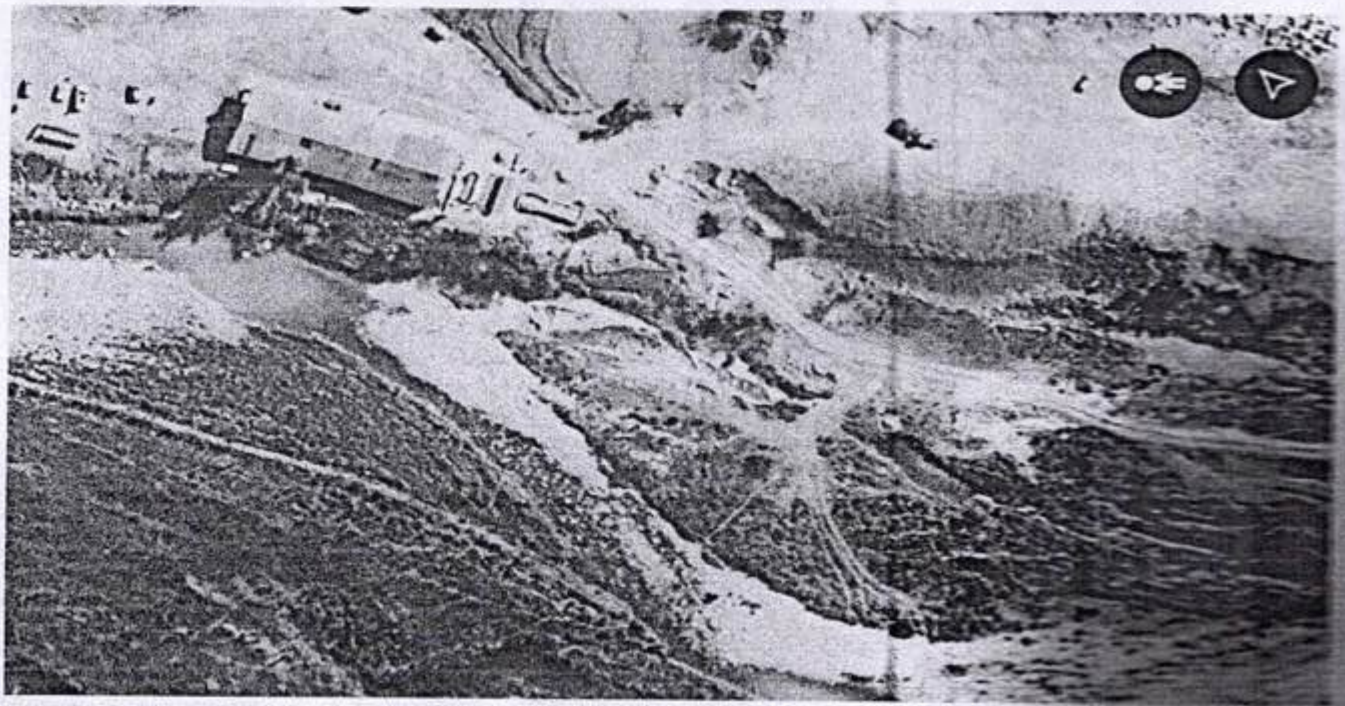
4. 3D view of destruction done by RSSB and passage of Nala has been blocked, covering the farms.



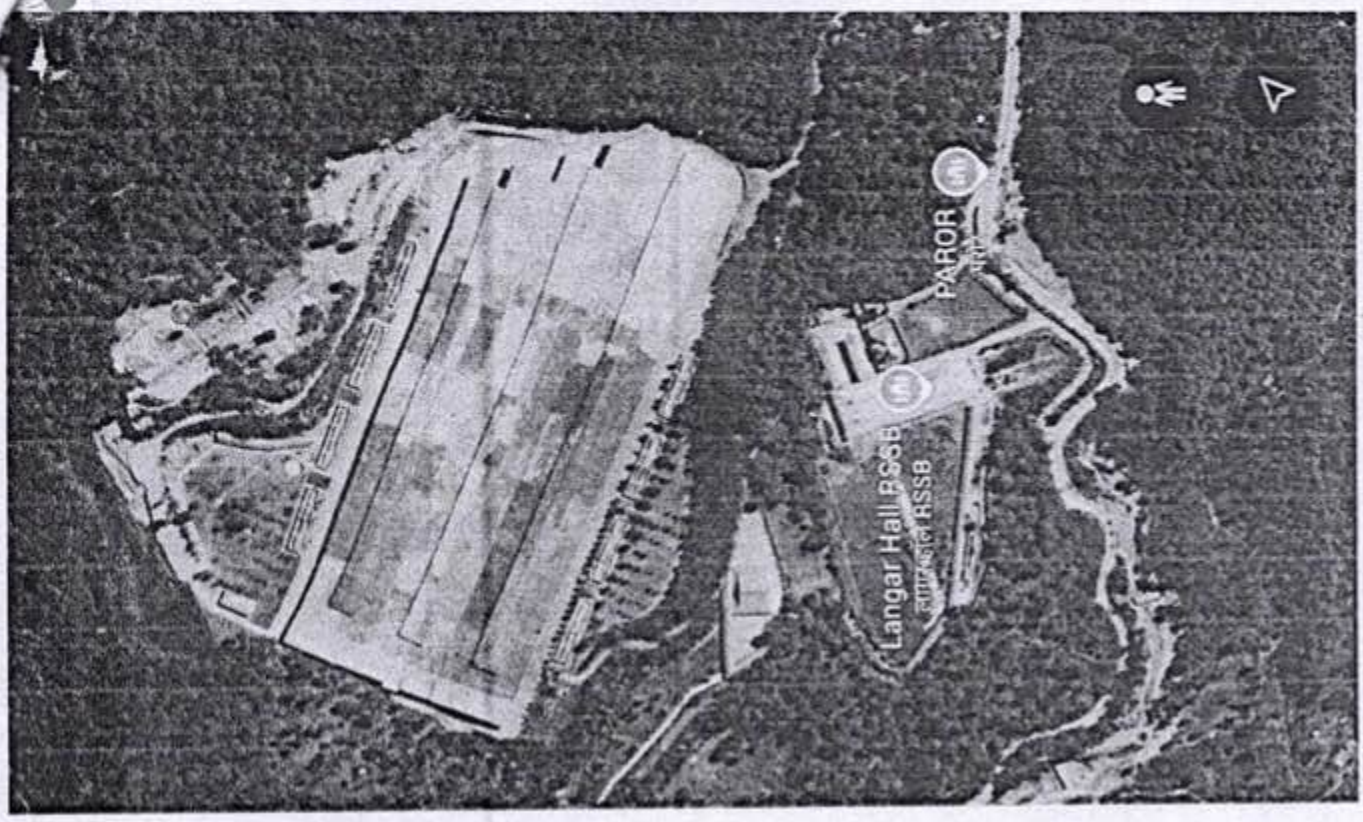
Zoomed-in view; how this illegal road has been constucted over the Nala, and further to excavate the green, forested hill. Trucks, excavator, tractors, heavy machines can be easily identified here.

TRUCKS DUMPING SOIL IN STREAM & DIVERTING
THE FLOW OF TAHL STREAM


ALLA HIL
DESTROYED
M FLOW



ACQUISITION OF RSSB BEFORE 2024 PARAUR, H.P



7. ACQUISITION OF RSSB AFTER 2024. PARAUR, DARANG, DHORAN, GHANETA, BALLA and so on..... apprx marked within red line.

दरंग परौर से निकलने वाली ताल खड्ड में मरी मछलियां व अन्य जीव

पानी दूषित होने कारण मरी मछलियां

धर्मशाला, 10 अप्रैल (जसवंत) : उपमंडल पालमपुर के अंतर्गत दरंग परौर से निकलने वाली भोग नौरा की तरफ जा रही ताल खड्ड में मछलियों के मरने से लोगों में भारी रोष पाया जा रहा है। गौरतलब है कि रविवार को इस खड्ड में भारी संख्या में मछलियां तड़पती हुई देखी गई। वहीं पनापर में इस खड्ड पर बनी मिछयाल में भी सभी मछलियां मर गई। लोगों का कहना है कि खड्ड में परौर में कोई झाग युक्त दूषित पानी आने की वजह से यह घटना घटी है। दर्जनों गांवों की जनता इस खड्ड के पानी पर निर्भर है। वहीं खड्ड के पानी में भी काफी बदबू आ रही है जिससे लोगों को

खड्ड में मरी मछलियां।

इस खड्ड पर ही निर्भर है। लोगों ने प्रशासन से मांग की है कि खड्ड में परौर दरंग के बीच दूषित पानी खड्ड में कहां से मिलाया [illegible]

देश का सब से बड़ा भूमाफिया बना, राधास्वामी सत्संग व्यास

हिन्दू किसानों की जमीन और दान करवा लेते है सत्संग में राम का नाम लेना मना है

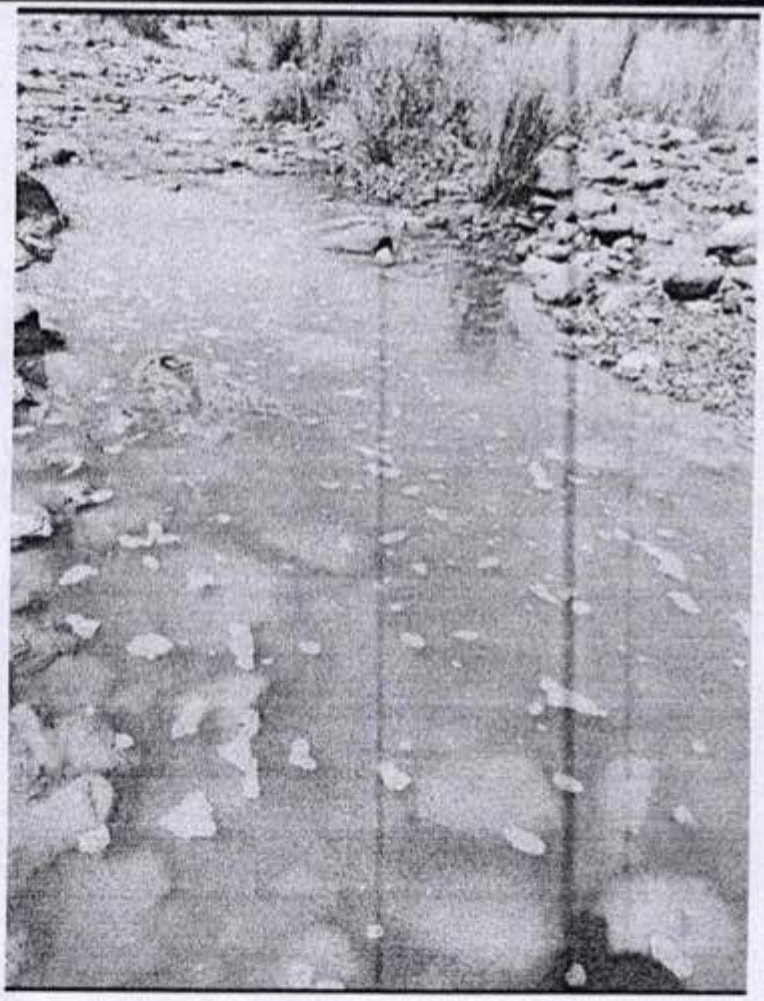
दरंग, धोरण, घनैटा, परौर,बल्ला, झरेट आदि गांवों के किसानों और महिला मंडलों द्वारा अपनी खेती योग्य ज़मीन को धार्मिक संगठन को न बेचने हेतु आक्रोष रैली।

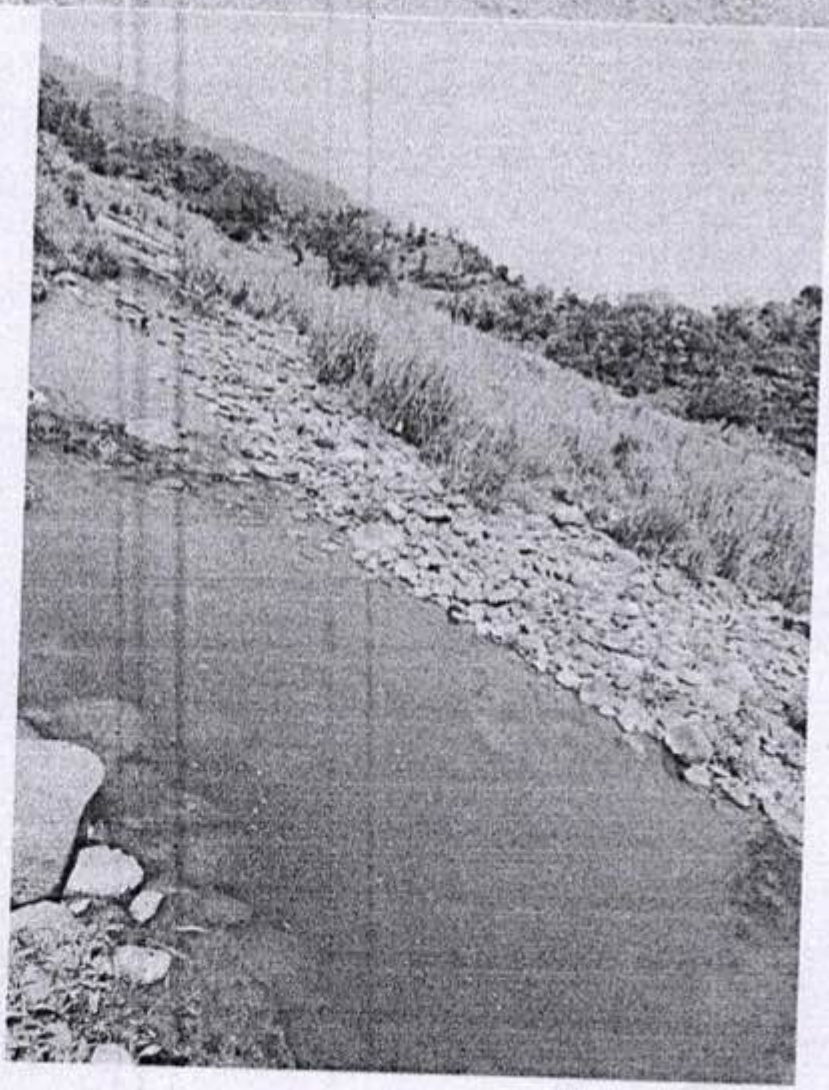
Himachali Pahadi Gupsup was live — with **Parveen Sharma**.

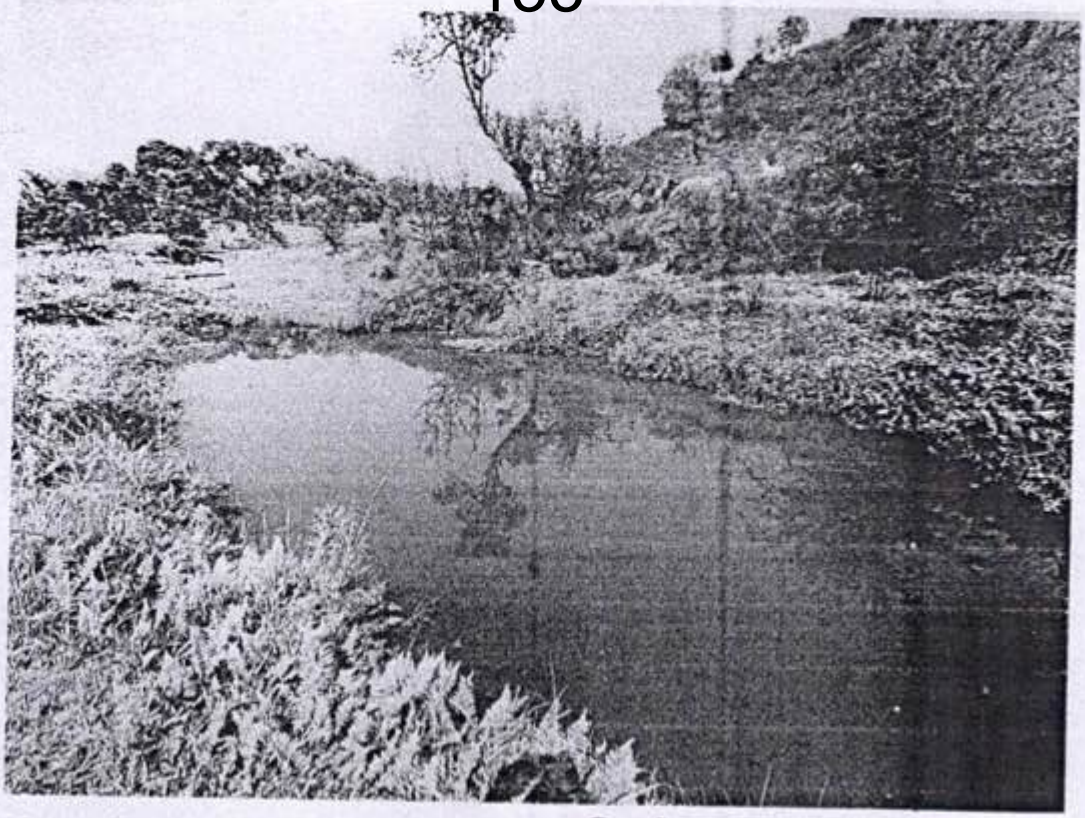
13 Apr ·

घनेटा में जमीन खरीद फरोख्त को लेकर गांव वासियों का रोष प्रदर्शन लाइव

द्वारा दरंग में अंग्रेजों के समय के चाय बगान को उखाड़ने और पेड़ों को काटने के विरोध में लोगो किया प्रदर्शन





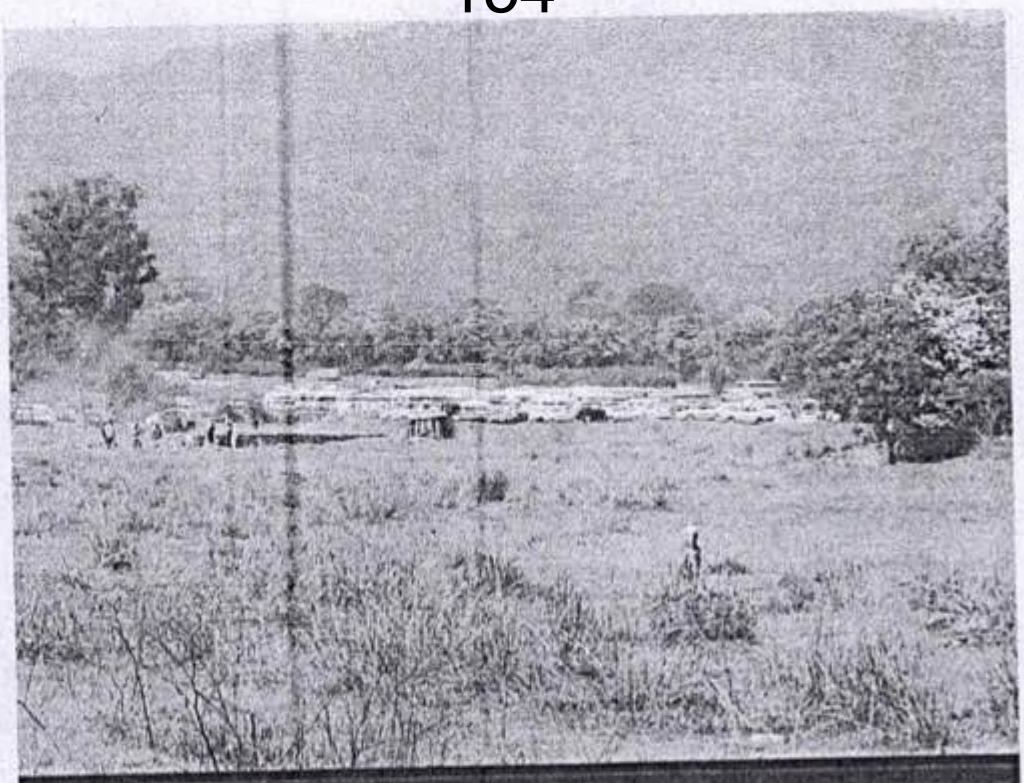


Stop Illegal Mining - Save Nature Save Environment
Follow
10 Apr 2022 ·

परोर में चल रहे सत्संग में कयी राज्यों से श्रधालु सिरकत कर रहे हैं। साथ ही जिससे आसपास का वातावरण भी भारी प्रभावित हुआ है। बाहर रुक रहे लोगों के लिए शोचल्याओं का सही प्रावधान ना होने की वजह से सारा मल मूत्र पास की खड्डों में जा रहा है जिससे परोर और दरंग के साथ लगती ताहल खड्ड का जल काफ़ी प्रदूषित हो गया है और इस खड्ड का पानी काफ़ी गंदी बदबू दे रहा जिससे आसपास के रहने वालों लोगों को काफ़ी दिक़्क़त का सामना करना पड़ रहा है। साथ ही इस खड्ड पे निर्भर जीवों को भी गंदा जल पीना पड़ रहा है और इसमें रहने वाली कयी मछलियाँ गंदगी भरने से मर गयी हैं और मर रही हैं। उक्त खड्ड न्यूगल नदी की एक बडी सहायक खड्ड है जिसमें(न्यगल) जिससे न्यूगल नदी का भी जल बुरी तरह से दूषित हो रहा है। डेरे के प्रबंदक और अन्य गणमयों से और प्रशासन से भी अपील है की इस संदर्भ पे उचित क़दम उठाय जाए जिससे भविस्या में ऐसी कोई भयावह एस्थिति पैदा ना हो। हमारा मक़सद किसी भव्यनाओ को आहत करना नहीं है हमारा ध्यय यह है की सर्व जन पर्यावरण के प्रति जागरूक हों और अपनी ज़िम्मेवारी समझे।

स्वछ भारत मिशन - एक क़दम स्वछता की ओर!!!
जय हिंद जय हिमाचल!

#savewater #saverivers #saveplanet #cleanwater #savenature #saveenvironment #saveplanet
Shanta Kumar CMO Himachal DC Kangra Sdm Palampur



Stop Illegal Mining - Save Nature Save Environment

10-APR-2022

चाय के बगीचे उखाड़ने और पेड़ काटने की एनजीटी से शिकायत

टरंग में ग्रामीणों ने कहा- आज एसडीएम को सौंपेंगे ज्ञापन, पर्यावरण मंत्रालय को भी लिखेंगे पत्र

संवाद न्यूज एजेंसी

पालमपुर (कांगड़ा)। टरंग में एक भवन निर्माण संस्था को चाय के बगीचों को उखाड़ने और पेड़ों को काटने का मुद्दा अब स्थानीय लोगों में आपसी टकराव लाने लगा है। भवन के प्रधान मालदेव ठाकुर, टरंग की प्रधान इंदु दुलेरिया, जनेटा की प्रधान सोमा कुमारी, वीरेंद्र भारद्वाज, पवन कुमार, उपप्रधान राजवीर सिंह समेत अन्य लोगों ने कहा कि चाय के बगीचों को उखाड़ने और काटे जा रहे पेड़ों को देख ई-मेल के जरिये नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) में शिकायत की है।

वहीं, इस पर पर्यावरण मंत्रालय को भी भेजा जा रहा है। मामले को देख इसकी एक याचिका हाईकोर्ट में भी दायर की जा सकती है। उन्होंने कहा कि इसके लिखित बयान को इस संबंध में पालमपुर को आज दिया जाएगा। साथ ही लोगों ने इसके खिलाफ हाई कोर्ट में याचिका दायर करने का भी मन बना लिया है।

पेड़ काटने के विरोध में उतरे लोग। सांकेतिक

लोगों ने मामला न सुलझने पर हाईकोर्ट में याचिका डालने का बनाया मन

है। हालांकि संस्था यह काम अपनी जमीन पर कर रही है, लेकिन पेड़ों को काटना टीक लोगों में इसे लेकर काफी रोष है। जिसका शनिवार को टरंग, धनेटा और धोहन के लोगों ने विरोध किया था।

चौक इसे लेकर सोमवार को एसडीएम पालमपुर को ज्ञापन देंगे। साथ ही इस जगह पर कोई निर्माण न करने की बात कह चुके हैं। लोगों ने चाय के बगीचों से उखाड़ रहे चाय के पौधे और पेड़ों को काटने पर विरोध जताते हुए कहा कि संस्था की ओर से वहां भवन निर्माण किए जा सकते हैं।

इससे उनकी कृषि और रास्ते भी बंद हो सकते हैं। जबकि जिस तरह से पेड़ों को काटा जा रहा है। इससे एनजीटी और पर्यावरण को भी आम भविष्य बढ़ रहा है।

दरंग में चाय बागान को उखाड़ने व हरे पेड़ों को काटने पर पंचायत प्रतिनिधियों ने एसडीएम को सौंपा ज्ञापन

राष्ट्रपति, प्रधानमंत्री व एनजीटी सहित चाय विभाग भी भेजा ज्ञापन

सवेग न्यूज/जसवंत कठियाल

पालमपुर, 14 जुलाई : उपमण्डल पालमपुर के अंतर्गत दरंग में एक धार्मिक संस्था द्वारा चाय के बगीचों को उखाड़ने और खड़े हरे पेड़ों को काटने पर तीन पंचायतों के प्रतिनिधियों के नेतृत्व में ग्रामीणों ने एसडीएम को ज्ञापन सौंपा। यही नहीं इस मामले को लेकर राष्ट्रपति, प्रधानमंत्री व एनजीटी सहित चाय निदेशालय को भी ज्ञापन भेजा। इससे पहले एनजीटी को मेल भी कर दी गई है। साथ ही इस पूरे मुद्दे को लेकर पर्यावरण मंत्रालय को भी शिकायत पत्र भेजा है। साथ ही लोगों ने इस पूरी घटना के खिलाफ कार्रवाई की भी मांग की है। हालांकि, संस्था यह कार्य अपनी जमीन पर कर रही है। यही नहीं यह भी सोचनीय है कि धार्मिक संस्था को सोलिड प्रबंधन लागू होने पर 118 की स्वीकृति में पूरी छूट है। ऐसे में संस्था ने जो 300 कनाल से ऊपर की जमीन खरीदी है, उसमें यह संस्था अपने मालिकाना हक पर कोई भी कार्य कर सकती है। लेकिन अपने हक हकूकों को देख व काटे जा रहे पेड़ों को लेकर लोगों में इसे लेकर काफी रोष है। जिसका जीसवार को दरंग, घनेटा व भोरण के लोगों ने काफी विरोध किया था। तीनों पंचायतों के लोगों ने इस पूरी घटना को लेकर सोमवार को एसडीएम पालमपुर को भी एक ज्ञापन सौंपा। भोरण के प्रधान सुखदेव चंद, दरंग की प्रधान इंदु सुरेंद्रपाल, घनेटा की प्रधान सीमा कुमारी, वीडीसी सदस्य फकर चंद, हरभजन राणा सिंह समेत अन्य लोगों ने कहा कि चाय के बगीचों को उखाड़ने और काटे जा रहे पेड़ों को देख इसको एक बेल एनजीटी को भेज दी है। जबकि एक प्रति पर्यावरण मंत्रालय को भी भेजा जा रहा है। लोगों ने कहा कि मामले को देखते इसको एक सोचनीय लाईनटें में भी रखना की जा रही है।

एसडीएम को ज्ञापन सौंपते हुए ग्रामीण दरंग, भोरण व घनेटा पंचायत के प्रतिनिधि।

एसडीएम पालमपुर नेजा मैती के बोल

पालमपुर। एसडीएम पालमपुर नेजा मैती ने कहा कि लोगों का एक ज्ञापन आया है, उसके अनुसार मौका निरीक्षण किया जाएगा। जबकि धार्मिक संस्था द्वारा खरीदी जमीन अब संस्था को वे अपने हक हकूक के अनुसार कार्य कर सकते हैं। संस्था को सरकारी सलग्न नियमों अनुसार धारा 118 व सीलिंग एक्ट की छूट है। एसडीएम ने कहा कि दूसरी ओर संस्था ने भी एक ज्ञापन उनको सौंपा है। जिसमें उन्होंने अपनी निजी जमीन पर जमीन में किए कार्यों में व्यवधान पैदा करने की बात कही है। एसडीएम ने कहा कि वे खुद मौका निरीक्षण कर आगामी कार्रवाई करेंगे व जमीन में जो सम्बंध होगा सबके हक हकूक व बाशिंदा हक को सामने रखकर कार्रवाई की जाएगी।

दरंग में सैकड़ों कनाल चाय बागान को उखाड़ने पर तीन पंचायतों के लोग हुए एकजुट

दरंग में किया प्रदर्शन, डीएफओ, एनजीटी को भेजी शिकायत

सवेग न्यूज/जसवंत कठियाल

पालमपुर, 13 जुलाई : उपमंडल पालमपुर के अंतर्गत दरंग भोरण घनौटा सहित आसपास की पंचायतों के लोगों ने दरंग के पास अंग्रेजों के समय के 300 कनाल से अधिक एक चाय बगीचे को उखाड़ने व हरे पेड़ों को काटने के विरोध में धरना प्रदर्शन किया। शनिवार को सैकड़ों लोगों ने एकजुट होकर यह बगीचा उखाड़ने व पेड़ काटने वालों एक धार्मिक संस्था के विरुद्ध धरना प्रदर्शन भी किया। लोगों ने कहा कि ल यह बगीचा एक ऐतिहासिक बगीचा है।

करीब 150 साल पुराना यह चाय बागान 400 से 700 कनाल जमीन पर स्थित है और यहां पर अंग्रेजों के समय से गांव के लोग मेहनत मजदूरी का अपना पालन पोषण कर रहे हैं।

चाय बागान को उखाड़ने पर एकत्रित तीन पंचायतों की जनता।

लेकिन एक धार्मिक संस्था ने इस बगीचे को खरीद लिया व यहां से हरे पेड़ों व चाय के पेड़ों को उखाड़ा जा रहा है। जिससे ग्रामीण बहुत ही खफा है। ग्रामीणों ने कहा कि हालांकि संस्था की मैनेजिंग कमेटी को उन्होंने ज्ञापन दिया था, जिस पर उनकी सहमति बनी थी कि किसी भी पेड़ या चाय पेड़ को नहीं उखाड़ा जाएगा। बावजूद उसके यहां पर पिछले कुछ दिनों से चाय बागान को उखाड़ने व हरे पेड़ों को काटने का कार्य जोरों में है। उधर लोगों का यह भी कहना है कि जहां सरकार पेड़ लगाने पर जोर दे रही है, कई योजनाएं पौधारोपण को लेकर चलाई जा रही हैं जिसमें करोड़ों रु पा खर्च किये जा रहे हैं। वहीं यहां पर हरे पेड़ों को काटा जा रहा है उखाड़ा जा रहा है साथ ही चाय के पेड़ों को भी उखाड़ दिया गया है। कई पेड़ों को जला दिया गया है, जिससे लोगों में भारी रोष है। लोगों का यह भी कहना है कि वे इस पूरे मामले पर जनहित याचिका दायर करने जा रहे हैं। वहीं उस संस्था की ऐसी जन विरोधी गतिविधियों को यहां पर नहीं चलने दिया जाएगा। लोगों एकजुटता से कहा कि यह रास्ते यह सड़क उनकी सुविधा के लिए है वहीं जो बगीचे को उखाड़ने के कारण उनके सार्वजनिक रास्ते व कूहलों को भी नुकसान पहुंचाया जा रहा है, जो उन्हें बिलकुल गवारा नहीं है। भारी सोमवार को उपमण्डल अधिकारी नागरिक पालमपुर को भी उनका एक प्रतिनिधिमंडल ज्ञापन सौंपेगा।

सुखदेव ने कहा कि एनजीटी को मेल के माध्यम से भी शिकायत भेजी गई है। उन्होंने कहा कि अगर इसी तरह गांवों के बीच रोजगार के साधनों को छीना जाता रहा तो आने वाले समय में डेरे का कोई कार्यक्रम यहां नहीं करने दिया जाएगा। उधर मौके पर उपस्थित संस्था के प्रतिनिधियों व एरिया मेनेजर ने कहा कि यह बगीचा संस्था ने खरीद लिया है, रजिस्ट्री हुई है। उन्होंने कहा कि इसमें जो भी कार्यवाही की जा रही है वह पेड़ों को काटने के लिए नहीं मात्र कुछ चाय के पेड़ों को सुधारने के लिए यह कटिंग की जा रही है। उन्होंने कहा कि कोई रास्ता, कूहल बन्द नहीं की जाएगी।

लोगों ने चाय बागीचे को उखाड़ने के विरोध में धरना-प्रदर्शन किया

पालमपुर। कृषिनगर पालमपुर के अंतर्गत स्थानीय अनुसार स्थित लगभग आसपास की पंचायत के लोगों ने चाय के अवैध रूप से [illegible] के विरोध में धरना-प्रदर्शन किया।

स्थानीय लोगों का यह कहना है कि यह खसरा नं. 400 में 300 कनाल के लीज पर है। यहां पर अधिकतर समय से चाय के साथ मौसमी मजदूरी कर अपना पालन पोषण कर रहे हैं, लेकिन एक महिला समेत दो लोगों ने इस बगीचे को खरीद लिया है और यह चाय से चाय पत्ती को उखाड़ा जा रहा है जिसमें सभी लोगों में रोष है। ग्रामीणों ने कहा कि समस्या ने मैनेजिंग कमेटी को ज्ञापन सौंपा है। ग्रामीणों का कहना है कि यह इस सारे मामले पर जनहित में हस्तक्षेप करने जा रहे हैं। चाय संस्थान के प्रतिनिधियों से फोन पर बात करने पर उन्होंने कहा कि यह खसरा नं. लीज पर 300 कनाल है। उन्होंने कहा कि इसमें जो भी कार्रवाई की जा रही है वह पेड़ों को काटने के लिए नहीं साथ कुछ चाय के पेड़ों को सम्भालने के लिए यह कटिंग की जा रही है।

चाय बगान सहित हरे पेड़ों को बचाने आए ग्रामीण

पालमपुर के दरंग में तीन पंचायतों के वासिंदों ने [illegible] के खिलाफ खोला मोर्चा

चाय के पौधों-पेड़ों को काटने पर पंचायतें भड़की

दरंग में अंग्रेज हुकूमत के समय बने बागीचे के कटान पर लोगों ने किया प्रदर्शन

दरंग में जमीन की खरीद का विरोध

गुस्साए लोगों ने निकाली आक्रोश रैली

आरोप, एक धार्मिक संस्था की ओर से नजराना पैसे देकर खरीदी जा रही किसानों की जमीन

मैक्लोडगंज में टिप्पा

रोड पर पलटी जीप

भारत रत्न डॉ. बी.3

की 135वीं जयंती पर बाबासाहेब को

डॉ. अम्बेडकर के समावेशी भारत के सपने को

157

17

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

रसीद संख्या: 20257334506

जिला: कांगडा | तहसील/उप-तहसील: उप तहसील सुलह | कानूनगोवृत: सुलह | पटवार वृत: परोर

राजस्व गांव: परौर खास | हदबस्त नं.: 58 | जमाबंदी वर्ष: 2004-2005 | क्षेत्रफल ईकाई: है-आ-सै

खाता नम्बर : 329 /310

नम्बरदार का नाम व पत्ती : बशरहा खेवट न. (1)

खाता पर लगने वाले कुल भू-राजस्व एवं स्वाई का विवरण : 15.26 माल 9.25 स्वाई 6.01 काबले वसूल 0.00 माल 0.00 स्वाई 0.00 नाकाबले वसूल 15.26 माल 9.25 स्वाई 6.01

मालिक का पूर्ण विवरण : सरकार हिमाचल प्रदेश

खतौनी नम्बर तथा मुजारे द्वारा अदा किए जाने वाले लगान का विवरण	काश्तकार/कब्जाधारक का पूर्ण विवरण	सिंचाई का साधन	खसरा नम्बर	भूमि का क्षेत्रफल व किस्म	राजस्व गांव का कुल मामला तथा भूमि की किस्मवार प्रति इकाई भू-राजस्व दर	टिप्पणी/कैफियत
724 सिंह 704	कब्जा वन विभाग तावे हकूक बतौर बर्तमदाराज रिजर्व फूस		44	02-17-37 जंगल मैहफूज़ा गैर महदूदा	कब्जा व पहला बशरह खेवट न.(1)	794 सेकल हकदार बजरये ई.न. 794 खाता खजा के न. ख. 1-3-2728/1090/1-2731/1093/1-2735/1103-1110-1112-1118/1-1214/1-2863/1 किता 10 की किस्म जंगल मेहफूज़ा गैर मेहदूदा के बजाये जंगल मेहफूज़ा मेहदूदा हुयी बाबत दि0 26-03-09 को मन्जूर शुद 794 सेकल हकदार

केवल जानकारी हेतु

केवल जानकारी हेतु

केवल जानकारी हेतु

ANNEXURE-V

प्रमाण पत्र

प्रमाणित किया जाता है कि वमुजव रिपोर्ट नायव तहसीलदार सुलह, ौंया सविता पत्नी स्व0 विनोद कुमार पुत्र हरी राम निवासी फाटी खराहल, तह0 जिला कुल्लू, (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू ने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस ीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, ह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–41 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थीया के पति विनोद कुमार द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08. 2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है कि भूमि का प्रयोजन तबदील नहीं किया जायेगा। इसके उपरान्त विनोद कुमार की मृत्यु उपरान्त 2–04–82 है0 का 1/3 भाग (0–68–27) वरास्त द्वारा प्रार्थीया को प्राप्त हुआ।

3 भू स्वामी के स्वामित्व में कुल रकवा 0–68–27 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थीया ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 0–68–27 है0 है। जिसका व्यौरा निम्न प्रकार से है:–

Collector
Sub Division, Palampur

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अव्वल	वगीचा चाय वर्ग की भूमि	वंजर, वारानी, खडैतर आदि	कुल रकवा
सविता पत्नी स्व0 विनोद कुमार पुत्र हरी राम	धोरन खास	215/400	1/18	0–00–08	0–64–52	0–03–67	0–68–27

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थीया के नाम तह0 व जिला कुल्लू में 0–35–98 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आती है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थीया लैण्ड सीलिंग एक्ट में नहीं आती हैं। इस वारे प्रार्थीया ने अपना शपथ पत्र भी दिया है कि प्रार्थीया लैण्ड सीलिंग एक्ट में नहीं आती है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आती है।

941/SDP-R
15/05/2024

Collector
Sub Division, Palampur
उप मण्डल पालमपुर

प्रमाण पत्र 160

प्रमाणित किया जाता है कि वमुजव रिपोर्ट नायव तहसीलदार सुलह, प्रार्थी मयंक पुत्र विनोद कुमार पुत्र हरी राम निवासी फाटी खराहल, तह0 व जिला कुल्लू, (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू होने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी अँाफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी अँाफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–41 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थी द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08.2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है किं भूमि का प्रयोजन तबदील नहीं किया जायेगा। इसके उपरान्त विनोद कुमार की मृत्यु उपरान्त 2–04–82 है0 का 1/3 भाग (0–68–27) वरास्त द्वारा प्रार्थी को प्राप्त हुआ।

3 भू स्वामी के स्वामित्व में कुल रकवा 0–68–27 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थी ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 0–68–27 है0 है। जिसका व्यौरा निम्न प्रकार से है:–

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अव्वल	वगीचा चाय वर्ग की भूमि	वंजर, वारानी, खडैतर आदि	कुल रकवा

Collector
Sub Division, Palampur

मयंक पुत्र विनोद कुमार पुत्र हरी राम	धोरन खास	215/400	1/18	0–00–08	0–64–52	0–03–67	0–68–27

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थी के नाम तह0 व जिला कुल्लू में 0–13–41 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आता है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है। इस वारे प्रार्थी ने अपना शपथ पत्र भी दिया है कि प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आता है।

422/SDP-P
15/05/24

Collector
Sub Division, Palampur
समाहर्ता
उप मण्डल पालमपुर

(16)

प्रमाण पत्र

प्रमाणित किया जाता है कि वमुजव रिपोर्ट नायव तहसीलदार सुलह, प्रार्थी सुनील कुमार पुत्र हरी राम निवासी फाटी खराहल, तह0 व जिला कुल्लू, (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू होने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी आँफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी आँफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–41 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थी द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08.2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है कि भूमि का प्रयोजन तबदील नहीं किया जायेगा।

3 भू स्वामी के स्वामित्व में कुल रकवा 2–04–82 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थी ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 2–04–82 है0 है। जिसका व्यौरा निम्न प्रकार से है:–

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अव्वल	वगीचा चाय वर्ग की भूमि	वंजर, वारानी, खडैतर आदि	कुल रकवा
सुनील कुमार पुत्र हरी राम	धोरन खास	215/400	1/6	0–00–24	1–93–58	0–11–00	2–04–82

Naib Tehsildar,
Sub Division, Palampur

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थी के नाम तह0 व जिला कुल्लू में 0–63–50 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आता है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है। इस वारे प्रार्थी ने अपना शपथ पत्र भी दिया है कि प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आता है।

927/SDP-A
15/05/2024

Collector
उपमण्डल अधिकारी, Palampur
उप मण्डल पालमपुर

(1)

प्रमाण पत्र

प्रमाणित किया जाता है कि वमुजव रिपोर्ट नायव तहसीलदार सुलह, प्रार्थी अनिल कुमार पुत्र हरी राम पुत्र दीवान चन्द निवासी फाटी खराहल, तह0 व जिला कुल्लू, (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू होने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–41 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थी द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08.2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है कि भूमि का प्रयोजन तबदील नहीं किया जायेगा।

3 भू स्वामी के स्वामित्व में कुल रकवा 2–04–82 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थी ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 2–04–82 है0 है। जिसका ब्यौरा निम्न प्रकार से है:–

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अव्वल	वगीचा चाय वर्ग की भूमि	वंजर, वारानी, खडैतर आदि	कुल रकवा
अनिल कुमार पुत्र हरी राम पुत्र दीवान चन्द	धोरन खास	215/400	1/6,,	0–00–24	1–93–58	0–11–00	2–04–82

Collector
Sub Division, Palampur

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थी के नाम तह0 व जिला कुल्लू में 0–63–51 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आता है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है। इस वारे प्रार्थी ने अपना शपथ पत्र भी दिया है कि प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आता है।

925/SDP-R
15/05/2024

समाहर्ता
Sub Division, Palampur
उप मण्डल पालमपुर

(12)

प्रमाण पत्र

प्रमाणित किया जाता है कि वमुजव रिपोर्ट नायव तहसीलदार सुलह, प्रार्थी तिलक राज पुत्र हरी राम पुत्र दीवान चन्द निवासी फाटी खराहल, तह0 व जिला कुल्लू (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू होने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी अँाफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी अँाफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–41 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थी द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08.2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है कि भूमि का प्रयोजन तबदील नहीं किया जायेगा।

3 भू स्वामी के स्वामित्व में कुल रकवा 2–04–82 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थी ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 2–04–82 है0 है। जिसका ब्यौरा निम्न प्रकार से है:–

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अब्वल	वगीचा चाय वर्ग की भूमि	बंजर, वारानी, खडैतर आदि	कुल रकवा
तिलक राज पुत्र हरी राम पुत्र दीवान चन्द	धोरन खास	215/400	1/6,	0–00–24	1–93–58	0–11–00	2–04–82

Collector,
Sub Division, Palampur

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थी के नाम तह0 व जिला कुल्लू में 0–64–87 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आता है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता हैं। इस वारे प्रार्थी ने अपना शपथ पत्र भी दिया है कि प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आता है।

925/SDP-R
15/05/24

Sub Division Palampur
उप मण्डल पालमपुर

प्रमाण पत्र

प्रमाणित किया जाता है कि वमुजव रिपोर्ट नायव तहसीलदार सुलह, प्रार्थी घनश्याम पुत्र हरी राम पुत्र दीवान चन्द निवासी फाटी खराहल, तह0 व जिला कुल्लू, (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू होने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–01 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थी द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08.2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है कि भूमि का प्रयोजन तबदील नहीं किया जायेगा।

3 भू स्वामी के स्वामित्व में कुल रकवा 2–04–82 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थी ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 2–04–82 है0 है। जिसका व्यौरा निम्न प्रकार से है:–

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अव्वल	वगीचा चाय वर्ग की भूमि	वंजर, वारानी, खडैतर आदि	कुल रकवा
घनश्याम पुत्र हरी राम पुत्र दीवान चन्द	धोरन खास	215/400	1/6	0–00–24	1–93–58	0–11–00	2–04–82

Collector
Sub Division, Palampur

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थी के नाम तह0 व जिला कुल्लू में 2–29–20 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आता है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है। इस वारे प्रार्थी ने अपना शपथ पत्र भी दिया है कि प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आता है।

926/SDP-R
15/05/2024

Collector
Sub Division, Palampur
उप मण्डल पालमपुर

(20)

प्रमाण पत्र

प्रमाणित किया जाता है कि वमुजब रिपोर्ट नायब तहसीलदार सुलह, प्रार्थी रविन्दर प्रकाश पुत्र हरी राम निवासी फाटी खराहल, तह0 व जिला कुल्लू, (हि0प्र0) Punjab Security of Land Tenure Rules 1956 लागू होने के समय भूमि का मालिक स्वंय न था। उस समय भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 473 कनाल 5 मरले भूमि दर्ज कागजात माल थी।

1 भू जोत अधिनियम लागू होने के समय अर्थात 24.01.1971 को भूमि का मालिक प्रार्थी स्वंय न था। उस समय भी भूमि की मालिक हर हाईनैस श्रीमति यशोधा देवी गुलेरी ऑफ पटियाला थी। जिसके नाम महाल धोरन खास, तह0 पालमपुर में 19–19–41 है0 रकवा दर्ज कागजात माल था।

2 अधिनियम लागू होने के पश्चात प्रार्थी द्वारा 12–28–94 है0 का 1/6 भाग कुल रकवा 2–04–82 है0 हिमाचल प्रदेश सरकार से बजरिया पत्र संख्या रैव0वी0ऐफ0 (10)–224/2007 दिनांक 13.08.2007 द्वारा दी गई अनुमति के आधार पर श्रीमति यशोधा देवी विध्वा भूपिंदर सिंह से कय की है। सरकार हिमाचल प्रदेश द्वारा श्रीमति यशोधा देवी को भूमि इस शर्त पर विकय करने की अनुमति प्रदान की है कि भूमि का प्रयोजन तबदील नहीं किया जायेगा।

3 भू स्वामी के स्वामित्व में कुल रकवा 2–04–82 है0 है।

4 अधिनियम लागू होने के उपरान्त प्रार्थी ने कोई भी रकवा विकय नहीं किया।

5 विकय आदि करने के उपरान्त वर्तमान में भू स्वामी के स्वामित्व में शेष भूमि 2–04–82 है0 है। जिसका व्यौरा निम्न प्रकार से है:–

नाम मालिक	महाल का नाम	खाता नम्बर	हिस्सा	कूहली अव्वल	वगीचा चाय वर्ग की भूमि	वंजर, वारानी, खडैतर आदि	कुल रकवा
रविन्दर प्रकाश पुत्र हरी राम	धोरन खास	215/400	1/6	0–00–24	1–93–58	0–11–00	2–04–82

Collector
Sub Division, Palampur

इसके अतिरिक्त नायव तहसीलदार सुलह की रिपोर्ट अनुसार प्रार्थी के नाम तह0 व जिला कुल्लू में 1–24–58 है0 भूमि दर्ज कागजात माल है।

6 भू स्वामी भू जोत सीमा के अर्न्तगत नहीं आता है।

7 भू स्वामी ने भू जोत सीमा अधिनियम की धारा (5) के तहत छूट प्राप्त न की है।

8 भू स्वामी का अधिनियम की धारा (10) के तहत समाहर्ता द्वारा फैसला नही हुआ है।

प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है। इस वारे प्रार्थी ने अपना शपथ पत्र भी दिया है कि प्रार्थी लैण्ड सीलिंग एक्ट में नहीं आता है।

अतः उपरोक्त तथ्यों को मध्यनजर रखते हुए मुताविक कार्यालय रिकार्ड उपरोक्त भूमि मालिक लैण्ड सीलिंग एक्ट में नहीं आता है।

423/307-R
15/05/24

उपमण्डल अधिकारी
Sub Division, Palampur
उप मण्डल पालमपुर

ANNEXURE-VI

महकमा जंगलात हिमाचल प्रदेश

C/o Radha swami Satsang Parour

रिपोट बुक नं0 83½ रिपोर्ट नं0 085

सरकार बजरिया वन विभाग बनाम मन्त्री राम (राजा राम) उ बल्द वजनाम

जात राजपूत साकिन वजनाम परगना

जुर्म बिना अनुमति के निजि भूमि में वृक्ष कटान.

(1) Oak IIIC = 2 Hc.
(2) Kharsu IIIC = 2 Hc
(3) Chil IIIC = 2 Hc.
(4) Biyul IIIC = 2 Hc
(5) Deodar IIIC = 2 Hc
Total = 10 Hs

जनाबयाली, व0 प0अ0 पालमपुर!

आज मुवरखा 10-2-2025

बवक्त दिन निजि भूमि मरोल वल्ला जंगल की गश्त की गई

Kh. No.) 643, 653, 645, 569, 581

और मुफसला जैल नुकसान पाया : दौराने गश्त करने पर पाया गया कि निजि भूमि मरोल वल्ला में उपरोक्त खसरा नं० में उपरोक्त पेड़ बिना अनुमति के काटे मुलजिम नं0 द्वारा पाये गये। छानबीन करने पर अपराधी का पता चला। अपराधी ने अपना जुर्म इकबाल किया। व मुकाबजा देने को रजामन्द हुआ। अतः रिपोर्ट आगामी कार्यवाही हेतु जनाब की सेवा में प्रस्तुत है।

मौका पर गिरफ्तार हुआ। मुवरखा सन् २०

Tree 10 X 200 = 2000 Rs
Compt = 2000 —

124 हस्ताक्षर रिपोर्ट कुनिन्दा।

महकमा जंगलात हिमाचल प्रदेश

0 087

रिपोर्ट बुक नं0 835 रिपोर्ट नं0 (C/O Radha Soami Satsang Beas)

सरकार बजरिया दारोगा बनाम कश्मीर सिंह S/O बल्द जगत राम विभाग

जात साकिन पश्चिम परगना पश्चिम

जुर्म बिना अनुमति के धारा III-2116 भूमि धारा IV-4116 (टी गार्डन) Purna IV-4116 Ritha IV-4116 Khirki IV-5116

जनाबयाली,

आज मुवरखा व0प0 अ0 महमपुर सन् 2024
07-06-2024

बवक्त दिन निजी भूमि जंगल दरख्त की गश्त की गई (C धारा) रेंज, बीट Kmaxon (966, 967, 968, 970, 972, 978, 979 981, 983, 986, 989, 942, 1001)

और मुफसला ज़ैल नुकसान पाया :

दौराने गश्त करते हुए पाया गया कि निजी भूमि से उपरोक्त पेड़ मुलजिम नं0 बिना अनुमति के काटे हुए पाए गए। दरयाफ्त करने पर अपराधी का पता लगा। अपराधी ने जुर्म इकबाल किया और गुनहगार। जेल का आजाद है। अतः रिपोर्ट आगामी कार्यवाही हेतु सेवा में प्रेषित है

मौका पर गिरफ्तार हुआ। मुवरखा सन् 2024

Kmaxon

हस्ताक्षर रिपोर्ट कुनिन्दा।

महकमा जंगलात हिमाचल प्रदेश

0.0. 089

रिपोर्ट बुक नं0 835 C/O Radha Swami Satsang रिपोर्ट नं0

सरकार बजरिया दत्त विरुद्ध बनाम मुंशीराम S/O बिल्ला बल्द

जात साकिन सैदल राम (हिमाचल) बिना आनुश्रुति सैदल परगना

जुर्म निजी भूमि पेड़ कटान) Teak - V 2 No
Rosewood V 1 No
Garuga V 1 No
Khair V 1 No
Ichirk V 1 No
(Bamboo V) 6 No

जनाबयाली, ज0प्र0ब0 पारुलपुर

आज मुवरखा 11-07-2024 Ichirk - 1 No सन् 2024
Kaansal - 5 No
Garuga - 6 No
निजी भूमि Pan30 - 2 No
14 No

बवक्त दिन जंगल पड़ंग की गश्त की गई
(दोहरण) मधल (V)
Khasra No (966, 967, 968, 970, 972, 975, 979
981, 983, 986, 989, 992 etc)

और मुफसला जैल नुकसान पाया :

दोहरण गश्त करते हुए पाया
(दोहरण)

मुलजिम नं0 उपरोक्त को निजी भूमि ग्राम में (उपरोक्त
पेड़) बिना आनुश्रुति के पेड़ काटे हुए पाए
गए; छानबीनी करने पर अपराधी का
पता चला; अपराधी ने जुर्म स्वीकार किया
और गिरफ्तारी देने को तैयार है.

मौका पर गिरफ्तार हुआ। मुवरखा सन् 2024

Ranbir

हस्ताक्षर रिपोर्ट कुनिन्दा।

ANNEXURE VII

DEPARTMENT OF AGRICULTURE, HIMACHAL PRADESH
Technical Officer Tea, Chaye Bhawan
Kalu - di - hatti, Maranda, Palampur Distt. Kangra- 176102
e-mail: totpalampur@yahoo.com **Phone:** 01894-239002

No. Agr /T.O(Tea)(F)(7)-2/2021- 461 **Dated: 4th November, 2025**

From

Technical Officer Tea
Chaye Bhawan, Kalu Di Hatti,
Palampur, Distt Kangra (H.P.)

To

The Sub Divisional Officer (Civil),
Palampur, Distt Kangra (H.P.)

Subject: **Reference to joint committee visit to Radha swami Satsang Beas (RSSB), Parour on 04/11/2025.**

Madam,

This is in reference to the visit of the joint committee to Radha Swami Satsang Beas, Parour on dated 04/11/2025, the telephonic message for which was received from your good office.

Accordingly in aforesaid context the following is submitted in relation to the Tea Cultivation;

1. The tea plants require pruning at regular intervals so as to keep them in a state of active vegetative growth, convenient plucking table, rejuvenating old/damaged bushes and to remove the nodes and unproductive growth resulting in optimum crop production.
2. Collar pruning is one of the pruning methods practised in tea crop, generally recommended for the tea plants after every 20 years and is a pruning technique used to rejuvenate old/unproductive bushes by cutting them at the base upto 20 cm from the ground. It is essential for rejuvenating the bushes, removing diseased parts and reviving plants that have become uneconomical.
3. If the tea plants are not pruned at regular intervals and are left unattended, they will become too tall and can achieve the height upto 15-20 feet.
4. The tea plantation thrives best under the shady conditions and generally up to 50% shade is recommended which can be ensured by planting of shade trees within the tea plantation. Also the lopping of shade trees is recommended at regular intervals to remove excess shade if any.

Reader 5240/MC 10-11-25

Yours faithfully

Technical Officer Tea
Palampur (H.P.)

ANNEXURE-VIII

Regd. Post

HP STATE POLLUTION CONTROL BOARD
"Him Parivesh Bhawan", Regional Office Dharamshala,
Near GSSS, Dari, Tehsil Dharamshala, Distt.-Kangra (H.P.), -176057
Phone No. 01892-222628
Website: http://hppcb.nic.in **e-mail:** pcbrojassur@gmail.com

No: PCB/ Public complaint/RO Dharamshala/ 2025-2547-52 **Dated:** 13/08/2025

To

The Radha Swami Satsung Vyas,
Parour,
Tehsil Palampur, Distt. Kangra, HP

Subject: - **Directions under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**

Whereas, a letter has been received in this office through email from the O/o Member Secretary, HPSPCB Shimla through O/o Additional Secretary, Department of Enviromment, Science & Technology & Climate Change, Govt. of HP from Mrs. Seema Kumari and others Village Dhaneta, PO Darang, Tehsil Palampur, Distt. Kangra, HP regarding Air and water pollution created by Radha Swami Satsung Vyas, Parour. In this regard, the inspection of the above referred site of Radha Swami Satsung Vyas, Parour was conducted by the official of this office on date: 01/08/2025. During the inspection, it was observed that Radha Swami Satsung Vyas has excavated/lifted the muck by cutting of hill by using poclain machines and trucks and has dumped the muck along the Taal Khad without any protection wall. Muck is found rolled down towards the water stream of Taal khad and due to rains it may contaminate the quality of water of Taal khad or may choke the water stream in rainy season and may also affect the water schemes of Jal Shakti Vibhag downstream.

Whereas, the facts stated above tantamount to violation of the provisions contained in Section 24, 25 26 & 33 of the Water (Prevention and Control of Pollution)Act, 1974 & Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 constituting a cognizable offence punishable under the aforesaid Act;

Further as per the directions issued by Hon'ble NGT in Original Application No. 603/2019, order dated: 26.02.2020 stating that:

1. Not to dump debris along the Hill slope in view of no protection measures and provide protection measures along the Road.

2. Submit Action Plan for Muck management, which is arising due to Construction of Road.

3. Not to practice further excavation till proper designated dumping site is identified since existing site is not suitable having steep slope.

In the said matter Hon'ble NGT has also directed to levy Environmental Compensation (EC) on the defaulting concerned contractor.

However as per the Hon'ble NGT order dated: 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. &Ors. relevant extract of the order is reproduced here as under:

"....Whosoever is found to be throwing or dumping any such material, effluent etc directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs. 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle..."

Further in reference to the Hon'ble High Court order dated: 13/01/3023 passed in CWPIL 13/2021 titled Kusum Bali V/s State of HP & Ors, wherein it was stating that:

"... (vii) We direct that there shall be no cutting of hills in the entire State of Himachal Pradesh, unless permission is obtained from the Director, who shall call for a report and "No Objection Certificate" from the Pollution Control Board, before granting such permission..."

"... (ix) Till the model plan(s) and development plan(s) in terms of the above direction are prepared and approved, the limitations/restrictions laid down in Section 30-A of the H.P. Town and Country Planning Act read with Rule 18 and Appendix 8 of the Rules shall operate even in areas of the State which are outside/beyond the planning areas and special areas..."

Whereas the Hon'ble NGT in OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI, dated 19.02.2019 has approved the regime for Environment Compensation against all the violating units on the basis of Polluter Pays Principle. The formula was devised by CPCB. The formula is primarily based on the Pollution Index (PI) of the concerned sector. for levying environmental compensation on a defaulting industry which is as under:

$$EC = PI \times N \times R \times S \times LF$$

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Pollution & Control of Pollution) Act, 1981 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within **5 days** as to why

(iii) Environment Compensation should not be imposed against you in reference to Hon'ble NGT order vide OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI for the violation.

(iv) Penal and legal actions stated above should not be initiated against you for the above mentioned violation.

In view of above facts, Radha Swami Satsung Vyas, Parour is directed to submit Action Plan for Muck management which is arising due to hill cutting, not to dump any kind of muck along the Taal khad without any protection wall, not to carry out further excavation till proper designated dumping site is identified, apply for No Objection Certificate of the State Board and submit compliance report to this office within 05 days psotively, please.

Varun Gupta
Er. Varun Gupta
Assistant Environmental Engineer
HPSPCB Dharamshala

Copy to:

1. The Member Secretary, HPSPCB Shimla for information and necessary action please.
2. The Deputy Commssioner, Kangra at Dharamshala for information and necessary action please.
3. The Sub-Divisional Magistrate, Palampur for information and necessary action please.
4. The Poject Officer, Town And Country Planning Palampur for information and necessary action please.
5. Mrs. Seema Kumari and others Village Dhaneta, PO Darang, Tehsil Palampur, Distt. Kangra, HP in reference to your complaint dated: 26/05/2025 for information please

Varun Gupta
Er. Varun Gupta
Assistant Environmental Engineer
HPSPCB Dharamshala

ANNEXURE-IX

Himachal Pradesh
Jal Shakti Vibhag

No. EE/JSD/THL/Steno/OA No. 461/2025/2025- 9800-01 Dated: 21-11-2025

To

The Assistant Environmental Engineer,
H.P. State Pollution Control Board,
Dharamshala,

Subject: **Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P.**

The required report on the subject cited matter as per the Joint Inspection of the site in question on dated 04.11.2025 and thereafter is as under:

1. **Illegal construction in the flood plain of Tehal Khad.**

   The trust has taken up massive filling along the left bank of Tehal Khad which is likely to cause sliding of the loose earth in case of heavy rains. The trust has started construction of crate work at various points of Tehal Khad along the site in question without getting the design and drawings approved from the Nodal Agency in case of flood works in the state i.e. Jal Shakti Vibhag.

   Jal Shakti Vibhag be associated during demarcation of the trust property boundaries along the Tehal Khad so that any encroachment of Flood plain of Tehal Khad can be ruled out.

2. The earthfill if not retained properly will finally slide into the river restricting the water way, polluting the water and causing damage to aquatic life as well and can erode the opposite bank of the river causing damage to property both public and private.

3. No Kuhal or irrigation channel under the control of Jal Shakti Vibhag has been damaged.

4. Gravity main pipe line of 150 mm diameter of Lift Water Supply Scheme Jharet Ranjhoon that had been laid 20 years back and caters to the drinking water needs of nearly 9000 habitants of 42 villages covered by the scheme, was severely damaged and became defunct beyond repair or recovery due to tonnes of earthfill over the alignment of main gravity pipe. Jal Shakti Vibhag department had to lay afresh GI Pipe-150 mm diameter of 700 meter (approx) to make the scheme functional and an expenditure of nearly 10 Lakhs was incurred to restore the scheme. It is likely that the pipe line will be damaged in near future due to cutting filling of earth at site and will need again realignment out of the boundaries of the trust campus for which a working estimate of nearly 60.00 Lakhs has been provided to the trust area authorities to deposit with Jal Shakti Vibhag in public interest.

   This is for information and further necessary action in the matter.

AR
AEE
JEE-I
Clerk
Mano
01/12/25
1/12/25

HPSPCB Dharamshala
Dy. No. 492
Dated 01/XII/2025

Executive Engineer,
Jal Shakti Division, Thural.

Copy to the Sub-Divisional Magistrate (SDM), Palampur, District Kangra, H.P.

Executive Engineer,
Jal Shakti Division, Thural.

ANNEXURE-X

TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH

No. SDTP0 (PLP) T-58 (Vol.-VIII)/2025-643-46 Dated: 7/11/25

To

The Sub-Divisional Officer (C),
Palampur, Tehsil Palampur,
District Kangra, H.P.

Subject:- **Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P.**

Reference:- **HPSPCB Dharamshala letter No. PCB/Court Case File/PF/25-5908-18 dated 31.10.2025.**

Madam,

'Jai Hind'

HPSPCB Dharamshala
Dy. No. 1312
Date 13/XI/2025

On the subject cited above and letter under reference, it is submitted that Palampur Planning Area was constituted under Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) vide H.P. Govt. Notification No. PBW-(B&R)(B)26(2)-86 dated 01.05.1986. The Palampur Planning Area initially consisted of 26 Revenue Mohals but in the year 1998, area was reduced and revised Planning Area was constituted which included only 14 Revenue Mohals. Thereafter, in the year 2001, 13 additional revenue Mohals were included in Palampur Planning Area bringing the total number of included mohals to 27.

Recently, the extent of Palampur Planning Area has been further increased by inclusion of 76 Revenue Mohals vide Notification No. TCP-F05/5/2023 dated 20/08/2024, and the total number of Revenue Mohals falling under the Planning Area are 103 at present. (copy enclosed)

FR
AEE
JEE-I
Clerk
Manoj
13/11/2025

With reference to the above-cited subject, it is submitted that as per the complaint, the unauthorized development/excavation work is being done by Radha Swami Satsang Beas (RSSB) Parour in Ghaneta, Dhoran, Balla, Parour and Darang villages. It is further submitted that Revenue Mohals Drang Khas (hadbast no. 49), Parour Khas (hadbast no. 58) and Balla (hadbast no. 57) in Sub-Tehsil Sullah have been included in Palampur Planning Area vide afore-mentioned notification dated 20/08/2024. Further, as per H.P. Govt. notification dated 09/12/2024, the Himachal Pradesh Town and Country Planning Act, 1977 has been amended and as per newly inserted section-1(3B), the act shall now apply to *"all buildings or projects having plot area of more than 1000 sqmtr. to be developed on any area outside the notified Planning Areas or Special Areas constituted under this Act"* (copy enclosed)

13/11/25

It is further submitted that site under reference has been inspected by an official of this office on dated 19.08.2025 and it was observed that the land-cutting work in Revenue Mohal Balla (hadbast no. 57) Sub-Tehsil Sullah, Distt. Kangra had been carried out by RSSB Paror. Accordingly, letters were issued by this office vide letter nos. SDTPO

(PTO)

(PLP) T-58 (Vol- VIII)/2025-445-46 dated 02.09.2025 and SDTPO (PLP) T-58 (Vol-VIII)/2025-449 dated 01.10.2025 to RSSB Paror (copy enclosed) intimating the body to not carry out any development work without prior permission from this department. A reminder in this regard has again been issued to RSSB Paror dated 07/11/2025 (copy enclosed).

This is submitted for your kind information and necessary action, please.

Encl: As above.

Yours faithfully,

Assistant Town Planner,
Sub-Divisional Town Planning Office,
Palampur, District Kangra, H.P.
Ph. No. 01894-230184

Copy to: -

- The Director, Town and Country Planning Department, Shimla, HP for information, please.
- The Town and Country Planner, Divisional Town Planning Office, Dharamshala for information, please.
- Assistant Environmental Engineer, H.P. State Pollution Control Board Regional Office Dharamshala, Him Parivesh Bhavan near GSSS Dari, Tehsil Dharamshala, Distt. Kangra-176057 for information, please.

Assistant Town Planner,
Sub Divisional Town Planning Office,
Palampur, District Kangra, H.P.

GOVERNMENT OF HIMACHAL PRADESH
TOWN AND COUNTRY PLANNING DEPARTMENT

No. TCP-F05/5/2023 **Shimla-2,** **Dated** **20-08-2024**

NOTIFICATION

In exercise of the powers conferred by sub-section (3) of Section (1) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), the Governor of Himachal Pradesh is pleased to appoint **20th day of August month of 2024** as the date on which the provisions of the aforesaid Act shall come into force in the following revenue Mohals of Tehsil Palampur, Distt. Kangra included in the Palampur Planning Area notified vide Notification No. HIM/TP/PJT/DP-Palampur/2001/Vol-II, dated 04.07.2001, namely:-

Sr. No.	Name of Revenue Village	Hadbast No.	Area (in Hectare)	Population (2011 Census)	Remarks
1.	Bhadhoon	209	48	428	Municipal Corporation Palampur
2.	Kaliyarkar	207	43	757	
3.	Loharal	206	56	556	
4.	Panther	251	71	237	
5.	Tanda Holta	252	42	428	
6.	Jandera	253	78	556	
7.	Sarlu	254	27	603	
8.	Rajpur	255	72	913	
9.	Gourat	256	39	787	
10.	Banuri Khas	231	109	1138	
11.	Jhalrehr	230	67	1168	
12.	Matehar	232	47	458	
13.	Odar	233	39	217	Area outside Municipal Corporation
14.	Dharaman	794	38	323	
15.	Sungal	795	102	599	
16.	Band	790	37	339	
17.	Mat	789	73	826	
18.	Padhiarkhar	793	37	286	
19.	Sarsawa	792	63	819	
20.	Purani Palam	791	63	676	
21.	Lachhun	788	44	486	
22.	Surand	222	207	316	
23.	Jandarda	219	46	367	
24.	Bohl	218	43	307	
25.	Nandeer	216	46	650	
26.	Bhatarka	217	89	709	
27.	Drognu	77	65	413	

28.	Sarerkari	78	10	45	
29.	Malounta	79	34	378	
30.	Thala Parla	75	25	188	
31.	Thala Orla	76	42	325	
32.	Lulani	74	170	4	
33.	Menjha Uparla	63	45	243	
34.	Ghadoral	92	65	416	
35.	Bhagotla	90	148	435	
36.	Kusmal	68	293	478	
37.	Bagora	67	34	250	
38.	Latwala	65	98	564	
39.	Jamwalkar	66	71	401	
40.	Bhasmedhr	28	44	299	
41.	Kalond	33	97	971	
42.	Rajehr	27	43	803	
43.	Garh	32	76	759	
44.	Chachian Khas	31	77	350	
45.	Darati	30	76	243	
46.	Ban Bhartri	29	159	3	
47.	Balla	26	116	878	
48.	Rakh	23	272	1370	
49.	Dhanota	16	68	488	
50.	Gopalpur	15	178	918	
51.	Gujerhra	13	57	386	
52.	Dayala	19	127	473	
53.	Kuda	3	85	247	
54.	Jia Khas	17	56	212	
55.	Barota	18	25	129	
56.	Chamarkar	6	36	477	
57.	Majethli	7	107	751	
58.	Cheli	51	54	309	
59.	Tanda	50	25	264	
60.	Drang Khas	49	193	395	
61.	Mahadev	55	195	1142	
62.	Chahr Khola	52	74	264	
63.	Paror Khas	58	301	1931	
64.	Balla	57	152	1010	
65.	Katyad	59	90	565	
66.	Samula	60	143	2145	
67.	Bhattu Palam	96	53	483	
68.	Arla	203	163	2055	
69.	Raipur Tea Estate	204	72	471	
70.	Bag Buhla	269	41	871	

71.	Kakrehr	268	31	399	
72.	Ghandu	270	71	474	
73.	Mansimble Uprla	271	73	403	
74.	Bhawarna	277	84	1393	
75.	Gadiara	280	57	676	
76.	Badgbhar	276	105	1806	
	Total		**6402**	**45902**	

Consequent upon the enforcement of the provisions of the act ibid in above Mohals/Revenue Villages, now the provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), shall apply to the re-defined limits of **Palampur Planning Area** and total Revenue Villages over which provisions of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) are enforced shall, now be as follows:-

Sr. No.	Name of Revenue Village	Hadbast No.	Area in Hectare	Population (2011 Census)	Remarks
1.	Palampur M.C	260	66	3543	Municipal Corporation Palampur
2.	Har	214	61	475	
3.	Bandla Tea Estate	213	20	148	
4.	Sughar	86	63	1391	
5.	Aima	212	58	2775	
6.	Differpat	87	65	821	
7.	Bindraban	208	66	425	
8.	Khilru	210	47	889	
9.	Ghuggar	211	127	3225	
10.	Tanda	261	52	2289	
11.	Nihang	259	24	286	
12.	Lohna	224	83	1558	
13.	Kohli	223	13	193	
14.	Bandla	215	42	793	
15.	Chimbalhar	91	94	536	
16.	Chowki	262	162	1266	
17.	Khalet	263	149	1418	
18.	Roudi	205	134	1228	
19.	Vanghiar	264	89	1729	
20.	Bagh Uprla	266	44	188	
21.	Maranda	258	43	503	
22.	Tanda Parla	257	170	1486	
23.	Banuri	229	392	894	
24.	Holta	226	365	4028	
25.	Bharmat Upper	228	104	1306	
26.	Bhadhoon	209	48	428	
27.	Kaliyarkar	207	43	757	
28.	Loharal	206	56	556	

29.	Panther	251	71	237	
30.	Tanda Holta	252	42	428	
31.	Jandera	253	78	556	
32.	Sarlu	254	27	603	
33.	Rajpur	255	72	913	
34.	Gourat	256	39	787	
35.	Banuri Khas	231	109	1138	
36.	Jhalrehr	230	67	1168	
37.	Matehar	232	47	458	
38.	Chornali	225	19	400	Area outside Municipal Corporation
39.	Kasauti	265	18	105	
40.	Odar	233	39	217	
41.	Dharaman	794	38	323	
42.	Sungal	795	102	599	
43.	Band	790	37	339	
44.	Mat	789	73	826	
45.	Padhiarkhar	793	37	286	
46.	Sarsawa	792	63	819	
47.	Purani Palam	791	63	676	
48.	Lachhun	788	44	486	
49.	Surand	222	207	316	
50.	Jandarda	219	46	367	
51.	Bohl	218	43	307	
52.	Nandeer	216	46	650	
53.	Bhatarka	217	89	709	
54.	Drognu	77	65	413	
55.	Sarerkari	78	10	45	
56.	Malounta	79	34	378	
57.	Thala Parla	75	25	188	
58.	Thala Orla	76	42	325	
59.	Lulani	74	170	4	
60.	Menjha Uparla	63	45	243	
61.	Ghadoral	92	65	416	
62.	Bhagotla	90	148	435	
63.	Kusmal	68	293	478	
64.	Bagora	67	34	250	
65.	Latwala	65	98	564	
66.	Jamwalkar	66	71	401	
67.	Bhasmedhr	28	44	299	
68.	Kalond	33	97	971	
69.	Rajehr	27	43	803	
70.	Garh	32	76	759	
71.	Chachian Khas	31	77	350	
72.	Darati	30	76	243	
73.	Ban Bhartri	29	159	3	
74.	Balla	26	116	878	
75.	Rakh	23	272	1370	
76.	Dhanota	16	68	488	
77.	Gopalpur	15	178	918	
78.	Gujerhra	13	57	386	

79.	Dayala	19	127	473	
80.	Kuda	3	85	247	
81.	Jia Khas	17	56	212	
82.	Barota	18	25	129	
83.	Chamarkar	6	36	477	
84.	Majethli	7	107	751	
85.	Cheli	51	54	309	
86.	Tanda	50	25	264	
87.	Drang Khas	49	193	395	
88.	Mahadev	55	195	1142	
89.	Chahr Khola	52	74	264	
90.	Paror Khas	58	301	1931	
91.	Balla	57	152	1010	
92.	Katyad	59	90	565	
93.	Samula	60	143	2145	
94.	Bhattu Palam	96	53	483	
95.	Arla	203	163	2055	
96.	Raipur Tea Estate	204	72	471	
97.	Bag Buhla	269	41	871	
98.	Kakrehr	268	31	399	
99.	Ghandu	270	71	474	
100.	Mansimble Uprla	271	73	403	
101.	Bhawarna	277	84	1393	
102.	Gadiara	280	57	676	
103.	Badgbhar	276	105	1806	
	Total		8972	79800	

BY ORDER

Devesh Kumar
Principal Secretary (TCP) to the
Government of Himachal Pradesh

"(उख) यह इस अधिनियम के अधीन गठित अधिसूचित योजना क्षेत्रों या विशेष क्षेत्रों से बाहर किसी क्षेत्र पर विकसित किए जाने वाले 1000 वर्ग मीटर से अधिक प्लॉट क्षेत्र वाले समस्त भवन या परियोजनाओं को लागू होगा।"।

3. **धारा 2 का संशोधन.**—मूल अधिनियम की धारा 2 में,–

(क) खण्ड (ङ) के पश्चात् निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:–

"(ङक) "सक्षम प्राधिकारी" से निदेशक या राज्य सरकार द्वारा अधिसूचना द्वारा इस अधिनियम के अधीन निदेशक की शक्तियों का प्रयोग करने के लिए प्राधिकृत कोई अन्य अधिकारी अभिप्रेत है;"; और

(ख) खण्ड (णक) के पश्चात् निम्नलिखित खण्ड अंतःस्थापित किया जाएगा, अर्थात्:–

"(णख) "भू–सम्पदा परियोजना" से, यथास्थिति, किसी भवन या अपार्टमेंटों वाले किसी भवन का विकास या किसी विद्यमान भवन या उसके किसी भाग का अपार्टमेंटों में संपरिवर्तन या, यथास्थिति, प्लॉटों या अपार्टमेंटों में भूमि का, उक्त सभी या कुछ अपार्टमेंटों या प्लॉटों या भवनों के विक्रय के प्रयोजनार्थ विकास अभिप्रेत है और इसके अंतर्गत सामान्य क्षेत्र, विकास संकर्म, उस पर के सभी सुधार–कार्य और संरचनाएं और सभी सुखाचार अधिकार और उससे संबद्ध अनुलग्नक भी हैं;"।

4. **धारा 37 का संशोधन.**—मूल अधिनियम की धारा 37 में,–

(क) "नगर और ग्राम विकास प्राधिकरण या विशेष क्षेत्र विकास प्राधिकरण" शब्द जहां–जहां आते हैं के स्थान पर "सक्षम प्राधिकारी" शब्द रखे जाएंगे; और

(ख) उप–धारा (2) में "नगर योजना अधिकारी द्वारा" शब्दों का लोप किया जाएगा।

5. **धारा 71 का संशोधन.**—मूल अधिनियम की धारा 71 के खण्ड (ख) में, "अध्याय 9–क और 9–ख के सिवाय" शब्दों और चिन्हों का लोप किया जाएगा।

AUTHORITATIVE ENGLISH TEXT

Act No. 9 of 2024.

THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING (AMENDMENT) ACT, 2024

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Amendment of section 1.
3. Amendment of section 2.
4. Amendment of section 37.
5. Amendment of section 71.

Act No. 9 of 2024.

THE HIMACHAL PRADESH TOWN AND COUNTRY PLANNING (AMENDMENT) ACT, 2024

(AS ASSENTED TO BY GOVERNOR ON 22ND NOVEMBER, 2024)

AN

ACT

further to amend the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

1. Short title and commencement .—(1) This Act may be called the Himachal Pradesh Town and Country Planning (Amendment) Act, 2024.

(2) It shall come into force on such date as the State Government may, by notification in the Rajpatra (e-Gazette), Himachal Pradesh, appoint.

2. Amendment of section 1.—In section 1 of the Himachal Pradesh Town and Country Planning Act, 1977 (hereinafter referred to as the "principal Act"),—

(a) in sub-section (3A), for the number and letter "2500 M^2", the number and letter "1000 M^2" shall be substituted; and

(b) after sub-section (3A), the following sub-section shall be inserted, namely:—

"(3B) It shall apply to all buildings or projects having plot area of more than 1000 M^2 to be developed on any area outside the notified planning areas or special areas constituted under this Act.".

3. Amendment of section 2.—In section 2 of the principal Act,—

(a) after clause (e), the following clause shall be inserted, namely:—

"(ea) "competent authority" means the Director or any other officer authorised by the State Government, by notification, to exercise the powers of the Director under this Act;"; and

(b) after clause (oa), the following clause shall be inserted, namely:—

"(ob) "Real Estate Project" means the development of a building or a building consisting of apartments, or converting an existing building or a part thereof into apartments, or the development of land into plots or apartments, as the case may be, for the purpose of selling all or some of the said apartments or plots or building, as the case may be, and includes the common areas, the development works, all improvements and structures thereon, and all easement, rights and appurtenances belonging thereto;".

TOWN AND COUNTRY PLANNING DE NT
HIMACHAL PRADESH

No. SDTPO (PLP) T-58 (Vol.-VIII)/2025- 445-46 Dated: 2/09/25

To

The Radha Swami Satsung Vyas, Parour,
Tehsil Plampur, Distt. Kangra, H.P

Subject:- Regarding illegal land cutting /development without prior approval of Town and Country Planning Department.

Sir,

With reference to the subject cited above. In this regard it is intimated that you have carried out the development/land cutting work in revenue mohal Balla, Hadvast no. 57, Sub-Tehsil Sullah, Tehsil Palampur, Distt. Kangra H.P. It is hereby clarified that the said revenue mohal (Balla, Hadvast no. 57) falls under the jurisdiction of the Town and Country Planning Department vide Government notification no. TCP-F-05/5/2023, dated 20.08.2024 **(Copy enclosed)**. Therefore, the provision of the Himachal Pradesh Town and Country Planning Act, 1977 and rules 2014 are applicable in the area.

In view of above, you are hereby directed, no cutting, excavation, alteration, construction & change of land use etc. has not carried out without prior approval of this department in future. In case any lapse found in future the action as per Himachal Pradesh Town and Country Planning Act, 1977 and rules 2014 may initiated against you. This is submitted for your information, please.

Adarsh Kumar 02/09/25
Planning Officer,
O/C Sub- Divisional Town Planning Office,
Palampur, Tehsil Palampur,
District Kangra H.P.

Copy to. -

- The Assistant Environmental Engineer Himachal Pradesh State Pollution Control Board Dharamshala, District Kangra; H.P in compliance of your office letter dated 13.08.2025.

Adarsh Kumar 02/09/25
Planning Officer,
O/C Sub- Divisional Town Planning Office,
Palampur, Tehsil Palampur,
District Kangra H.P.

TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH

No. SDTPO (PLP) T-58 (Vol.-VIII)/2025- 499 Dated: 1/10/25

From

Assistant Town Planner,
Sub Divisional Town Planning Office,
Palampur, District Kangra, H.P.

To

The Radha Swami Satsang Beas, Paror,
Tehsil Plampur, Distt. Kangra, H.P

Subject:- Regarding illegal land cutting /development without prior approval of Town and Country Planning Department.

Reference:- Your office letter No. HP/012/001/Development work Darang/2025/250652 dated 10.09.2025.

Sir,

With reference to your office letter under reference on the subject cited above. In this regard it is intimated that as per the Section 15-A of the Himachal Pradesh Town and Country Planning Act, 1977 and Appendix- 1 of the Himachal Pradesh Town and Country Planning, Rules 2014 are applicable in revenue Balla, Hadvast no. 57, Sub Tehsil Sullah, Tehsil Palmapur, District Kangra, H.P. (Copy enclosed).

In view of above, you are hereby directed that no any type of the development carried out at site/land without prior approval of this department. In case any lapse found in future the action as per Himachal Pradesh Town and Country Planning Act, 1977 and rules 2014 may initiated against you. This is submitted for your information, please.

Adarsh Kumar 1/10/25
O/C Planning officer,
Sub Divisional Town Planning Office,
Palampur, District Kangra, H.P.

Reminder-1

TOWN AND COUNTRY PLANNING DEPARTMENT
HIMACHAL PRADESH

No. SDTPO (PLP) T-58 (Vol.-VIII)/2025-642 Dated: 7/11/25

To

The Radha Soami Satsang Beas, Paror,
Tehsil Palampur, Distt. Kangra, H.P-176064

Subject:- **Regarding illegal land cutting/development without prior approval of Town and Country Planning Department.**

Reference:- **This office letter no. SDTPO (PLP) T-58 (Vol- VIII)/2025-445-46 dated 02.09.2025 and letter no. SDTPO (PLP) T-58 (Vol-VIII)/2025-449 dated 01.10.2025.**

With reference to the above-cited subject and references, it is once intimated that Revenue Mohals Drang Khas (hadbast no. 49), Parour Khas (hadbast no. 58) and Balla (hadbast no. 57) in Sub-Tehsil Sullah have been included in Palampur Planning Area as notified vide H.P. Govt. notification dated 20/08/2024. Therefore, the provisions of the Himachal Pradesh Town and Country Planning Act, 1977 and Rules framed thereunder are applicable in the area. Further, it is intimated that as per H.P. Govt. notification dated 09/12/2024, the Himachal Pradesh Town and Country Planning Act, 1977 has been amended and as per newly inserted section-1(3B), the act shall now apply to *"all buildings or projects having plot area of more than 1000 sqm. to be developed on any area outside the notified Planning Areas or Special Areas constituted under this Act"*.

In view of above, you are once again directed to stop any further cutting/excavation/ site-development works/construction/change of land use etc. and not to proceed with further development/construction activity without prior approval from this department, failing which you shall be liable to face action under the provisions of the Himachal Pradesh Town and Country Planning Act, 1977 and the rules framed thereunder. This is for your information, please.

Assistant Town Planner,
Sub-Divisional Town Planning Office,
Palampur, District Kangra, H.P.
Ph. No. 01894-230184

192

ANNEXURE-XI

Gmail

Pollution Control Board Dharamshala Dharamshala <pcbrojassur@gmail.com>

Regarding Original Application No. 461/2025 titled as Ms. Seema Kumari, & ors. V/s State of H.P & ors., before the Hon'ble NGT Delhi.

1 message

Pollution Control Board Dharamshala Dharamshala <pcbrojassur@gmail.com> Mon, Dec 15, 2025 at 2:11 PM

To: popalampur@gmail.com
Cc: Paror AS <paror.as@rssb.in>

Sir,

This is in reference to the order on date: 14/10/2025 passed by the Hon'ble NGT in above matter, the joint inspection of the site was conducted on date: 04/11/2025. In this regard, you are requested to provide the NOC issued by your office to Radha Swami Satsung Beas, Parour as per the order dated: 13/01/2023 in CWPIL 13/2021 titled Kusum Bali vs State of H.P. & ors. Passed by Hon'ble High Court of H.P. vide which No Objection Certificate (NOC) is mandatory from State Pollution Control Board (SPCB) and TCP before starting any development work by todat before 03:00 PM positively as the case is listed on date: 18/12/2025, please.

--

Thanks & Regard
H.P. State Pollution Control Board,
Regional Office, Dharamshala H.P.

ANNEXURE-XII

OFFICE OF DEPUTY CONSERVATOR OF FOREST,
PALAMPUR FOREST DIVISION, PALAMPUR, HP, 176061
Phone No. 01894-232630 & Fax No. 232764,e-mail-dfoplphp@gmail.com

No. 3727/6
HP Forest Department
Dated: Palampur, 14/11/2025

From Dy. Conservator of Forests
Palampur Forest Division
Palampur

To

The HP State Pollution Control Board
Him Parivesh Bhawan, Regional Office Dharamshala
Near GSSS Dari, Tehsil Dharamshala
District Kangra (H.P.)

Subject: Original Application No. 461/2025 titled as Ms. Seema Kumari, Pradhan Gram Panchayat Ghaneta & Others Vs State of H.P.

Sir,

This is with reference to your office letter No. PCB/Court Case File/PF/25/5908-18 dated 31.10.2025 on the subject cited above.

The detailed action taken report in respect of the Forest Department is enclosed herewith for favour of information and necessary action.

Yours faithfully,

Encl: As above

Dy. Conservator of Forests
Palampur Forest Division
Palampur

HPSPCB Dharamshala
1406
22/XI/2025

144

Site Visit of Radha Swami Satsang Beas, Parour on 04.11.2025

(By the Committee Constituted by the Deputy Commissioner, Kangra — Report on behalf of Forest Department)

In compliance with the directions of the Deputy Commissioner, Kangra, a joint site inspection of *Radha Swami Satsang Beas, Parour* was conducted on 04.11.2025 by the committee constituted for the purpose, along with officials of the Forest Department, Palampur Forest Division. The inspection was carried out to verify complaints and observations pertaining to unauthorized felling of trees and possible encroachments on forest land. The following issues were examined during the site visit:

1. Unauthorized tree felling on private land.
2. Encroachment on forest land.
3. Illicit tree felling on forest land.

The point-wise status report on behalf of the Forest Department is detailed below: -

Point No. 1: Unauthorized Tree Felling on Private Land

Complaints regarding unauthorized felling of trees in the *Patiyala Tea Estate* falling within Dhoran and Drang areas were received in the office of the Divisional Forest Officer, Palampur, through the following resolutions:

1. Gram Panchayat Dhoran vide Resolution No. 27 dated 15.07.2024
2. Gram Panchayat Ghaneta vide Resolution dated 16.07.2024
3. Gram Panchayat Drang (Resolution no. nil dated nil).

A detailed field inspection was conducted by the Block Officer, Panaper, wherein it was observed that unauthorized felling of 35 trees of various species and girths had been carried out within the tea garden area without obtaining prior approval from the competent authority. The cognizance of this felling has already been taken by the field staff and two Damage Reports had already been prepared in this regard:

- Damage Report No. 835/087, dated 07.06.2024 – involving 15 trees.
- Damage Report No. 835/089, dated 11.07.2024 – involving 20 trees.

Both cases were compounded under the provisions of the Himachal Pradesh Land Preservation Act, 1978, and total compensation of ₹5,000/- was realized from the offenders and deposited in the government treasury.

Subsequently, another instance of unauthorized tree felling was reported from the Balla area, where earth-cutting and levelling work was being undertaken by *Radha Swami Satsang Beas, Parour*. Accordingly, Damage Report No. 834/085, dated 10.02.2025, was prepared for unauthorized felling of 10 trees. The case was compounded, and a compensation of ₹2,000/- was realized and deposited in the treasury. A complaint in the same matter dated 14.05.2025 from the President, Gram Panchayat Ghaneta (vide letter dated 08.05.2025) was received in the Divisional Forest Office, Palampur, concerning unauthorized felling on private land. The matter was re-examined by the Range Forest Officer, Palampur, and it was confirmed that necessary action under the *Himachal Pradesh Land Preservation Act, 1978* had already been initiated by the Department. Subsequently, formal permission for felling 15 trees of various species and girths for developmental purposes on their private land (Muhal Balla) was granted to the Area Secretary, Radha Swami Satsang Beas, Parour, vide DFO Palampur Letter No. Sale/C.VII.4/PLP/4251/G dated 20.03.2025.

In addition to the above, as a remedial and compensatory measure, the Forest Department imposed a condition of Compensatory Afforestation (CA) requiring the plantation of 350 saplings in lieu of 35 trees felled unauthorizedly within the premises

of *Radha Swami Satsang Beas, Parour*. The compliance of the same is being ensured by the jurisdictional Range Officer.

Point No. 2: Encroachment on Forest Land

The main complex of *Radha Swami Satsang Beas, Parour* lies adjacent to notified forest land. A joint demarcation of the forest boundary was earlier carried out on 26.05.2023, which confirmed that no encroachment existed by *Radha Swami Satsang Beas* on forest land at that time. To reaffirm the present ground situation, a fresh demarcation exercise has been scheduled for 30.11.2025. As per the present record and field verification, no encroachment by *Radha Swami Satsang Beas, Parour* on adjoining forest land has been detected so far.

Point No. 3: Illicit Tree Felling on Forest Land

No instance of illicit tree felling by *Radha Swami Satsang Beas, Parour* on forest land has been reported or detected to date.

Based on the inspection and scrutiny of available records, it has been confirmed that unauthorized tree felling was confined to private land and has been duly dealt with under the Himachal Pradesh Land Preservation Act, 1978. No encroachment on forest land by *Radha Swami Satsang Beas, Parour* has been observed during joint demarcation which was carried out on 26.05.2023 and no instance of illicit felling on forest land has been detected. The organization has been directed to ensure full compliance with Compensatory Afforestation norms. The Department has ensured compensatory afforestation of 350 saplings to offset the unauthorized felling of trees. The forthcoming joint demarcation scheduled for 30.11.2025 will reconfirm boundary positions and prevent any future encroachments. Continuous monitoring will be undertaken by the Range Forest Officer, Palampur, to ensure that no further violations occur.

Deputy Conservator of Forests
Palampur Forest Division,
Palampur, Distt. Kangra (HP).

ANNEXURE-XIII

Office of the Sub Divisional Officer (c) Palampur Distt Kangra H. P.

No 1529 /SDK Dated 16/12/2025

To

Assistant Environmental Engineer
HPSPCB Dharamshala .

Subject:- Complaint regarding illegal land encroachment ,environmental damage,deforestation and interference in the flood plain of Tahal Khad by Radha soami Satsang Beas Sanstha

Sir,

Kindly refer on the subject cited above.In this context,it is submitted that ,the enquiry has been got done through Naib-Tehsildar Sullah .The report submitted by Naib-Tehsildar Sullah,as per the present record and field verification, no encroachment by Radha Swami Satsang Beas, Parour on the adjoining forest area has been detected. In order to reaffirm the existing ground position, a fresh demarcation exercise was initiated on 25.11.2025 and carried out thereafter, culminating in field verification by the revenue officials. The outcome of the said fresh demarcation confirms that no encroachment has been found. It is further noted that a demarcation exercise had also been conducted earlier in the year 2017, wherein no encroachment was detected at that time as well.The legal status of the land is duly reflected in the revenue records.

Therefore.The complete report submitted by Naib-Tehsildar Sullah is forwarded to your good office for further necessary action.

Encl. as above.

Yours faithfully,

Sub Divisional Officer (c)
Palampur Distt Kangra H. P.

कार्यालय नायब तहसीलदार उप तहसील सुलह जिला कांगड़ा हि0 प्र0

क्रमांक 802/रीडर दिनांक 15/12/2025

सेवा में

उपमण्डल अधिकारी ना0
पालमपुर

विषय:- Complaint regarding illegal land encroachment, environmental damage, deforestation and interference in the flood plain of Tahal Khad by Radha Soami Satsang Beas Sanstha.

महोदया,

उपरोक्त विषय पर आपके कार्यालय पत्र क्रमांक 1407/SDK दिनांक 10-11-2025 की अनुपालना में छानबीन रिपोर्ट क्षेत्रीय राजस्व अभिकरण से ली गई क्षेत्रीय राजस्व अभिकरण से प्राप्त रिपोर्ट अनुसार शाबका कानूनगो श्री त्रिलोक सिंह हाल कानूनगो डरोह द्वारा सर्व प्रथम दिनांक 25-11-2025 को मौका निर्धारित किया गया । मौका पर वन विभाग के कर्मचारी/अधिकारी हाजिर रहे, परन्तु राधा स्वामी सत्संग व्यास स्थित परोर व् रेलवे विभाग की तरफ से बावजूद इत्तलाह कोई हाजिर न हुआ । इसके उपरांत दिनांक 27-11-2025 को मौका निर्धारित किया गया। मौका पर वन विभाग के कर्मचारी/अधिकारी हाजिर रहे , परन्तु रेलवे विभाग कि तरफ से कोई भी हाजिर नही हुआ । तत्पश्चात दिनांक 3-12-2025 को मेरे द्वारा पटवारी हल्का श्री अनूप कुमार पटवारी शमूला (अतिरिक्त कार्यभार पटवार वृत्त परोर) के साथ पुनः मौका निर्धारित किया गया, मौका पर वन विभाग के कर्मचारी/अधिकारी, राधा स्वामी सत्संग व्यास की तरफ से एरिया सेक्टरी हरविंदर पुरी व शिकायत कर्ता प्रीतम चन्द पुत्र रिखी राम, बलदेव सिंह पुत्र गुंशी राम , गुलजार पुत्र उत्तम सिंह सभी निवासी मोहाल ब्रान्कड़, अशोक राणा पुत्र लछमन दास निवासी मोहाल महादेव , हुकम सिंह पुत्र संत राम, सुखदेव पुत्र हरी सिंह, अर्जुन सिंह पुत्र प्रशोतम सिंह, अजय कुमार पुत्र रशपाल सिंह सभी निवासी मोहाल घनेटा हाजिर थे, जिन्होंने मौका पर ब्यान किया कि "हम तीन बार निशानदेही के लिए आ चुके है , परन्तु तीनो बार निशानदेही विभाग के द्वारा आरंभ न हो पायी । अतः आगे से हम कोई भी किसान तीनो गाँव के नही आयेंगी ।" जिनके ब्यान साथ सलंगन है । परन्तु रेलवे विभाग की तरफ से कोई भी हाजिर न होने के कारण आगामी मौका दिनांक 8-12-2025 निर्धारित किया गया । अंत में दिनांक 8.12.2025 को दोबारा मौका पर पहुंचा । मौका पर पटवारी श्री अनूप कुमार पटवार वृत्त समूला (अतिरिक्त कार्यभार पटवार वृत्त परोर), श्री रजत राणा पटवारी सुलह, श्री पंकज कुमार पटवारी सुलह करवा के अलावा माननीय उपमंडल अधिकारी (ना.) पालमपुर महोदया आदेश क्रमांक 1508-11/OK दिनांक 6-12-2025 अनुसार श्री राजेश राणा क्षेत्रीय कानूनगो बनूरी, श्री सुमित शर्मा क्षेत्रीय कानूनगो पालमपुर भी उपस्थित रहे । रेलवे विभाग कि तरफ से श्री जागृती कुमार S.S.E (W) PALAMPUR (N.R), श्री सतीश प्रसाद S.S.E (PWAY) PALAMPUR (N.R.) व् वन विभाग कि तरफ से श्री रिशु कोंडल वन खंड अधिकारी पनापर वन मंडल पालमपुर, अंकुश कुमार वन रक्षक बीट परोर मौका पर हाजिर थे । शिकायतकर्ता बावजूद इत्तलाह मौका पर हाजिर न हुए ।

मौका पर श्री हरविंदर पुरी एरिया सेक्टरी राधा स्वामी सत्संग व्यास परोर के द्वारा एक प्रार्थना पत्र व निशानदेही रिपोर्ट व माननीय उच्च न्यायालय, हिमाचल प्रदेश के आदेश की प्रति प्रस्तुत की गयी, इसके अवलोकन से पाया गया कि अवैध कब्जा कि शिकायत के संदर्भ में माननीय उच्च न्यायालय हिमाचल प्रदेश के आदेशानुसार CWPIL NO. 220/217 तारीख फैसला 04-10-2018 शीर्षक "COURT ON ITS OWN MOTION V/S STATE OF H.P AND OTHERS" की अनुपालना में तत्कालीन तहसीलदार पालमपुर द्वारा 16.12.2017 को राधा स्वामी सत्संग व्यास, परोर के साथ लगती वन भूमि व् रेलवे भूमि कि निशानदेही की

जा चुकी है। राधा स्वामी सत्संग व्यास, परौर की ओर से उपस्थित एरिया सेक्टरी ने मौखिक व लिखित तौर पर पक्ष रखा कि क्यूंकि यह निशानदेही पूर्व में माननीय उच्च न्यायलय के आदेशानुसार तहसीलदार द्वारा कि जा चुकी है, इसलिए दोबारा निशानदेही नियमानुसार नही कि जा सकत व राधा स्वामी सत्संग व्यास, परौर की भूमि व् रेलवे विभाग और वन विभाग की भूमि के बन्नाजात उस समय से कायम है। वन विभाग ने अपनी भूमि पर बाड़बंदी की हुई है व रेलवे विभाग द्वारा अपनी भूमि की सीमाओं पर पिल्लर लगाये गये है। इस निशानदेही की रिपोर्ट के अवलोकन से पाया गया कि उक्त स्थान की निशानदेही व विस्तृत रिपोर्ट तहसीलदार पालमपुर द्वारा माननीय उच्च न्यायालय के दिशानिर्देशों अनुसार पहले की जा चुकी है। इस बाबत समस्त हाजरीन को बताया गया व हाजरीन के समक्ष रेलवे विभाग व वन विभाग की सीमाओं का अवलोकन किया गया। मौका पर रेलवे विभाग की ओर से हाजरीन श्री जागृति कुमार SSE (W), PALAMPUR (NR) व श्री सतीश प्रसाद SSE(PWAY), PALAMPUR (NR) ने ब्यान कलमबद्ध करवाए गए जिनके अनुसार उनके विभाग की सीमाओं की निशानदेही पहले ही माननीय उच्च न्यायालय के आदेशानुसार हो चुकी है व बन्नाजात उस समय के लगे हुए हैं व इनके विभाग की भूमि पर किसी भी प्रकार का अवैध कब्जा नही है। इसके उपरान्त वन विभाग की ओर से हाजिर श्री रिशू कोण्डल वन खण्ड अधिकारी पनापर ने भी ब्यान कलमबद्ध करवाए कि जो सीमाएं राजस्व विभाग द्वारा वन विभाग की हमें बताई गई वह हमने देख व समझ ली हैं व हमारी बाढ बन्दी लगी हुई है।

मौका निरीक्षण से पाया गया कि रेलवे विभाग की भूमि पर किसी भी प्रकार का कोई अतिक्रमण राधा स्वामी सत्संग व्यास परौर द्वारा नही किया गया है। वन विभाग की भूमि की निरीक्षण करने से पाया गया कि वन विभाग की भूमि पर विभिन्न स्थानों पर कुल 3 अदद रास्ते बने हुए हैं जो कि राधा स्वामी सत्संग व्यास के विभिन्न पण्डालों को आपस में जोडते हैं। यह रास्ते सत्संग व्यास द्वारा बनाए गए हैं व उपरोक्त वर्णित रिपोर्ट तहसीलदार पालमपुर में भी इनका जिक्र है। शिकायत पत्र में वर्णित विभिन्न मदों के सम्बन्ध में विस्तृत रिपोर्ट मदवार निम्नलिखित है.....

1. मद संख्या (1) के सम्बन्ध में निवेदन है कि मद में वर्णित रकबा 23-78-18 हेक्ट. इंतकाल नंबर 326 वै तिथी फैसला 22.11.1993 वैनामा वसीका पंजीकृत क्रमांक 89 तिथि 01.11.1993 राधा स्वामी सतसंग व्यास द्वारा श्रीमति यशोधा देवी पत्नी भूपिन्दर बहादुर से क्रय किया था। इस भूमि में से रकबा 23-61-17 रकबा व किस्म भूमि बागीचा बारानी चाय दर्ज कागजात माल था। उपरोक्त भूमि पर राधा स्वामी सतसंग व्यास द्वारा बडे शैड, शौचालय इत्यादि , मैदान, सडक इत्यादि निर्मित किए गए हैं जो कि उपरोक्त भूमि का लगभग 65 प्रतिशत तक है। शेष भूमि पर इनके द्वारा विभिन्न प्रकार के पौधे लगाए गए हैं। मौका पर अब चाय बागान नहीं है।

2. मद संख्या (2) की पालना में निवेदन है कि भूमि न.खसरा 25-26-27-30-31-32-33-34-35-37 किता 10 रकबा तादादी 01-97-40 है. वाक्या महाल परौर खास मलकीयती सरकार हिमाचल प्रदेश वखानाकाश्त कब्जा दी राधा स्वामी सतसंग व्यास परौर नाजायज काबिज रिजर्व पूल वकिस्म भूमि गैर मुमकिन दर्ज कागजात माल है। उपरोक्त भूमि पर राधा स्वामी सतसंग का कब्जा है व इनके द्वारा इस भूमि पर लंगर, मैदान , आबादी, रास्ते इत्यादि बने हुए हैं।

3. मद संख्या (3) की पालना में निवेदन है कि इस मद में वर्णित भूमि न.खसरा 28/1 रकबा 0-53-75 है. मलकीयती सरकार हिमाचल प्रदेश कब्जा वन विभाग ताबे हकूक वर्तन वर्तनदारान रिजर्व पूल दर्ज कागजात माल था जिस पर राधा स्वामी सतसंग परौर का कब्जा था। इसके उपरांत नियमानुसार कब्जा नाजायज मिसल राजस्व विभाग व वन विभाग द्वारा बनाई गई जिस पर माननीय उच्च न्यायालय शिमला के आदेश पर दिनांक 25.09.2018 को वन विभाग द्वारा उपरोक्त भूमि का कब्जा प्राप्त करके बाढ बन्दी कर ली गई है। माननीय न्यायालय के आदेशों की प्रति साथ संलग्न कर दी गई है।

4. मद संख्या (4) की पालना में निवेदन है कि माननीय उच्च न्यायालय के आदेशानुसार भूमि नंबर खसरा 39-40 किता 2 रकबा तादादी 8-18-27 है. मलकीयती केन्द्रीय सरकार कब्जा उत्तरी रेलवे की निशानदेही तत्कालीन तहसीलदार पालमपुर द्वारा दिनांक 16.12.2017 को की जा चुकी है। मौका पर

वे विभाग की ओर से हाजरीन कर्मचारी /अधिकारी जागृति कुमार SSE (W) PALAMPUR (NR) व श्री सतीश प्रसाद SSE(PWAY) PALAMPUR (NR) ने अपनी भूमि की सीमाओं की पुष्टी की। उन्होने ब्यान किया कि हमारी भूमि की सीमाएं उक्त निशानदेही के अनुसार लगी हैं व रही हैं। हमारी भूमि नंबर खसरा 39 (आर.डी. न.117/ 8 ता 118/2) व नंबर खसरा 40 (आर.डी. न. 118/3 ता 118/7) पर कोई भी अतिक्रमण नही है।

5. मद संख्या (5) के सन्दर्भ में निवेदन है कि वन विभाग की भूमि न.खसरा 1105 व 1108 में मण्डी पठानकोट एन.एच. से मुख्य पण्डाल (न.खसरा 52 मलकीयती राधा स्वामी सतसंग व्यास) तक लगभग 9 मीटर चौडाई का एक अद्द पक्का रास्ता बना हुआ है। इसके अतिरिक्त वन विभाग की भूमि नंबर खसरा 44 में से एक पक्का रास्ता चौडाई लगभग 7 मीटर बना है जो कि कैन्टीन (नंबर खसरा 41,42,43) से मुख्य पण्डाल (नंबर खसरा 47 मलकीयती राधा स्वामी सतसंग व्यास) की ओर जाता है। इसी स्थान के दूसरी ओर एक अन्य रास्ता पक्का बना है जो कि लगभग 7 मीटर चौडा है व कैन्टीन (नंबर खसरा 41-42-43 मलकीयती राधा स्वामी सतसंग व्यास) से शुरु होकर नंबर खसरा 44 से होकर मुख्य पण्डाल (नंबर खसरा 52 मलकीयती राधा स्वामी सतसंग व्यास) की ओर जाता है। अर्थात वन विभाग की भूमि पर राधा स्वामी सतसंग व्यास द्वारा कुल 3 अद्द रास्ते बनाए गए हैं। इस बाबत मौका पर उपस्थित वन विभाग के कर्मचारी/अधिकारीओं को अवगत करवा दिया गया व पूर्व में तहसीलदार पालमपुर द्वारा की गई निशानदेही रिपोर्ट में भी इसका वर्णन मौजूद है। निशानदेही की प्रतिलिपी साथ संलग्न कर दी गई है।

6. मद संख्या (6) के सम्बन्ध में निवेदन है कि यह वन विभाग की भूमि पर बने रास्तों से ही समबन्धित है जिसका ब्यौरा मद संख्या 5 में विस्तृत रुप से कर दिया गया है।

7. बाद छानबीन पाया गया कि भूमि खाता नं. 70 मिन खतौनी नं. 119 खसरा नं. 711 रकबा तादादी 0-02-69 हैक्ट सालम बखाना काश्त, खाता नं. 73 खतौनी नं. 124 खसरा नं. 716 रकबा तादादी 0-43-73 हैक्ट का 439/4373 भाग रकबा वकदर 0-04-39 हैक्ट, खाता नं. 74 खतौनी नं. 125 खसरा किता 37 रकबा तादादी 04-18-07 हैक्ट सालम, खाता नं. 75 खतौनी नं. 126 खसरा नं. 717 रकबा तादादी 0-02-24 हैक्ट का 1/2 भाग रकबा वकदर 0-01-12 हैक्ट और खाता नं. 76 खतौनी नं. 127 खसरा नं. 718 रकबा तादादी 0-05-80 हैक्ट का 507/580 भाग रकबा वकदर 0-05-07 हैक्ट कुल रकबा हर पांच खाताजात 04-31-34 हैक्ट वाक्या जमाबन्दी साल 2020-21 महाल ब्रह्म ठेहड्डू हद नं. 46 मौजा लाहला उप तहसील चचियाँ जिला काँगडा हि0 प्र0 मलकीयती राधा स्वामी सतसंग ब्यास रजि. सो. डेरा बाबा जैमल सिंह तहसील बाबा बकाला जिला अमृतसर पंजाब है। व मौका निरीक्षण के दौरान पाया गया कि उपरोक्त भूमि मौका पर खाली है और किसी प्रकार का निर्माण मौका पर नही किया गया है। महाल हजा उपरोक्त के अन्तर्गत खेवटदार राधा स्वामी सतसंग ब्यास रजि. सो. डेरा बाबा जैमल सिंह द्वारा करवाई गई रजिस्ट्रीयों बारे विवरण निम्न है:-

क्र	क्रेता	नाम महाल	रजिस्टरी नं	दिनांक	सब रजिस्ट्रार	इन्तकाल नं	किस्म इन्तकाल	तिथी फैसला	रकबा तादादी
1.	राधा स्वामी सतसंग ब्यास रजि.	ब्रह्म ठेहड्डू	1254/2008	19-09-2008	पालमपुर	207	बै	18-10-2008	0-44-63
2.			1256/2008	19-09-2008	पालमपुर	208	बै	18-10-2008	0-16-14
3			1255/2008	19-09-2008	पालमपुर	209	बै	18-10-2008	0-07-30

4.	सा. डेरा बाबा जैमल सिंह तहसील बाबा वकाला जिला अमृतसर पंजाब	1253/2008	19-09-2008	पालमपुर	210	बै	18-10-2008	01-27-05
5.		1340/2008	13-10-2008	पालमपुर	211	बै	18-10-2008	0-02-72
6.		1341/2008	13-10-2008	पालमपुर	212	बै	18-10-2008	0-22-77
7.		1342/2008	13-10-2008	पालमपुर	213	बै	18-10-2008	0-22-65
8.		1343/2008	13-10-2008	पालमपुर	214	बै	18-10-2008	0-03-36
9.		1533/2008	21-11-2008	पालमपुर	217	बै	31-12-2008	0-03-72
10.		1532/2008	21-11-2008	पालमपुर	218	बै	31-12-2008	0-19-04
11.		1651/2008	19-12-2008	पालमपुर	224	बै	31-12-2008	0-07-44
12.		1696/2008	26-12-2008	पालमपुर	225	बै	31-12-2008	0-23-27
13.		47/2009	15-01-2009	पालमपुर	228	बै	27-03-2009	0-11-73
14.		48/2009	15-01-2009	पालमपुर	229	बै	27-03-2009	0-02-53
15.		49/2009	15-01-2009	पालमपुर	230	बै	27-03-2009	0-26-85
16.		175/2009	06-02-2009	पालमपुर	232	बै	27-03-2009	0-09-56
17.		160/2009	05-02-2009	पालमपुर	233	बै	27-03-2009	0-02-69
18.		163/2009	05-02-2009	पालमपुर	237	बै	27-03-2009	0-29-46
19.		1576/2009	13-10-2009	पालमपुर	247	बै	28-08-2010	0-05-90
20.		1575/2009	13-10-2009	पालमपुर	248	बै	28-08-2010	0-07-38
21.		179/2011	08-02-2011	पालमपुर	256	बै	24-03-2011	0-05-06
22.		178/2011	08-02-2011	पालमपुर	257	बै	24-03-2011	0-01-07
23.		1636/2013	16-07-2013	पालमपुर	279	बै	13-08-2013	0-23-99
24.		539/2013	06-03-2013	पालमपुर	6000013	बै	06-03-2013	0-02-00
25.		711/2013	22-03-2013	पालमपुर	6000015	बै	22-03-2013	0-01-48
			जोड रकबा -					04-31-31

बाद छानबीन यह भी पाया गया कि उपरोक्त रकबा 04-31-31 में तक्सीम द्वारा 0-00-03 है0 की बेशी हुई है, अतः वर्तमान में राधा स्वामी सतसंग ब्यास रजि. सो. डेरा बाबा जैमल सिंह तहसील बाबा वकाला जिला अमृतसर पंजाब के नाम कुल 04-31-34 हैक्ट भूमि दर्ज कागजात माल महाल ब्रहा ठेहड्डू है।

8. मद संख्या (8) के सम्बन्ध में निवेदन है कि वन विभाग की भूमि पर अस्थाई रुप से कच्चे रास्ते बने हुए हैं जो कि सतसंग के दौरान उपयोग में लाए जाते हैं।

9. मद संख्या (9) के सन्दर्भ में निवेदन है कि वन विभाग की भूमि न.खसरा 44 पर किसी भी प्रकार का कूडा कर्कट अथवा मिट्टी के ढेर इत्यादि मौका पर नही हैं अपितु इसके उपर पेड लगे हुए हैं।

10. मद संख्या (10) के सम्बन्ध में निवेदन है कि सतसंग के दौरान हजारों की संख्या में लोग यहां एकत्रित होते हैं। पेडों को होने वाले नुकसान, वनभूमि उपयोग, पार्किंग आदि निर्माण बारे राधा स्वामी सत्संग व्यास का कहना है कि वह हर साल इस बारे वन विभाग से स्वीकृति नियमानुसार लेते हैं। लिहाजा वन विभाग से इस बारे जानकारी लेना वाजिब है।

अतः रिपोर्ट क्षेत्रीय राजस्व अभिकरण सहित महोदया की सेवा में आगामी कार्यवाही हेतू संलग्न प्रेषित है ।

भवदीय

नायब तहसीलदार
सुलह (फागड़ा) जिला

ANNEXURE- XIV

H.P. STATE POLLUTION CONTROL BOARD
"Him Parivesh Bhawan", Regional Office Dharamshala
Near GSSS, Dari, Tehsil Dharamshala, Distt.-Kangra (H.P.),
PIN 176057 Phone No. 01892-222628
Website: http://hppcb.nic.in e-mail: pcbrojassur@gmail.com

No: - PCB/Non Polluting /RO (D/sala)/2025- 6327 Dated: 21/11/2025

To

The Radha Soami Satsang Beas,
VPO Paror,
Tehsil Palampur, Distt. Kangra, H.P.

Sub: - NO Objection Certificate regarding the hill cutting and leveling of the land of RSSB, Paror, for the purpose of developing Parking area for Satsang Progrmme.

Sir,

With reference to the letter no. HP/012/001/Development Work/Darang/2025/250722, dated 01.11.2025 received on date: 03.11.2025 from Area Secretary, Radha Soami Satsang Beas, Paror, Kangra, H.P. vide which they have applied for NOC for hill cutting & leveling of the land in Khasra No. 264, 579, 581, 2813/582, 2814/582, 2815/588, 2816/588 and 590 situated at Village Balla, Sub Tehsil Sullah, Distt. Kangra, H.P as per order dated 13.01.2023 passed by Hon'ble High Court of HP in CWIPL No. 13/2021 titled Kusum bali V/s State of HP & ors. The State Pollution Control Board has no objection for the development of said land subject to the following conditions:

i. Prior consent of the State Board shall be obtained before undertaking any steps to establish the project under Water Act, 1974 and/or Air Act, 1981, as the case may be.
ii. Transfer/ development of land shall be governed only by the regulations and provisions prescribed by Revenue/Forest Department and this NOC alone shall not entitle the applicant to purchase/acquire/develop the land.
iii. NOC so issued shall not confer any right on the applicant to start the development/establish the project unless the Revenue/Forest Department has actually allowed the acquisition of land.
iv. This NOC is subject to prior forest clearance, if any required.
v. The proponent shall maintain noise level equal to or less than the standard prescribed under Env. Protection Rules, 2016 for sensitive areas near its boundary walls.
vi. The project proponent shall provide proper scientific system for the disposal of domestic effluent, kitchen waste water and Municipal Solid Waste, if any.
vii. During the leveling if any muck is generated, the same should be stored/stacked/back filled scientifically alongwith the provision of toe walls, as required.
viii. Unit should adopt all necessary pollution control measures for mitigation of air, noise and water pollution apprehended due to the hill cutting/leveling of land and construction of car parking by project proponent.
ix. NOC does not preclude the proponent to obtain structural/soil stability certificates of concerned agencies/seek environment clearance of competent authority or NOC of other concerned stake holder departments viz T&CP, SDMA Forest department etc.
x. The Board's permission may not be construed as blanket approval for construction/land development activity by any project.
xi. The NOC of the State Board shall not be construed as a substitute for mandatory clearances required for the project under any other law/regulation/order and the applicant/project proponent shall obtain such mandatory permissions before taking any steps towards construction of the project.

Yours faithfully,

Signed by Varun Gupta
Date: 21-11-2025 17:24:38
Er. Varun Gupta
Asstt. Environmental Engineer
HPSPCB Dharamshala

ANNEXURE – XV

Regd. Post

HP STATE POLLUTION CONTROL BOARD
"Him Parivesh Bhawan", Regional Office Dharamshala,
Near GSSS, Dari,Tehsil Dharamshala, Distt. Kangra (H.P.), PIN 176057
Website: http://hppcb.nic.in **e-mail: pcbrojassur@gmail.com**

No: HPSPCB/Public complaint/RO(D/sala)/2025 - 5869 **Dated:** 29/X/2025

To

The Member Secretary
H.P. State Pollution Control Board,
Him Parivesh, Phase-III, New Shimla - 09, (H.P)

Subject: Regarding levying of Environmental compensation.

Sir,

This is in reference to a letter received in this office through email from the O/o Member Secretary, HPSPCB Shimla through O/o Additional Secretary, Department of Enviromment, Science & Technology & Climate Change, Govt. of HP, wherein Mrs. Seema Kumari and others Village Dhaneta, PO Darang, Tehsil Palampur, Distt. Kangra, HP had made a complaint regarding Air and water pollution created by Radha Swami Satsung Vyas, Parour. In this regard, the inspection of the above referred site of Radha Swami Satsung Vyas, Parour was conducted by the official of this office on date: 01/08/2025. During the inspection, it was observed that Radha Swami Satsung Vyas has excavated/lifted the muck by cutting of hill by using poclain machines and trucks and has dumped the muck along the Taal Khad without any protection wall. Muck is found rolled down towards the water stream of Taal khad and due to rains it may contaminate the surface water of Taal khad or may choke the water stream in rainy season and may also affect the water schemes of Jal Shakti Vibhag downstream. The necessary directions were issued to The Radha Swami Satsung Vyas, Parour, Tehsil Palampur, Distt. Kangra, HP by this office vide letter no. PCB/Public complaint/RO Dharamshala/2025-2547-52, dated: 13/08/2025 to submit Action Plan for Muck management which is arising due to hill cutting, not to dump any kind of muck along the Taal khad without any protection wall, not to carry out further excavation till proper designated dumping site is identified, apply for No Objection Certificate of the State Board (copy enclosed herewith as **Annexure-A**).

Thereafter the unit had submitted the request application for No Objection Certificate of HP State Pollution Control Board to Hon'ble High Court order dated: 13/01/2023 passed in CWPIL 13/2021 titled Kusum Bali V/s State of HP & Ors. alongwith land documents and site plan vide letter no. HP/012/001/Development Work/Darang/2025/250630 through email dated: 27/08/2025, wherein it has been requested that "No Objection Certificate" in respect of the land comprised in Khasra No. 264, 579, 581, 2813/582, 2814/582, 2815/588, 2816/588 & 590 situated in Village Balla, Sub-Tehsil Sullah, District Kangra (H.P.) may kindly be granted to RSSB Paror for the stacking of the earth on its own land, which is to be excavated from the land of RSSB itself, for developing parking area at the said place (copy enclosed herewith as **Annexure-B**). Thereafter, this office has issued directions to The Radha Swami Satsung

Vyas, Parour, Tehsil Palampur, Distt. Kangra, HP vide letter no. PCB/Comp file/RO (D/sala)/25-31[illegible] dated: 18/09/2025, to submit the required documents like construction waste disposal/muck management plan and detail of pollution control measures for mitigation of air, noise and water pollution apprehended due to hill cutting (copy enclosed herewith as **Annexure-C**). But the unit has failed to comply with the directions issued by this office till date.

Further a public complaint was again received in this office through email from Members of Kisan Sangharsh Samiti (GDD), Village Ghaneta, PO Darang, Tehsil Palampur, Distt. Kangra, HP w.r.t. the violation of the previous directions issued by this office vide letter no. PCB/Public Complaint/RO Dharamshala/2025-2547-52, dated: 13/08/2025, wherein it has been directed to submit Action Plan for Muck management which is arising due to hill cutting, not to dump any kind of muck along the Taal khad without any protection wall, not to carry out further excavation till proper designated dumping site is identified, apply for No Objection Certificate of the State Board. In this regard, the inspection of the above referred site of Radha Swami Satsung Vyas, Parour was again conducted on date: 24/10/2025 by the official of this office. During the inspection, it was observed that Radha Swami Satsung Vyas is still carrying out the excavation of the muck by cutting of hill by using poclain and JCB machines and trucks are used for transportation of muck from one location to other within the alleged site and has dumped the muck along the bank of Taal Khad and adjoining to the banks of local nallah without any protection wall. They have recently started the work for providing the protection wall by means of crate wall on the bank of Taal khad. Further it is also informed by the representatives of the Radha Swami Satsung Vyas, Parour that they are using this muck generated from the hill cutting for site development and going to make a parking space/area in the alleged site. Dust emission has been observed due to the plying of vehicles on internal roads and by cutting of hill in the alleged site, but no sprinkling of water as well as no mechanism of water sprinkling has been provided in the premises. Further, muck is found rolled down towards the water stream of Taal khad and adjoining local nallah and due to rains it may contaminate the quality of water of Taal khad as well as nallah or may choke the water stream in rainy season and may also affect the water schemes of Jal Shakti Vibhag downstream. The copy of complaint alongwith inspection report is enclosed herewith as **Annexure-D**.

Further as per the directions issued by Hon'ble NGT in Original Application No. 603/2019, order dated: 26.02.2020 stating that:

1. Not to dump debris along the Hill slope in view of no protection measures and provide protection measures along the Road.
2. Submit Action Plan for Muck management, which is arising due to Construction of Road.
3. Not to practice further excavation till proper designated dumping site is identified since existing site is not suitable having steep slope.

In the said matter Hon'ble NGT has also directed to levy Environmental Compensation (EC) on the defaulting concerned contractor.

However as per the Hon'ble NGT order dated: 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. &Ors. relevant extract of the order is reproduced here as under:

"...Whosoever is found to be throwing or dumping any such material, effluent etc directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs. 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle..."

Further in reference to the Hon'ble High Court order dated: 13/01/2023 passed in CWPIL 13/2021 titled Kusum Bali V/s State of HP & Ors. wherein it was stating that:

"... (vii) We direct that there shall be no cutting of hills in the entire State of Himachal Pradesh, unless permission is obtained from the Director, who shall call for a report and "No Objection Certificate" from the Pollution Control Board, before granting such permission..."

"... (ix) Till the model plan(s) and development plan(s) in terms of the above direction are prepared and approved, the limitations/restrictions laid down in Section 30-A of the H.P. Town and Country Planning Act read with Rule 18 and Appendix 8 of the Rules shall operate even in areas of the State which are outside/beyond the planning areas and special areas..."

In view of above facts, as per the Hon'ble NGT order dated: 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. &Ors, it is requested to levy Environmental Compensation (EC) of Rs. 1.00 Lakh is recommended asTaal khad is the tributary of river Beas and Radha Swami Satsung Vyas, Parour may be directed to submit Action Plan for Muck management, which is arising due to hill cutting, not to dump any kind of muck along the Taal khad as well as nallah without any protection wall, not to carry out further excavation till proper designated dumping site is identified, apply for No Objection Certificate of the State Board.

This is submitted for favour of your kind information and necessary action please.

Yours faithfully

Encls: As above (21 Pages)

Varun Gupta

Er. Varun Gupta
Assistant Environmental Engineer
HPSPCB Dharamshala O/C